C O N T E N T S

Sixteenth Series, Vol. VI Third Session, 2014/1936 (Saka)
No. 14, Thursday, December 11, 2014/Agrahayana 20, 1936 (Saka)

S U B J E C T	P A G E S
OBITUARY REFERENCE	2
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos. 261 to 264	6-39
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 265 to 280	40-86
Unstarred Question Nos. 2991 to 3220	87-518

*The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

FELICITATION BY THE SPEAKER

Congratulations to visually impaired Indian Cricket Team for winning the Blind Cricket World Cup, 2014 defeating Pakistan in finals on 8th December, 2014 in Cape Town, South Africa 519

PAPERS LAID ON THE TABLE 520-540, 551

MESSAGES FROM RAJYA SABHA 541

COMMITTEE ON ESTIMATES

1st Report 542

PUBLIC ACCOUNTS COMMITTEE

7th to 10th Reports 542

STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT AND FORESTS

253rd Report 543

SUBMISSION BY MEMBERS

Re: Reported incident of conversion in Uttar Pradesh 544-550

PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) AMENDMENT BILL, 2014 570-573

MATTERS UNDER RULE 377 574-586

(i) Need to accord early approval to the Parwan irrigation cum drinking water supply project in Jhalawar district, Rajasthan

Shri Om Birla 574

(ii) Need to convert forest villages into revenue villages in Nandurbar Parliamentary Constituency, Maharashtra

Dr. Heena Vijay Kumar Gavit 575

(iii) Need to stop telecast of serial on Maharana Pratap depicting false historical facts

Shri Hariom Singh Rathore 576

(iv) Need to ensure livelihood and social security of persons hailing from Uttarakhand trained in Guerrilla warfare and who rendered their services during Bangladesh war and in various covert operations

Maj. Gen. (Retd.) B. C. Khanduri AVSM 577

(v) Need to undertake electrification of hamlets in Western Rajasthan under Rajiv Gandhi Grameen Vidyutikaran Yojana

Shri C.R. Choudhary 578

(vi) Need to construct a dam on river Sharada in Sitapur Parliamentary Constituency, Uttar Pradesh

Shri Rajesh Verma 579

(vii) Need to provide a package for all-round development of Ambala Parliamentary Constituency, Haryana

Shri Rattan Lal Kataria 579

(viii) Need to construct underpasses on National Highway No. 3 in Bhiwandi Parliamentary Constituency, Maharashtra.

Shri Kapil Moreshwar Patil 580

(ix) Need to start construction of ESI Medical college at Mavelikkara and start the operation of Paramedical institute at Ezhukone in Kerala

Shri Kodikunnil Suresh 581

(x) Need to provide adequate railway services and passenger facilities at Kumbakonam railway Station in Tamil Nadu in view of the Mahamaham Festival in 2016

Shri R.K. Bharathi Mohan 582

(xi) Need to expedite setting up of an AIIMS like Institute at Thoppur in Virudhunagar Parliamentary Constituency, Tamil Nadu

Shri T. Radhakrishnan 583

(xii) Need to set up a Bio-Entrepreneurship Institute at Radhanagar, Hooghly district, West Bengal and also promote Radhanagar, the birth place of Raja Ram Mohan Roy as a tourist place

Shrimati Aparupa Poddar 584

(xiii) Need to restore the CST at the rate of 4% till the implementation of Goods and Services Tax in Odisha

Shri Bhartruhari Mahtab 585

(xiv) Need to look into the incident of release of hazardous waste in Waldhuni river in Ulhasnagar in Maharashtra severely affecting scores of people of the area

Dr. Shrikant Eknath Shinde 586

RESOLUTION RE: DISAPPROVAL OF COAL MINES (SPECIAL PROVISIONS) ORDINANCE, 2014 AND COAL MINES (SPECIAL PROVISIONS) BILL, 2014 587-588

Motion to consider 587

Shri Feroze Varun Gandhi 672

DISCUSSION UNDER RULE 193 590-678

Situation arising due to the reported incidents of religious conversion

Shri Jyotiraditya M. Scindia 590-594

Shri Sumedhanand Saraswati 595-598

Shri P. Kumar 599-600

Prof. Saugata Roy 601-605

Shri Bhartruhari Mahtab 606-611

Shri Arvind Sawant 613-615

Shri Mulayam Singh Yadav 616-619

Shri H. D. Devegowda 620-621

Shri Konda Vishweshwar Reddy 623

Shri Mohammad Salim 624-626

Shri Mekapati Raja Mohan Reddy 627

Shri Tariq Anwar 628-629

Shri M. Murli Mohan 631

Shri Rajesh Ranjan 632-633

Shri Rajendra Agarwal 634-636

Shri Prem Singh Chandumajra 637-638

Shri E.T. Mohammad Basheer 639-640

Shri Kaushalendra Kumar 641

Shri Bhagwant Mann 642

Shri Asaduddin Owaisi 643-646

Shri N. K. Premachandran 647-648

Shri C. N. Jayadevan 649-650
Shrimati Ranjeet Ranjan 651-652
Shri M. Venkaiah Naidu 653-670

ANNEXURE – I

Member-wise Index to Starred Questions 679
Member-wise Index to Unstarred Questions 680-684

ANNEXURE – II

Ministry-wise Index to Starred Questions 685
Ministry-wise Index to Unstarred Questions 686

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Prof. K.V. Thomas

Shri Anandrao Adsul

Shri Prahlad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

SECRETARY GENERAL

Shri Anoop Mishra

LOK SABHA DEBATES

LOK SABHA

Thursday, December 11, 2014/Agrahayana 20, 1936 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

OBITUARY REFERENCE

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे सभा को श्री अन्ना जोशी जो दसवीं लोकसभा के सदस्य थे, जिन्होंने महाराष्ट्र के पुणे संसदीय निर्वाचन क्षेत्र का प्रतिनिधित्व किया था, के दुःखद निधन के बारे में सूचित करना है।

श्री जोशी महाराष्ट्र विधान सभा में तीन बार सदस्य रह चुके हैं। उन्होंने महाराष्ट्र विधान सभा के उपाध्यक्ष के रूप में भी कार्य किया। श्री जोशी ने पुणे नगर निगम के डिप्टी मेयर तथा महाराष्ट्र खादी ग्रामोद्योग महामंडल के अध्यक्ष के रूप में भी कार्य किया। उन्होंने समाज के गरीब तथा पिछड़े वर्गों के भाग्य को संवारने के लिए अथक प्रयास किए।

देथ-विदेश का भ्रमण कर चुके श्री जोशी राष्ट्रपति निर्वाचन संबंधी प्रणालियों तथा सरकार के अन्य स्वरूपों के बारे में अध्ययन करने के लिए संयुक्त राज्य अमेरिका का दौरा करने वाले भारतीय संसदीय शिष्टमंडल के सदस्य रहे।

श्री अन्ना जोशी का 79 वर्ष की आयु में 10 दिसम्बर, 2014 को पुणे में निधन हुआ। हम श्री अन्ना जोशी के निधन पर गहरा शोक व्यक्त करते हैं तथा शोक संतप्त परिवारों के प्रति संवेदना प्रकट करते हैं।

सभा अब दिवंगत आत्मा के सम्मान में थोड़ी देर मौन रहेगी।

<u>11.02 hrs</u>

The Members then stood in silence for short while.

…(व्यवधान)

SHRI K.C. VENUGOPAL (ALAPPUZHA): Madam, I have given a notice for suspension of the Question Hour to raise an important issue. … (*Interruptions*)

HON. SPEAKER: Hon. Members, I have received requests from Shrimati Ranjit Ranjan, S/Shri Rajesh Ranjan *alias* Papu Yadav ji and K.C. Venugopal for suspension of the Question Hour. I would just make a request to you all. You know better and you all know the Rules. There is no provision in the Rules of Procedure under which a Member may make a demand for suspension of the Question Hour.

… (*Interruptions*)

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Shrimati Ranjit Ranjan, S/Shri Rajesh Ranjan, E.T. Mohammad Basheer ji and K.C. Venugopal. The matter, though important enough, do not warrant interruption of the Business of the day. The matter can be raised through other opportunities. I have, therefore, disallowed the notices of Adjournment Motion.

… (*Interruptions*)

माननीय अध्यक्ष : मैं आपको समय दूंगी।

…(व्यवधान)

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam, I would request you to allow this matter to be raised as an exceptional case. … (*Interruptions*) Yes, Rules are not there. Madam, you have got every right to suspend all the Rules and allow. You are the supreme authority. We are under you. This is a very important matter regarding conversion, which is going on. Everybody is giving statements outside the House and also indirectly some encouragement is being given. Therefore, all the Members desire that they want to discuss this matter. Kindly allow us to raise this matter as a special case by suspending the Question Hour. This is a very important matter. Please allow it in the interest of the country, unity

of the country and also to safeguard the Constitution and everybody's right. … (*Interruptions*)

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Madam, there is no problem for the unity, integrity and safety of the country. The issue, which the hon. Members want to raise, is an important issue … (*Interruptions*) राजनीति मत कीजिए। …(व्यवधान) I have heard your leader. This is the way you are trying to create trouble. … (*Interruptions*) I heard your leader. You do not have respect for your leader. … (*Interruptions*) Madam, what I want to submit is that this issue is definitely an important issue.

श्री तारिक अनवर (कटिहार): आज का न्यूज़ पेपर और सम्पादकीय पढ़ लीजिए।…(व्यवधान)

SHRI K.C. VENUGOPAL : This matter has come in the newspapers. … (*Interruptions*)

HON. SPEAKER: Shri Venkaiah Naidu, you are ready to discuss it. Do you want to say something now?

… (*Interruptions*)

SHRI M. VENKAIAH NAIDU: Madam, I want to say something. … (*Interruptions*) ऐसे एक तरफा हाऊस नहीं चलेगा। …(व्यवधान) ऐसा नहीं होना चाहिए। …(व्यवधान) मेरा कहना यह है कि यह गंभीर मामला है। …(व्यवधान) जो सदस्य इस मामले को उठाना चाहते हैं, इस पर चर्चा करने से सरकार को कोई आपत्ति नहीं है। …(व्यवधान) मगर हरेक दिन क्वेश्चन आवर सस्पेंड करना, एडजर्नमेंट मोशन देना उचित नहीं हैं। …(व्यवधान) यह उचित नहीं हैं। आप अनुभवी लोग हैं। …(व्यवधान) इतने वर्षों तक सरकार में रहे हैं। …(व्यवधान) आप बाद में नोटिस दीजिए, हम अनुमति के बाद चर्चा करेंगे। …(व्यवधान) धर्म परिवर्तन को रोकने के लिए क्या करना है, …(व्यवधान) इस पर हम सब लोग मिलकर चर्चा करके इस संबंध में कानून लाएं, सरकार को इस पर कोई आपत्ति नहीं है। …(व्यवधान) धर्म परिवर्तन रोकने के लिए, इस संबंध में कानून बनाने के लिए शुरू से ही हमारी मांग है। …(व्यवधान) यह हमारा सिद्धांत है, हमारी विचारधारा है। …(व्यवधान) इसलिए इस दिशा में हम सब लोग मिलकर चर्चा करें, …(व्यवधान) एक अच्छा कानून बनाएँ, सभी स्टेट्स मिलकर इस पर अमल करें। इस पर हम भी साथ

हैं। ...(व्यवधान) Madam, both the issues – conversion and re-conversion – are to be discussed. The Government has no problem whatsoever to discuss the issues. If the House wants a Central legislation, it can be done. Even Mahatma Gandhi said: "proselytisation and conversion are bad." This is what Mahatma Gandhi said. … (*Interruptions*)

HON. SPEAKER: You give a notice for discussing this issue.

… (*Interruptions*)

SHRI M. VENKAIAH NAIDU: That being the case, we have no problem. Let us discuss it at the appropriate time through an appropriate motion. Let us not disturb the House now. There are other important issues also. … (*Interruptions*)

माननीय अध्यक्ष : आप नोटिस दें। मैं भी कह रही हूँ कि वास्तव में यह विषय गंभीर है। इस पर एक बार डिस्कस हो जाए, कोई चिन्ता की बात नहीं है। लेकिन व्यवस्थित रूप से नोटिस दें। हम इसके लिए अलाऊ करेंगे।

…(व्यवधान)

11.08 hrs

At this stage, Shri K.C. Venugopal, Shri Sultan Ahmed and some other hon. Members came and stood on the floor near the Table.

… (*Interruptions*)

HON. SPEAKER: You give notices. I will allow it. Now, please go back to your seats.

… (*Interruptions*)

11.09 hrs.

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER:Now, we shall take up the Question Hour.

Q. No. 261, Shri Adhalrao Patil Shivagirao.

(Q. 261)

SHRI ADHALRAO PATIL SHIVAJIRAO : Madam, recently two Unstarred Questions came up in the House in relation to the Integrated Wasteland Development Programme. The total extent of wasteland in the country is shown as 4,67,021 Sq. Km. Out of this, 3,49,355 Sq. Km. has been categorized as development worthy for productive use. … (*Interruptions*) Since February 2009, this Programme has taken a character of the Integrated Watershed Management Programme, that is, IWMP. … (*Interruptions*) A list of data placed at the Table of the House shows a very insignificant progress in the movement of this Programme with barely 5,240 Sq. Km. turned into productive use.

Will the hon. Minister kindly indicate the benchmarks for the completion of this Programme and also the technology and level of foreign expertise associated with it? … (*Interruptions*)

SHRI CHAUDHARY BIRENDER SINGH: Madam, the hon. Member has asked about the Integrated Wasteland Development Programme. This programme continued up to the year 2007. After that, three important schemes, namely, Desert Development Programme, Drought Prone Development Programme and IWDP, were merged into one; and the new programme, which came was the Integrated Watershed Management Programme. This programme took off from the year 2009 onwards … (*Interruptions*)

The hon. Member has asked for three years release of funds under the Integrated Wasteland Development Programme. For that, I have already given the details in annexure-I of the written reply.… (*Interruptions*)

माननीय अध्यक्ष : एक बात सुनिए। आप जो घोषणा कर रहे हैं, ऐसी बात नहीं है वह पूरे हिन्दुस्तान की घोषणा है। सबकी यही मनीषा है कि हम सभी भाई-भाई हैं। आपने जो विषय कहा इम्पोर्टेंट है, सरकार अगर चर्चा के लिए तैयार है।

…(व्यवधान)

माननीय अध्यक्ष : यह पार्लियामेंट है, यहां सब बातों की चर्चा होती है। आप नोटिस दीजिए। नियम के अनुसार नोटिए दीजिए। नोटिस देकर विस्तृत चर्चा करना, इसी काम के लिए हम लोग यहां पर एकत्रित हैं। चाहे धर्म परिवर्तन हो, चाहे पुनः धर्म में लेना हो, चाहे जो भी बात हो।

…(व्यवधान)

HON. SPEAKER: Please give proper notice to discuss. This is not the way. The Government is ready.

… (*Interruptions*)

HON. SPEAKER: Please go back to your seats.

… (*Interruptions*)

HON. SPEAKER: Shri Shivajrao Patil, please ask your second Supplementary.

… (*Interruptions*)

SHRI ADHALRAO PATIL SHIVAJIRAO : Madam, there is growing concern that new avatar of the Land Acquisition Act may become the major barrier in the acquisition of land in the progress of industrial and infrastructure development. Will the hon. Minister kindly indicate whether the Land Development Progrmame under the IWMP can be harnessed for industrial and infrastructure development either directly or *via* land swap system?… (*Interruptions*)

HON. SPEAKER: Hon. Members, you are not interested in discussion; you are interested in raising slogans only. It shows something.

… (*Interruptions*)

HON. SPEAKER: Hon. Members, please go back to your seats.

… (*Interruptions*)

SHRI CHAUDHARY BIRENDER SINGH: Madam, Watershed Development Programme is applicable in those areas where there is scanty rainfall. To make

sure, whatever is the rainfall, it should be conserved there, the water table should come up. Then, it would increase the agricultural output and also even the agricultural productivity. In the surrounding areas, forestation can also take place. It is good even for ecological balance.

So, in these circumstances, for the land which is used for agricultural purposes, the Watershed Management Programme has been given priority.

The hon. Member has also asked whether these projects can be taken up for the areas where industries are to come. This does not come under the purview of this scheme. (*Interruptions*)

SHRI ANANDRAO ADSUL : Madam, land degradation or deterioration of land, quality of agricultural production and environmental protection have been matters of concern for the land users. The Government of India implemented the Integrated Watershed Management Programme with effect from 26th February, 2009 for the development of rain fed and degraded areas including wasteland. I would like to know from the hon. Minister what major activities are taken up under the Integrated Watershed Management Programme and what area of wasteland that has been introduced is utilised for productive use since implementation of the IWMP, particularly in Maharashtra.… (*Interruptions*) Rs.10.6 crore was released to Maharashtra. Out of that, only Rs.1.4 crore was utilised. What is the reason for that?… (*Interruptions*)

SHRI CHAUDHARY BIRENDER SINGH: Hon. Speaker, as I have already explained, this scheme was merged and it was called, Integrated Watershed Management Programme.… (*Interruptions*) As far as Integrated Wasteland Development Programme is concerned, we have fixed a deadline for the releases under this project up to 31st of March, 2014, and as you would be knowing that out of most of the funding, which was sent by the Central Government to different States, a large portion remains unspent. The duration of the project is 4-5 years and ultimately, when it was merged, the fund that we had released from the Central share is Rs.173.39 crore in 2011-12.… (*Interruptions*)

HON. SPEAKER: Let him complete first.

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Let the House be in order.

SHRI CHAUDHARY BIRENDER SINGH: And, in 2012-13, the funds released were Rs.79.58 crore. As I have told you, under the last installment which could be given to a State where the work has already been completed or the Utilization Certificate has also been received by the Ministry, last year we had released Rs.36.39 crore. Now, there is no demand from the States. Whatever demand is there, that is under the new scheme, that is, under the Integrated Watershed Management Programme.

HON. SPEAKER: Yes, Kharge Ji.

SHRI RAJIV PRATAP RUDY: Let the House be in order, Madam.

श्री मल्लिकार्जुन खड़गे : इसी में आपका दरबार चल रहा है, यहां सब ठहरा हुआ है। मैडम, रूल 388 और रूल 89 के तहत आपको संपूर्ण अधिकार है।

> "388. Any member may, with the consent of the Speaker, move that any rule may be suspended in its application to a particular motion before the House and if the motion is carried the rule in question shall be suspended for the time being.
>
> 389. All matters not specifically provided for in these rules and all questions relating to the detailed working of these rules shall be regulated in such manner as the Speaker may, from time to time, direct."

Therefore, you have got full power. We are repeatedly pleading that you suspend the Question Hour or you suspend the other matter which is going on and allow us to discuss this because it is a serious matter. That is why, the Government has already agreed. When they have agreed for the discussion, I plead, as a special case, that you kindly suspend the rule and allow us to take up this discussion. This is one thing.… (*Interruptions*) She can do it for everything. It is not only Question Hour. इसलिए मैं आपसे निवेदन करता हूं कि आपको संपूर्ण अधिकार है कि कोई भी रूल या मोशन आप

सस्पेंड कर सकते हैं। अगर राष्ट्र के हित में हम लोग कोई चीज उठाते हैं। उसको आप डिस्कशन के लिए अलाऊ कर सकती हैं। यह अधिकार आपको है।...(व्यवधान) उसका आप उपयोग कीजिए। आप डिस्कशन के लिए अलाऊ कीजिए।...(व्यवधान) सरकार भी तैयार है, बहुत बार सरकार तैयार नहीं होती है, इस बार पहली बार सरकार तैयार हो गयी है...(व्यवधान) इस पर चर्चा को आप अलाऊ कर दीजिए।...(व्यवधान) मेरी यही विनती है, Kindly allow us for discussion. … (*Interruptions*)

माननीय अध्यक्ष : मुलायम सिंह जी सभी बोलने लगेंगे तो कैसे बात बनेगी?

…(व्यवधान)

श्री मुलायम सिंह यादव : महोदया, यह मामला मेरे बगल के क्षेत्र का है।...(व्यवधान) यह गम्भीर मामला है और अगर आप इसे गम्भीरता से नहीं लेंगी तो कहीं ऐसा न हो कि दंगा हो जाए?...(व्यवधान) इस पर दंगा हो सकता है, इसलिए आप इसको गम्भीरता से लीजिए।...(व्यवधान) इसको हल्के में मत लीजिए...(व्यवधान)

माननीय अध्यक्ष : मैं आपकी बात सुन चुकी हूं, अब आप मेरी बात सुनिए। माननीय खड़गे जी ने कहा है कि कोई मोशन हो, लेकिन यह क्वैश्चेन ऑवर है। प्रश्नकाल आप सभी माननीय सदस्यों का अधिकार है, क्योंकि आप सभी पहले से इसके लिए मेहनत करते हैं और अपना नाम देते हैं। क्वैश्चेन ऑवर और मोशन दोनों अलग-अलग हैं। यदि कोई मोशन है तो उसको मैं स्थगित कर सकती हूं, जहां तक मैं अपने अधिकारों को समझ रही हूं।...(व्यवधान) मेरे अधिकारों के अंतर्गत ही मैंने कहा है कि चर्चा हो सकती है, लेकिन हल्ला-गुल्ला नहीं हो सकता है।...(व्यवधान) आप इस पर चर्चा मांगिए। आप क्वैश्चेन ऑवर के बाद भी उठा सकते हैं।...(व्यवधान) यदि आपको इस विषय पर चर्चा चाहिए तो उसके लिए भी तरीके हैं।...(व्यवधान) सरकार भी चर्चा के लिए तैयार है। लेकिन किस नियम के तहत चर्चा हो ताकि आपको उसका उत्तर भी मिले और सभी लोग अपने विचार इस विषय पर रख सकें।...(व्यवधान) इसके लिए हम तैयार हैं, लेकिन यदि आपको केवल मुद्दा ही उठाना है, तो किसी एक व्यक्ति को जिसने मोशन दी है, उसको मैं शून्य काल में मुद्दा उठाने की इजाजत दे सकती हूं।...(व्यवधान) लेकिन हल्ला-गुल्ला के लिए मैं अलाऊ नहीं कर सकती हूं।

…(व्यवधान)

HON. SPEAKER: It is not allowed. Please listen to me. बार-बार चर्चा नहीं की जा सकती है।

… (*Interruptions*)

COL. SONARAM CHOUDHARY : Madam Speaker, I come from a parliamentary constituency, which has 60,000 sq. kilometres area. …(*Interruptions*)

श्री राजीव प्रताप रूडी : अध्यक्ष जी, जिस तरह से मैम्बर्स वैल में खड़े रहें और आप उनकी बात को सुनती रहें तो यह गलत परम्परा है...(व्यवधान) आप पहले माननीय सदस्यों को सीट पर जाने के लिए कहिए।...(व्यवधान)

माननीय अध्यक्ष : मैं सदन को चलाने की कोशिश कर रही हूं, आप लोग भी मुझे सहयोग कीजिए।

…(व्यवधान)

माननीय अध्यक्ष : रंजीता जी, हर कोई नहीं बोलेगा, I am looking into it.

… (*Interruptions*)

माननीय अध्यक्ष : मैंने मेरी रूलिंग दे दी है।

…(व्यवधान)

श्री मल्लिकार्जुन खड़गे : हम आपकी रूलिंग को क्वैश्चेन नहीं कर रहे हैं, हम आपके डिसीजन को भी क्वैश्चेन नहीं कर रहे हैं। लेकिन आपने जो कहा, वह रूल 388 के तहत है,...(व्यवधान)

माननीय अध्यक्ष : मैं उस पर अलाऊ नहीं कर रही हूं।

…(व्यवधान)

श्री मल्लिकार्जुन खड़गे : लेकिन रूल 389 में आपको सम्पूर्ण अधिकार है।...(व्यवधान)

माननीय अध्यक्ष : हां है।

…(व्यवधान)

श्री मल्लिकार्जुन खड़गे : लेकिन आप उसको नहीं मान रही हैं, Kindly allow us discussion immediately after Question Hour. मैं यह तो आपसे विनती कर ही सकता हूं।...(व्यवधान)

माननीय अध्यक्ष : मैंने आपको बोला है कि शून्य काल में आप चर्चा कर सकते हैं।

…(व्यवधान)

श्री मल्लिकार्जुन खड़गे : क्या हम यह भी नहीं कर सकते हैं? डेमोक्रेसी में अगर इसके लिए भी स्थान नहीं है तो हम कहां चर्चा करेंगे?...(व्यवधान) क्या हम रास्ते पर चर्चा करेंगे?...(व्यवधान) हम रास्ते पर तो चर्चा नहीं कर सकते हैं।...(व्यवधान) Kindly allow us discussion immediately after Question Hour....(व्यवधान)

माननीय अध्यक्ष : मैंने पहले ही कहा है कि शून्य काल में एक माननीय सदस्य को बात उठाने का मौका दूंगी, लेकिन चर्चा नियम के तहत ही होती है।

…(व्यवधान)

श्री मल्लिकार्जुन खड़गे : हम आपकी बात को मान्यता देंगे, लेकिन क्वैश्चेन ऑवर के बाद kindly allow us.… (*Interruptions*)

माननीय अध्यक्ष : श्री सोनाराम चौधरी।

…(व्यवधान)

COL. SONARAM CHOUDHARY: Hon. Madam, my parliamentary constituency has 60,000 sq. kilometres land. Out of that about 35,000 to 40,000 sq. kilometres area is a wasteland. For recovery and improvement of the wasteland, there have been Desert Development Programme (DDP) and Drought Prone Area Programme (DPAP). A new scheme has also been started as Integrated Wasteland Development Programme. But, I am sorry to say that in the reply it has been mentioned that Integrated Wasteland Development Programme (IWDP) could not be implemented because of lack of dedicated institutions and dedicated professional support. The Government itself is accepting it. If you see the figures for 2013 and 2014, no funds have been allocated for it.

Madam, as scanty rains occur in my area, I request the Government of India and the Government of Rajasthan to form a team and allocate funds to implement the Integrated Wasteland Development Programme so that wasteland of that area is recovered. … (*Interruptions*)

11.25 hrs

At this stage, Shri Kodikunnil Suresh and some other hon. Members came and stood on the floor near the Table.

… (*Interruptions*)

SHRI CHAUDHARY BIRENDER SINGH : Madam Speaker, the hon. Member has rightly said that the flow of funds has been very nominal. … (*Interruptions*) As I have explained, the Integrated Wasteland Development Programme (IWDP) has already been merged, and now the new scheme is Integrated Watershed Management Programme (IWMP). … (*Interruptions*) The hon. Member has asked only about the funds available under the old scheme of IWDP. … (*Interruptions*)

He has also said that there was no arrangement to oversee the work that is going on. … (*Interruptions*) It was realized that this programme is not taking off. … (*Interruptions*) So, it was felt that it would be better if all these schemes are merged and a new scheme comes up. … (*Interruptions*)

The extent of wasteland in our country is 46.70 million hectares, and there has been a reduction in wasteland in the country over a period of time. … (*Interruptions*) Under the new scheme, the Rajasthan Government has been sanctioned Rs. 1,448 crore for these projects, which will cover 5.76 million hectares of land in that State. … (*Interruptions*)

HON. SPEAKER: Shri Adhir Ranjan Chowdhury.

… (*Interruptions*)

HON. SPEAKER: Shrimati Pratima Mondal, are you asking a supplementary to the hon. Minister?

… (*Interruptions*)

SHRIMATI PRATIMA MONDAL : Yes, Madam. … (*Interruptions*) Does the Government have any scheme to bring the homeless people under the IWDP in order to provide shelter to the poor homeless people? … (*Interruptions*)

SHRI CHAUDHARY BIRENDER SINGH : Madam, this point is not covered under this scheme. … (*Interruptions*) But I may add one thing to the Member's

query. … (*Interruptions*) If the area is under watershed cover, then for its produce we can give certain amount of fund for the storage of that produce of the farmer at that place. … (*Interruptions*)

(Q. 262)

DR. K. KAMARAJ : Madam, I would like to tell the hon. Minister that coal linkage is an assurance from the Coal Ministry, Standing Committee on Coal Linkages for fuel supply from the national miner, namely, Coal India Limited (CIL). … (*Interruptions*)

As regards the answer given to part (c) of the Question, I would like to disagree with the Minister that coal linkages / Letters of Assurance (LoA) were granted to various sectors in anticipation of increase in coal production. … (*Interruptions*)

Under the previous Government, the Standing Committee on Coal and Steel assured more coal linkages or linkage assurance or fuel supply agreements despite objections from the coal supplier, Coal India Limited. There was no adequate coal supply available in the country to support the coal linkages. I would like to know from the Minister whether the non-genuine players (fly by night operators) were assured with the coal linkage distribution. If so, is there any vested interest in the distribution of coal linkages? Is there any coal linkage scam like coalgate scam and whether non genuine players sold their projects obtained on the basis of coal linkage assurance?

SHRI PIYUSH GOYAL: Madam Speaker, the process of giving coal linkages was a well-established process in which the end use plants were assessed. The respective administrative ministries, the Ministry of power, the Ministry of Coal, the Ministry of Steel, all of them would sit down together in the linkage committee. They would assess the preparedness of the plants, they would also assess the end use requirements and accordingly, give the linkage. The process was well-established for several years. In the last 2009-10 period, there was a Presidential directive given by the Government of India when Coal India Limited was not giving adequate coal linkages and a lot of plants were suffering from inadequate coal and accordingly, Letters of Assurance were given to plants which were expected to come up in the next few years. As each plant met the required

milestones, those Letters of Assurance were converted to linkages and in any case or even after the linkage, the Central Electricity Authority assesses whether the plant has actually come up before the actual fuel/coal supply starts.

As regards the second question relating to sale or unauthorized sale of any projects, the procedures are well established. If a company has a coal linkage and has started production, by and large, assets have been created. It is a power producing company, and if there is a change in shareholding pattern, the Government does not interfere. That is allowed by different laws prevailing in India but recently, a case came to the attention of the Government in which a coal assurance was given in June and the company shareholding was changed soon thereafter before setting up the plant in which case the company has been denied permission to transfer the coal linkage.

DR.K. KAMARAJ : Madam, in the answer to the question (d), the Public Sector Banks granted credit to the power producers which are in excess of Rs. 51,000 crore. Due to non-availability of coal to the power producers, loans granted to them could become sticky assets.

Will the supply of coal be met by the imported coal? Who will bear the cost of imported coal? Will Coal India Limited bear the cost of imported coal or the power producers or the financial institutions or the distributors of power, namely the State Electricity Boards or is the consumer going to bear the cost? If it is State Electricity Boards or the consumer, how this Government is going to support the State Electricity Boards or the consumers and protect them from raising cost of electricity?

SHRI PIYUSH GOYAL: The Government of India gives assurance of fuel supply and one must also look at the actual supplies. They are, by and large, in line with what has been assured in the last few years. Now, very aggressive production measures have been taken by the new Government and I am happy to report to the House, through you, that the coal materialization, the percentage of coal supply has significantly increased in the last few months. The production of coal, the

supply of coal and the generation of electricity out of the coal has increased much higher than ever before in the last decade.

Having said that there is no additional cost, there is no import by Coal India Limited which is required to be passed on to the State Electricity Board or to the consumers. There are cases where plants have not got adequate coal linkage because of historical reasons which I have said to this hon. House on several occasions. Those plants are required to import the coal themselves or request Coal India Limited to import the coal on a pass through cost plus basis. We have not received any such requests. Therefore, the Coal India Limited has not imported. If any private player has imported, that is a bilateral matter between the States and the private players.

डॉ. किरिट पी. सोलंकी : महोदया, मैं सरकार का अभिनंदन करता हूँ कि सरकार ने सत्ता में आते ही दीनदयाल उपाध्याय ग्राम ज्योति योजना का इंप्लिमेंटेशन किया है। ...(व्यवधान) देश में पॉवर डेफिसिट है। ...(व्यवधान) मैं गुजरात से आता हूँ, ज्योति ग्राम योजना की वजह से आज गुजरात पॉवर में सरप्लस स्टेट है। ...(व्यवधान) अक्सर हमारे लिए कोल बेस्ड पॉवर होता है। ...(व्यवधान) मैं सरकार से यह पूछना चाहता कि क्या राज्यों को नज़दीकी कोल फील्ड्स से पॉवर देंगे? ...(व्यवधान) जहां तक गुजरात का सवाल है, गुजरात वैस्टर्न एरिया में आता है और गुजरात को ईस्टर्न कोल लिंकेज से कोल दिया जाता है। ...(व्यवधान) अगर गुजरात को वैस्टर्न लिंकेज, महाराष्ट्र से कोल दिया जाए तो कोल का उत्पादन भी सस्ता पड़ेगा। ...(व्यवधान) क्या मंत्री जी यह बताने का प्रयत्न करेंगे कि गुजरात को नज़दीक के कोल बेस से कोल दिया जाएगा? ...(व्यवधान)

श्री पीयूष गोयल : महोदया, मैं आपके माध्यम से माननीय सदस्य को बधाई देता हूँ कि उन्होंने एक बहुत अहम मुद्दा उठाया है। ...(व्यवधान) जब मैं नया-नया मंत्री बना था, तब सबसे पहले मुझे गुजरात जाने का मौका मिला। ...(व्यवधान) वास्तव में जब एक विद्यार्थी के रूप में मैं वहां गया तो जिस प्रकार से सुचारू रूप से गुजरात में बिजली की समस्या का जनता के लिए समाधान किया, ...(व्यवधान) जिस प्रकार से सैप्रेशन ऑफ डिस्ट्रीब्यूशन फीडर, गांव-गांव तक बिजली ले कर गया और ईमानदारी से वहां पर 24/7 बिजली पहुंची, उससे हमने सीखते हुए यह दीनदायन उपाध्याय ग्राम ज्योति योजना देश के समक्ष रखी है। ...(व्यवधान) सभी राज्यों ने इसका स्वागत किया है। ...(व्यवधान) सभी अन्य दल और विरोधी दल के नेता भी यहां पर बैठे हैं, उन सबके राज्यों ने भी इस स्कीम का बहुत स्वागत किया है। ...(व्यवधान) जहां तक

यह रैशनलाइज़ेशन ऑफ लिंकेजिस की बात है, मैं माननीय सदस्य को आपके माध्यम से बताना चाहूंगा कि सरकार ने नई पॉलिसी का गठन किया है, ...(व्यवधान) जिससे जहां भी दूर-दूर से कोल माइनों से लोगों को कोयले का आवंटन या कोयले का लिंकेज मिला भी है, उसके बदले, स्वैपिंग कर के या एक्सचेंज कर के एक माइन जो नज़दीक है, वहां का कोयला नज़दीक के प्लांट को मिलेगा और दूर का कोयला दूर के माइन्स से अपने नज़दीक के प्लांट को मिलेगा। ...(व्यवधान) इसका पहला प्रयोग एनटीपीसी और गुजरात सरकार के बीच एग्रीमेंट होने से एक मिलियन टन का स्वैपिंग किया गया है। ...(व्यवधान) उससे देश को और देश की जनता को लाभ हुआ है। ...(व्यवधान) क्योंकि बिजली में बचत से देश की जनता के टैरिफ में कमी होती है। ...(व्यवधान) इस एक मिलियन टन से लगभग 300-350 करोड़ रूपये का लाभ गुजरात के उपभोक्ताओं को सीधा मिलेगगा। ...(व्यवधान) आगे चल कर हम इस रैशनलाइज़ेशन को देश भर में कर के अनुमानित छह हज़ार करोड़ रूपये की बचत करेंगे, जिससे सीधा फायदा सामान्य जनता के बिजली के बिल में कटौती हो कर उनको मिलेगा। ...(व्यवधान)

माननीय अध्यक्ष : क्या दूसरे राज्यों को भी इससे फायदा मिलेगा?

...(व्यवधान)

श्री पीयूष गोयल : महोदया, ज़रूर मिलेगा। ...(व्यवधान)

SHRI ARVIND SAWANT : Madam, let me first congratulate the hon. Minister on giving elaborate answers. But at the same time, coal is the source of fuel for the power, likewise the Sun. I would like to ask a specific question regarding this. There is a distribution of coal. It is being learnt that while the distribution is done, there are IPPs and there are CPPs. And CPPs are also demanding coal. Of late, a policy was decided. Even more than hundred per cent coal was lifted by the IPPs whereas CPPs were not provided the coal. CPPs are the ones out of which energy is produced. About hundred per cent energy can be utilized by that because the transmission loss is not there while CPPs are producing it. Therefore, I would ask a question, through you, whether the Government is thinking seriously to provide sufficient coal to the CPPs who are demanding coal from the Government. How many applications of the CPPs are pending with this Government for the provision of the coal?

SHRI PIYUSH GOYAL: Madam Speaker, there are two users of coal. The IPPs are the ones whose tariff is regulated through the regulatory commissions or they are required to bid in a process to supply electricity. The CPPs are producers who are producing end products like steel, cement, aluminium, copper and various other products which while being very important for the economy there is no price control. They are market-determined products. The end product is sold in the market which goes up and down, and they are able to recover the increased cost through market forces.

The priority of the Government obviously has to be that power is supplied in adequate measure at affordable rates to the entire country and the people. Therefore, the larger focus has been to ensure adequate supply to IPPs. We recognize that CPPs also need coal. Several CPPs already have linkages but because of the monopolistic situation and the inadequate production of coal in the last few years, we have not been able to give new CPPs linkages.

I am very happy to report to the House through you, Madam, that I have introduced yesterday the new Coal Mines (Special Provisions) Bill by which we will auction these coal mines to all actual users. And we are making special provisions for the CPPs and other users for steel, cement and aluminium to apply and to bid in the auction and through a transparent and honest manner get adequate supply of coal for their production.

(Q.263)

श्रीमती पूनम महाजन : महोदया, मुफ्त कानूनी सहायता के सम्बन्ध में मैंने मंत्री जी से जो प्रश्न पूछा था, उसका उन्होंने बहुत अच्छा उत्तर दिया, लेकिन मैं मुफ्त कानूनी सहायता के प्रणेता जस्टिस वी.आर.कृष्णन अय्यर को याद करना चाहती हूँ। पिछले हफ्ते उनका निधन हुआ है। वर्ष 1973 में उन्होंने इंडिया फर्स्ट कांप्रिहैंसिव फ्री लीगल रिपोर्ट ड्राफ्ट की थी। ओवैसी जी ने और पांडा जी ने 2 दिसंबर को होम अफेयर्स मिनिस्ट्री से एक सवाल पूछा था। जिसमें उन्होंने लिखा था कि अंडर ट्रायल कान्विक्ट्स इस देश में सबसे ज्यादा हैं। यह इसलिए भी उससे जुड़ा हुआ सवाल है, क्योंकि लॉ मिनिस्ट्री में इसका बहुत बड़ा महत्वपूर्ण फायदा होता है। इससे यह पता चलता है कि अंडर ट्रायल्स बहुत गरीब होते हैं, उनको बहुत सारी सुविधाओं की दिक्कत होती है। जब मैंने उसका अभ्यास किया, तो मुझे टाइम्स ऑफ इंडिया की एक रिपोर्ट दिखायी दी, उसमें त्रिची सेंटर प्रिजन में, तमिलनाडु में फ्री लीगल ऐड क्लीनिक बनता है और इस क्लीनिक के माध्यम से उनको पूरी मदद मुहैय्या की जाती है।

मैं मंत्री महोदय से दो मुद्दों पर यह प्रश्न पूछना चाहती हूँ कि उन्होंने जो उत्तर दिया है, उसमें लिखा हुआ है कि the Government has neither set up nor proposes to set up an institute for paralegal services. और जिस प्रकार से पैसों का आबंटन इसमें किया गया है, उस प्रकार से उस पैसे का जो इस्तेमाल होना चाहिए, खर्च तो दिखाया गया है, लेकिन जो होना चाहिए, वह नहीं हो पा रहा है।

महोदया, मैं आपके माध्यम से माननीय मंत्री महोदय से यही प्रश्न पूछना चाहती हूँ कि जिस प्रकार से त्रिची सेंट्रल प्रिजन में फ्री लीगल ऐड का क्लीनिक है, क्या हम देश भर में ऐसे गरीब लोगों के लिए जो अंडर ट्रायल्स हैं, उनकी मदद कर सकते हैं?

SHRI D.V. SADANANDA GOWDA: Madam Speaker, the process of legal aid will be financed by the Central Government. Seventy-five per cent of the funding will be given by the Central Government and the State is to take care of the procedural aspects of this. The State will tie up with various organizations, like the hon. Member said, with regard to the paralegal services and we will provide them sufficient funding and the State, with the direction of the High Court, will take up the issue. As the hon. Member rightly said, the Tamil Nadu State Government has taken a new initiative and thereby it has given a good service to the people of the State. It differs from State to State. Each State has got its own style of functioning,

but broad guidelines have been given by the Centre and the Supreme Court. The NALSA has given draft guidelines and each State Government will make use of the service. They will have their own procedures to have this. These are the things.

Tamil Nadu is one of the prime runners in this direction. Even in Gujarat, there is *Naari Adalat.*It has been such a beautiful concept to settle the disputes related to women. Nowadays we see that there are so many complaints of harassment of women, especially at workplace. There is Nari Adalat in Gujarat. So, these types of new initiatives should be taken because this is a very wide subject. We are providing free legal aid service for undertrials also. That is a prime concept. We want to further strengthen this institution. So, any suggestion from any corner will be taken positively. We can only request various States to take initiative in this direction.

श्रीमती पूनम महाजन : आदरणीय महोदया, अभी नारी अदालत की बात लॉ मिनिस्टर साहब ने की। मैं यही प्रश्न पूछना चाहती हूँ कि 1986 में महिला सामक्य का अभ्यास किया था और उस रूप से नारियों को सपोर्ट करने के लिए नारी अदालत का अनूठा प्रयोग किया था। वह अनूठा प्रयोग 1995 में बड़ौदा में हुआ था और वागोडिया पंचायत में महिलाओं पर होने वाले अत्याचार 50 प्रतिशत कम हुए थे। गुजरात में यह अनूठा कार्यक्रम हुआ था। मैं गुजरात सरकार को धन्यवाद देना चाहती हूँ कि 2013 से वहाँ की सी.एम.साहिबा ने 35 नारी अदालतें शुरू की हैं और वह गुजरात में एक बहुत अच्छा और अनूठा कार्यक्रम किया है। मैं पूछना चाहती हूँ कि जिस प्रकार से मंत्री जी ने नारी अदालतों के बारे में कहा कि बहुत अच्छा कार्यक्रम है और करना चाहिए, लेकिन इन छोटे-छोटे उत्पीड़न और शोषण से महिलाएँ जिस प्रकार से जाती हैं, घर का विषय होता है, पति मारता है, पुलिस स्टेशन भी वे नहीं जा पातीं। घर का मुद्दा होता है, बड़ी-बूढ़ी माँ होती हैं, अपने बच्चे उनकी ज़मीन ले लेते हैं। ऐसी नारी अदालतें हम पूरे देश भर में वीकली बेसिस पर या माह में दो बार कर सकते हैं या नहीं, यह मैं पूछना चाहती हूँ।

SHRI D.V. SADANANDA GOWDA: I really appreciate the concerns of hon. Member Shrimati Poonam Mahajan. Of course, this concept of Nari Adalat was taken up in Gujarat. As you all know, the State of Gujarat has taken so many initiatives in various directions. Similarly, the concept of Nari Adalat which has been taken up by Gujarat is modelled on Lok Adalat. Nari Adalats are block level

autonomous Tribunals operated by women for redressing the grievances of women. Mahila Samakhyas in each district in Gujarat have initiated this. Actually this Mahila Samakhya comes under the Education Department of Ministry of Human Resource Development but subsequently this concept of Nari Adalat was taken up by Mahila Samakhyas. They formed resource persons from each cluster and five members from each block. Finally they formed a Nari Adalat. Altogether, this Nari Adalat has worked well in Gujarat. We are working on that direction. As Ministry of Law and Justice, we can only request the State Governments to follow this concept, but it is left to the State Governments to adopt this. This is a very good suggestion given by the hon. Member. I will certainly write to all the States Governments to take up this concept in their States also so that the women may be given top priority in resolving their issues.

SHRI RABINDRA KUMAR JENA : Hon. Speaker Madam, I will just make a point on what is the other side of the story. A 20-year old tribal woman was allegedly gang-raped by a group of youth as a result of some verdict given by the so-called Salishi Sabha in a village in West Bengal. This is the fact of life. So, my specific question is whether the Government is aware of prevalence of such unconstitutional bodies in our country who take law into their own hands and pronounce judgements as per their own will, be it Khap Panchayat, Praja Court or any other body. My question to the Minister, through you Madam, is this. Is the Government aware of this and if so, what is the Government doing to get out of the menace 67 years after the Independence of our country?

SHRI D.V. SADANANDA GOWDA: There are some customary laws across the country in various States, especially in the North-Eastern States, and in States like Odisha, Jharkhand, Chhatisgarh, Madhya Pradesh, etc. There are some customary laws, which are protected by law. There are some customary laws which are against the rule of justice and which are against the provisions of the Constitutions. Under Schedule 5 and 6 of the Constitution, they certainly respect the customary laws in various parts of the country. But the issue that was raised by

my friend is a very serious issue. Law and order is a State subject; the States have to take action against them. Certain things which are beyond the limits of the customary laws need to be taken care of. We are also concerned about all these things.

माननीय अध्यक्ष : मैं माननीय सदस्यों से कहना चाहती हूं कि अगला प्रश्न वास्तव में हम सभी से संबंधित है। मेरा निवेदन है कि आप सभी सदस्य अपनी सीट पर चले जाइए। मैं माननीय मल्लिकार्जुन जी को जीरो ऑवर में बोलने का अवसर दूंगी। उसके बाद आप जिस तरह से चर्चा चाहें, हम चर्चा करेंगे। I am requesting all of you to go back to your seats.

…(व्यवधान)

माननीय अध्यक्ष : मैं आप सभी सदस्यों को फिर से कहना चाहती हूं कि यह प्रश्न "गंगा नदी" से संबंधित है। यह सभी के दिल का प्रश्न है। खड़गे जी, मैं आपको शून्य काल में बोलने का मौका दूंगी। आप पांच-दस मिनट सब्र कीजिए। Please go back to your seats. This is also an important question. I will allow you during 'Zero Hour'. I will allow you, but not now.

… (*Interruptions*)

श्री मल्लिकार्जुन खड़गे : अध्यक्ष जी, सभी प्रश्न महत्वपूर्ण होते हैं। पांच मिनट डिस्कशन करेंगे।…(व्यवधान)

माननीय अध्यक्ष : पांच मिनट डिस्कशन का विषय नहीं है। अभी प्रश्न महत्वपूर्ण है।

Q. No. 264 - श्री नाना पटोले

… (*Interruptions*)

माननीय अध्यक्ष : अगर आप चिल्लाना चाहते हैं, तो आपकी मर्जी है।

…(व्यवधान)

(Q. 264)

श्री नाना पटोले : अध्यक्ष जी, जिस देश में गंगा बहती है, उस देश के हम वासी हैं।...(व्यवधान) वर्ष 2003 में केंद्र सरकार द्वारा गंगा सफाई के लिए आदेश पारित होने के उपरांत भी गंगोत्री के पर्यावरण की दृष्टि से संवेदनशील भू-भाग की रक्षा के लिए केंद्र सरकार द्वारा अनदेखी करने पर माननीय सुप्रीम कोर्ट ने आलोचना की है। तत्कालीन केंद्र सरकार ने दस सालों से सफाई आदेश का पालन न करके जानबूझ कर इस कार्य की अनदेखी की है। हमारे आदरणीय **लाडले** प्रधानमंत्री माननीय नरेन्द्र मोदी जी का मैं आभार व्यक्त करता हूं कि नदी विकास एवं गंगा संरक्षण मंत्रालय का निर्माण किया है और सरकार ने गंगा माँ को प्रदूषण मुक्त करने की कार्यवाही की है। इसके लिए मैं पुनः सरकार का आभार व्यक्त करता हूं।

अध्यक्ष जी, मेरा माननीय मंत्री जी से प्रश्न है कि गंगा के संरक्षण एवं प्रभावशाली प्रदूषण निवारण के लिए राष्ट्रीय गंगा नदी घाटी प्राधिकरण ने क्या उपाय और किस प्रकार की संबंधित कार्यशैली तय की है? पानी की गुणवत्ता और पर्यावरण की दृष्टि से टिकाऊ उपाय सुनिश्चित करने के उद्देश्य से इस प्राधिकरण ने क्या कार्यशैली तय की है?

सुश्री उमा भारती : माननीय अध्यक्ष महोदया, जैसा कि माननीय सदस्य ने कहा है, सरकार बनने के बाद माननीय सुप्रीम कोर्ट द्वारा चार बार सुनवाई हो चुकी है और हम अपना पक्ष प्रस्तुत कर चुके हैं।...(व्यवधान)

महोदया, जो नयी कार्य योजना है, उसका आज मैं आपके माध्यम से माननीय सदन के सामने उल्लेख कर रही हूं।...(व्यवधान) इसके पहले गंगा एक्शन प्लान-1, गंगा एक्शन प्लान-2, उसके बाद गंगा रिवर बेसिन ऑथोरिटी, उसके बाद मिशन गंगा, फिर मिशन गंगा का जल संसाधन मंत्रालय में आना, उसके बाद गंगा रिवर बेसिन ऑथोरिटी का जल संसाधन में आना, और उसके बाद जल संसाधन मंत्री को गंगा रिवर बेसिन ऑथोरिटी का उपाध्यक्ष नामित करते हुए उन्हें उसकी बैठक बुलाने का अधिकार दिनांक 29 सितंबर को मिला।...(व्यवधान) इसके बाद हमारी इम्पावर्ड स्टीयरिंग कमेटी हुई। उसके बाद गंगा रिवर बेसिन ऑथोरिटी की बैठक दिनांक 27 अक्टूबर को हुई।...(व्यवधान) उसमें हमने एक कार्य योजना प्रस्तुत की, जिसमें राज्य सरकारों के प्रतिनिधि भी सम्मिलित हुए।...(व्यवधान) उन्होंने हमारी कार्य योजना का समर्थन किया और "नमामि गंगे फण्ड" के नाम से 2,037 करोड़ रुपये का फण्ड हमें माननीय वित्त मंत्री महोदय ने दिया।...(व्यवधान) इस मामले में हमने जो उसकी कार्य योजना तैयार की है, वह विभिन्न मंत्रालयों के पास अभी विचाराधीन है।...(व्यवधान) उस योजना कार्य योजना को हमने अंतिम रूप देते हुए उसके तीन समूह बनाए हैं, जिसमें एक है गंगा की जीवंतता और धार्यता, दूसरा है गंगा की निर्मलता, और तीसरा समूह है

गंगा की अविरलता।...(व्यवधान) उसको ध्यान में रखते हुए हमने सात लक्ष्य बनाए हैं और उन सात लक्ष्यों के हमने 21 क्रियान्वयन के बिन्दु बनाए हैं।...(व्यवधान)

माननीय अध्यक्ष : आज के प्रश्न ऐसे थे जिसमें गरीबों के लिए लीगल एड की बात थी, गंगा की बात थी। अगर हम इसे नहीं करना चाहते हैं, हल्ला ही करना चाहते हैं तो आई एम सॉरी।

...(व्यवधान)

HON. SPEAKER: The House stands adjourned to meet again at 12.05 p.m.

11.57 hrs

The Lok Sabha then adjourned till Five Minutes past Twelve of the Clock.

12.07 hrs

The Lok Sabha reassembled at Seven Minutes Past Twelve of the Clock.

(Hon. Speaker *in the Chair*)

FELICITATION BY THE SPEAKER

Congratulations to visually impaired Indian Cricket Team for winning the Blind Cricket World Cup, 2014 defeating Pakistan in finals on 8th December, 2014 in Cape Town, South Africa

माननीय अध्यक्ष : माननीय सदस्यगण, मैं 8 दिसम्बर, 2014 को दक्षिण अफ्रीका के केपटाऊन में दृष्टिबाधित क्रिकेट विश्व कप, 2014 के फाइनल में हिन्दुस्तान की हमारी टीम के फाइनल में पाकिस्तान को हराकर खिताब जीतने पर हमारी दृष्टिबाधित क्रिकेट टीम को अपनी ओर से तथा सभा की ओर से बधाई देती हूँ।

उनकी यह उत्कृष्ट उपलब्धि राष्ट्रीय गौरव का विषय है। हम दृष्टिबाधित क्रिकेट टीम को उनके भावी प्रयासों के लिए अपनी शुभकामनाएं देते हैं।

…(व्यवधान)

श्री राजेश रंजन (मधेपुरा) : महोदया, नोबल पुरस्कार विजेता को भी बधाई देनी चाहिए।…(व्यवधान)

<u>12.07 ¾ hrs</u>

PAPERS LAID ON THE TABLE

HON. SPEAKER: Shri D.V. Sadananda Gowda – not present.

THE MINISTER OF RURAL DEVELOPMENT, MINISTER OF PANCHAYATI RAJ AND MINISTER OF DRINKING WATER AND SANITATION (SHRI CHAUDHARY BIRENDER SINGH): I beg to lay on the Table -

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2013-2014.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2013-2014, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2013-2014.

[Placed in Library, See No. LT 1165/16/14]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Rural Management Anand, Anand, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Rural Management Anand, Anand, for the year 2013-2014.

[Placed in Library, See No. LT 1166/16/14]

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI SANTOSH KUMAR GANGWAR): I beg to lay on the Table –

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2013-2014.

[Placed in Library, See No. LT 1167/16/14]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2013-2014.

[Placed in Library, See No. LT 1168/16/14]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadohi, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet Technology, Bhadohi, for the year 2013-2014.

[Placed in Library, See No. LT 1169/16/14]

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 2013-2014.

(ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1170/16/14]

(b) (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 2013-2014.

(ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1171/16/14]

(c) (i) Review by the Government of the working of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2013-2014.

(ii) Annual Report of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2013-2014 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1172/16/14]

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 13 of the Central Silk Board Act, 1948:-

(i) The Central Silk Board Employees Pension Fund (Amendment) Rules, 2014 published in Notification No. G.S.R. 174 in Gazette of India dated 16th August, 2014.

(ii) The Central Silk Board Contributory Provident Fund (Amendment) Rules, 2014 published in Notification No. G.S.R. 175 in Gazette of India dated 16th August, 2014.

[Placed in Library, See No. LT 1173/16/14]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Man-Made Textiles Research Association, Surat, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man-Made Textiles Research Association, Surat, for the year 2013-2014.

[Placed in Library, See No. LT 1174/16/14]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2013-2014.

[Placed in Library, See No. LT 1175/16/14]

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): I beg to lay on the Table –

(1) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the Neyveli Lignite Corporation Limited and the Ministry of Coal for the year 2014-2015.

[Placed in Library, See No. LT 1176/16/14]

(ii) Memorandum of Understanding between the SJVN Limited and the Ministry of Power for the year 2014-2015.

[Placed in Library, See No. LT 1177/16/14]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the NHPC Limited, Faridabad, for the year 2013-2014.

(ii) Annual Report of the NHPC Limited, Faridabad, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1178/16/14]

(b) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2013-2014.

(ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1179/16/14]

(c) (i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2013-2014.

(ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1180/16/14]

(d) (i) Review by the Government of the working of the SJVN Limited, Shimla, for the year 2013-2014.

(ii) Annual Report of the SJVN Limited, Shimla, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1181/16/14]

(e) (i) Review by the Government of the working of the THDC India Limited, Rishikesh, for the year 2013-2014.

(ii) Annual Report of the THDC India Limited, Rishikesh, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1182/16/14]

(f) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2013-2014.

(ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1183/16/14]

(g) (i) Review by the Government of the working of the NHDC Limited, Bhopal, for the year 2013-2014.

(ii) Annual Report of the NHDC Limited, Bhopal, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1184/16/14]

(3) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

(i) The Central Electricity Regulatory Commission (Appointment of Consultants) (Second Amendment) Regulations, 2014 published in Notification No. L-7/1/0S44(59)-CERC in Gazette of India dated 7th October, 2014.

(ii) The Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-term Open Access in Inter-State Transmission and related matters) (Fourth Amendment) Regulations, 2014 published in

Notification No. L-1/(93)/2009-CERC in Gazette of India dated 21st August, 2014.

[Placed in Library, See No. LT 1185/16/14]

जल संसाधन, नदी विकास और गंगा जीर्णोद्धार मंत्रालय में राज्य मंत्री (श्री सांवर लाल जाट): महोदया, मैं कंपनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :-

(1) डब्ल्यूएपीसीओएस लिमिटेड, नई दिल्ली के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण।

(2) डब्ल्यूएपीसीओएस लिमिटेड, नई दिल्ली का वर्ष 2013-2014 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 1186/16/14]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 2013-2014.

(ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1187/16/14]

(b) (i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2013-2014.

(ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1188/16/14]

(c) (i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2013-2014.

(ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1189/16/14]

(2) A copy of the Notification No. G.S.R. 594(E) (Hindi and English versions) published in Gazette of India dated 20th August, 2014, delegating powers to the respective State Governments/Union Territories for registration, survey and certification of Indian fishing boats under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.

[Placed in Library, See No. LT 1190/16/14]

(3) A copy of the Central Road Fund (State Roads) Rules, 2014 (Hindi and English versions) published in Notification No. S.O.531(E) in Gazette of India dated 24th July, 2014 under Section 13 of the Central Road Fund Act, 2000.

[Placed in Library, See No. LT 1191/16/14]

(4) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

(i) S.O. 1225(E) published in Gazette of India dated 7th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 07 (Rewa-Hanumana Section) in the State of Madhya Pradesh.

(ii) S.O. 1380(E) published in Gazette of India dated 27th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Jalandhar-Barnala Section) in the State of Punjab.

(iii) S.O. 1610(E) published in Gazette of India dated 26th June, 2014, making certain amendments in the Notification No. S.O. 43(E) dated 7th January, 2014.

(iv) S.O. 1612(E) published in Gazette of India dated 26th June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 111 (Bilaspur-Ambikapur Section) in the State of Chhattishgarh.

(v) S.O. 1647(E) published in Gazette of India dated 30th June, 2014, making certain amendments in the Notification No. S.O. 1961(E) dated 24th August, 2011.

(vi) S.O. 1835(E) published in Gazette of India dated 15th July, 2014, making certain amendments in the Notification No. S.O. 1988(E) dated 27th August, 2011.

(vii) S.O. 1879(E) published in Gazette of India dated 21st July, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 13 (Chitradurga to Shimoga Section) in the State of Karnataka.

(viii) S.O. 2059(E) published in Gazette of India dated 14th August, 2014, making certain amendments in the Notification No. S.O. 457(E) dated 18th February, 2014.

(ix) S.O. 2117(E) published in Gazette of India dated 22nd August, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 27 (Allahabad to Uttar Pradesh/Madhya Pradesh Border Section) in the State of Uttar Pradesh.

(x) S.O. 2178(E) published in Gazette of India dated 28th August, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 216 (New National Highway No. 153) (Raigarh-Sarangarh-Saraipali Section) in the State of Chhattisgarh.

(xi) S.O. 2217(E) to S.O. 2219(E) published in Gazette of India dated 3rd September, 2014, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 75E (Rewa-Sidhi Section) in the State of Madhya Pradesh.

(xii) S.O. 2290(E) published in Gazette of India dated 9th September, 2014, authorising the Tahasildar, Pallahara, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 149 in the State of Odisha.

(xiii) S.O. 2325(E) published in Gazette of India dated 12th September, 2014, making certain amendments in the Notification No. S.O. 1346(E) dated 20th May, 2014.

(xiv) S.O. 2322(E) published in Gazette of India dated 12th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 89 (Ajmer-Nagaur Section) in the State of Rajasthan.

(xv) S.O. 2332(E) published in Gazette of India dated 12th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 43 (Dhamtari-Jagdalpur Section) in the State of Chhattisgarh.

(xvi) S.O. 2335(E) published in Gazette of India dated 12th September, 2014, making certain amendments in the Notification No. S.O. 2825(E) dated 23rd November, 2010.

(xvii) S.O. 2323(E) published in Gazette of India dated 12th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12A (Jabalpur-Madla-Chilpi Section) in the State of Madhya Pradesh.

(xviii) S.O. 2330(E) and S.O. 2331(E) published in Gazette of India dated 12th September, 2014, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 222 (Kalyan-Andhra Pradesh Border Section) in the State of Maharashtra.

(xix) S.O. 2321(E) published in Gazette of India dated 12th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jabalpur-Bhopal Section) in the State of Madhya Pradesh.

(xx) S.O. 2329(E) published in Gazette of India dated 12th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Nagaur-Jodhpur Section) in the State of Rajasthan.

(xxi) S.O. 2324(E) published in Gazette of India dated 12th September, 2014, making certain amendments in the Notification No. S.O. 3084(E) dated 9th October, 2013.

(xxii) S.O. 2491(E) published in Gazette of India dated 24th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Jodhpur-Pali Section) in the State of Rajasthan.

(xxiii) S.O. 2400(E) and S.O. 2401(E) published in Gazette of India dated 16th September, 2014, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 214 in the State of Andhra Pradesh.

(xxiv) S.O. 2581(E) published in Gazette of India dated 1st October, 2014, making certain amendments in the Notification No. S.O. 3316(E) dated 31st October, 2013.

(xxv) S.O. 2492(E) published in Gazette of India dated 24th September, 2014, entrusting Highway No. 89 in the State of Rajsthan to National Highway Authority of India.

(xxvi) S.O. 2580(E) published in Gazette of India dated 1st October, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 111 in the State of Chhattisgarh.

(xxvii) S.O. 2375(E) published in Gazette of India dated 16th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 216 (New NH No. 153) (Raigarh, Sarangarh, Saraipali Section) in the State of Chhattisgarh.

(xxviii) S.O. 333(E) published in Gazette of India dated 5th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (New NH No. 163) (Yadgiri-Warangal Section) in the State of Andhra Pradesh.

(xxix) S.O. 498(E) published in Gazette of India dated 21st February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tirupati-Andhra Pradesh/Tamil Nadu Border Section) in the State of Andhra Pradesh.

(xxx) S.O. 433(E) published in Gazette of India dated 18th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (New NH No. 163) (Hyderabad-Yadgiri Section) in the State of Andhra Pradesh.

(xxxi) S.O. 807(E) published in Gazette of India dated 15th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.

(xxxii) S.O. 1138(E) published in Gazette of India dated 24th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.

(xxxiii) S.O. 1136(E) published in Gazette of India dated 24th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Vijayawada Bypass Section) in the State of Andhra Pradesh.

(xxxiv) S.O. 1891(E) to S.O. 1893(E) published in Gazette of India dated 24th July, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(xxxv) S.O. 2060(E) published in Gazette of India dated 14th August, 2014, making certain amendments in the Notification No. S.O. 1035(E) dated 7th May, 2010.

(xxxvi) S.O. 2061(E) published in Gazette of India dated 14th August, 2014, making certain amendments in the Notification No. S.O. 485(E) dated 26th February, 2010.

(xxxvii) S.O. 2062(E) published in Gazette of India dated 14th August, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(xxxviii) S.O. 2063(E) published in Gazette of India dated 14th August, 2014, making certain amendments in the Notification No. S.O. 293(E) dated 31st January, 2013.

(xxxix) S.O. 2064(E) published in Gazette of India dated 14th August, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(xl) S.O. 2065(E) published in Gazette of India dated 14th August, 2014, making certain amendments in the Notification No. S.O. 2572(E) dated 14th November, 2011.

(xli) S.O. 2066(E) published in Gazette of India dated 14th August, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(xlii) S.O. 2067(E) published in Gazette of India dated 14th August, 2014, containing corrigendum to the Notification No. S.O. 873(E) dated 4th March, 2014.

(xliii) S.O. 2204(E) and S.O. 2205(E) published in Gazette of India dated 2nd September, 2014, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.

(xliv) S.O. 2206(E) published in Gazette of India dated 2nd September, 2014, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.

(xlv) S.O. 2207(E) published in Gazette of India dated 2nd September, 2014, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.

(xlvi) S.O. 2208(E) published in Gazette of India dated 2nd September, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(xlvii) S.O. 2232(E) published in Gazette of India dated 5th September, 2014, declaring highways, mentioned therein, as new National Highways.

(xlviii) S.O. 2233(E) published in Gazette of India dated 5th September, 2014, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.

(xlix) S.O. 2234(E) published in Gazette of India dated 5th September, 2014, omitting New National Highway No. 147A and entries relating thereto as new National Highways.

(l) S.O. 2235(E) published in Gazette of India dated 5th September, 2014, entrusting Highway No. 102A in the State of Manipur to National Highway and Infrastructure Development Corporation Limited.

(li) S.O. 2236(E) published in Gazette of India dated 5th September, 2014, making certain amendments in the Notification No. S.O. 1230(E) dated 16th May, 2013.

(lii) S.O. 2237(E) published in Gazette of India dated 5th September, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(liii) S.O. 1374(E) published in Gazette of India dated 27th May, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 217 in the State of Odisha.

(liv) S.O. 1118(E) published in Gazette of India dated 22nd April, 2014, authorising Tahasildar, Bolangir, as the competent authority to acquire land for building, maintenance, management and operation of bypass of National Highway Nos 26 & 57 in the State of Odisha.

(lv) S.O. 79(E) published in Gazette of India dated 13th January, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 86 Ext. (New NH No. 146) in the State of Madhya Pradesh.

(lvi) S.O. 3704(E) published in Gazette of India dated 18th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.

(lvii) S.O. 3755(E) published in Gazette of India dated 20th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.

(lviii) S.O. 3674(E) published in Gazette of India dated 17th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.

(lix) S.O. 3813(E) published in Gazette of India dated 26th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.

(lx) S.O. 3504(E) published in Gazette of India dated 27th November, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 86 Ext. (Bhopal to Sanchi Section) in the State of Madhya Pradesh.

(lxi) S.O. 1511(E) published in Gazette of India dated 13th June, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(lxii) S.O. 1512(E) published in Gazette of India dated 13th June, 2014, making certain amendments in the Notification No. S.O. 767(E) dated 4th March, 2014.

(lxiii) S.O. 1513(E) published in Gazette of India dated 13th June, 2014, declaring highway, mentioned therein, as new National Highway.

(lxiv) S.O. 1514(E) published in Gazette of India dated 13th June, 2014, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.

(lxv) S.O. 1515(E) published in Gazette of India dated 13th June, 2014, declaring highways, mentioned therein, as new National Highways.

(lxvi) S.O. 1516(E) published in Gazette of India dated 13th June, 2014, rescinding Notification No. S.O. 2794(E) dated 16th September, 2013.

(lxvii) S.O. 1517(E) published in Gazette of India dated 13th June, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(lxviii) S.O. 1518(E) published in Gazette of India dated 13th June, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(lxix) S.O. 1519(E) published in Gazette of India dated 13th June, 2014, declaring highways, mentioned therein, as new National Highways.

(lxx) S.O. 1520(E) published in Gazette of India dated 13th June, 2014, containing corrigendum to the Notification No. S.O. 1096(E) dated 4th August, 2005.

(lxxi) S.O. 1521(E) published in Gazette of India dated 13th June, 2014, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.

(lxxii) S.O. 1522(E) published in Gazette of India dated 13th June, 2014, declaring highways, mentioned therein, as new National Highways.

(lxxiii) S.O. 1670(E) published in Gazette of India dated 2nd July, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(lxxiv) S.O. 1671(E) published in Gazette of India dated 2nd July, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(lxxv) S.O. 1672(E) published in Gazette of India dated 2nd July, 2014, entrusting Highway Nos. 49 & 210 in the State of Tamil Nadu to National Highways Authority of India.

(lxxvi) S.O. 1673(E) published in Gazette of India dated 2nd July, 2014, making certain amendments in the Notification No. S.O. 1297(E) dated 24th November, 2004.

(lxxvii) S.O. 1674(E) published in Gazette of India dated 2nd July, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(lxxviii) S.O. 1833(E) published in Gazette of India dated 15th July, 2014, entrusting Highway Nos. 23 & 200 in the State of Tamil Nadu to National Highways Authority of India.

(lxxix) S.O. 1834(E) published in Gazette of India dated 15th July, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(lxxx) S.O. 2413(E) published in Gazette of India dated 17th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (New NH No. 163) (Yadgiri-Warangal Section) in the State of Andhra Pradesh.

(lxxxi) S.O. 2317(E) published in Gazette of India dated 12th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Kolkata-Chennai Corridor) in the State of Andhra Pradesh.

(lxxxii) S.O. 2405(E) published in Gazette of India dated 17th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 44 in the State of Andhra Pradesh.

(lxxxiii) S.O. 330(E) published in Gazette of India dated 5th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (New NH No. 163) (Yadgiri-Warangal Section) in the State of Andhra Pradesh.

(lxxxiv) S.O. 808(E) published in Gazette of India dated 15th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.

(lxxxv) S.O. 2119(E) published in Gazette of India dated 22nd August, 2014, making certain amendments in the Notification No. S.O. 2429(E) dated 2nd August, 2013.

(lxxxvi) S.O. 2848(E) published in Gazette of India dated 10th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.

(lxxxvii) S.O. 2582(E) published in Gazette of India dated 1st October, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 67 in the State of Andhra Pradesh.

(lxxxviii) S.O. 2596(E) published in Gazette of India dated 23rd August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 98

(Patna-Mahabalipur-Arwal-Aurangabad-Hariharganj Section) in the State of Bihar.

(lxxxix) S.O. 2621(E) and S.O. 2624(E) published in Gazette of India dated 29th August, 2013, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 113 in the State of Rajasthan.

(xc) S.O. 1715(E) published in Gazette of India dated 17th June, 2013 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.

(xci) S.O. 1725(E) published in Gazette of India dated 17th June, 2013 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Kiratpur-Bilaspur Section) in the State of Himachal Pradesh.

(xcii) S.O. 124(E) published in Gazette of India dated 17th January, 2014 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Ambala-Kaithal Section) in the State of Haryana.

(xciii) S.O. 3289(E) and S.O. 3290(E) published in Gazette of India dated 31st October, 2013, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 200 in the State of Odisha.

(xciv) S.O. 3291(E) published in Gazette of India dated 31st October, 2013, making certain amendments in the Notification No. S.O. 2619(E) dated 30th October, 2012.

(xcv) S.O. 3295(E) published in Gazette of India dated 31st October, 2013, regarding acquisition of land for building,

maintenance, management and operation of National Highway No. 30A (Fatuha-Harnaut-Barh Section) in the State of Bihar.

(xcvi) S.O. 2992(E) published in Gazette of India dated 3rd October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 201 (Nabarangpur-Kokasara Section) in the State of Odisha.

(xcvii) S.O. 2618(E) to S.O. 2620(E) published in Gazette of India dated 29th August, 2013, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 98 (Patna-Mahabalipur-Arwal-Aurangabad-Hariharganj Section) in the State of Bihar.

(xcviii) S.O. 1933(E) published in Gazette of India dated 1st July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 106 (Birpur-Bihpur Section) in the State of Bihar.

(xcix) S.O. 2595(E) published in Gazette of India dated 23rd August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 98 (Patna-Mahabalipur-Arwal-Aurangabad- Hariharganj Section) in the State of Bihar.

[Placed in Library, See No. LT 1192/16/14]

(5) Nine statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (xciii) to (xcix) of (4) above.

(6) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the National Highways Authority of India Act, 1988:-

(i) The National Highways Authority of India (the term of office and other conditions of service of Members Amendment Rules, 2014

published in Notification No. G.S.R. 604(E) in Gazette of India dated 21st August, 2014.

(ii) The National Highways Authority of India (the term of office and other conditions of service of Members Second Amendment Rules, 2014 published in Notification No. G.S.R. 665(E) in Gazette of India dated 17th September, 2014.

[Placed in Library, See No. LT 1193/16/14]

(7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust (Pension Fund Trust), Mumbai, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust (Pension Fund Trust), Mumbai, for the year 2013-2014.

[Placed in Library, See No. LT 1194/16/14]

(8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust, Kandla, for the year 2013-2014.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Port Trust, Kandla, for the year 2013-2014.

[Placed in Library, See No. LT 1195/16/14]

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Kandla Port Trust, Kandla, for the year 2013-2014, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kandla Port Trust, Kandla, for the year 2013-2014.

[Placed in Library, See No. LT 1196/16/14]

12.08 hrs

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Madam Speaker, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

(i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 14th August, 2014 adopted the following Motion in regard to the Joint Committee on Offices of Profit:-

> "That this House concurs in the recommendation of the Lok Sabha that a Joint Committee on Offices of Profit be constituted for the purposes set out in the Motion adopted by the Lok Sabha at its sitting held on the 1st August, 2014 and communicated to this House, and resolves that this House do join in the said Joint Committee and proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, five Members from among the Members of the House to serve on the said Joint Committee."

2. I am further to inform the Lok Sabha that as a result of the election process initiated pursuant to the above Motion, four Members of Rajya Sabha were duly elected to the said Committee and their names were communicated to the Lok Sabha through a Message dated 2nd December, 2014 from the Rajya Sabha. As intimated therein the election process to fill up the remaining one vacancy in the Committee having completed during the current Session, Shri Naresh Agrawal, Member, Rajya Sabha has been duly elected to be a member of the Committee.'

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 10th December, 2014 agreed without any amendment to the School of Planning and Architecture Bill, 2014 which was passed by the Lok Sabha at its sitting held on the 3rd December, 2014 ."

12.09 hrs

COMMITTEE ON ESTIMATES

1st Report

डॉ. मुरली मनोहर जोशी (कानपुर) : अध्यक्ष महोदया, जल संसाधन, नदी विकास और गंगा जीर्णोद्वार मंत्रालय से संबंधित 'भूमिगत जल में आर्सेनिक की अधिक मात्रा की उपस्थिति' विषय पर प्राक्कलन समिति (2014-15) का पहला प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं।

12.10 hrs

COMMITTEE ON PUBLIC ACCOUNTS

7th to 10th Reports

PROF. K.V. THOMAS (ERNAKULAM): Madam, I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee (2014-15):-

(1) Seventh Report on 'Duty Drawback Scheme' relating to the Ministry of Finance.

(2) Eighth Report on 'Water Pollution in India' relating to the Ministry of Environment and Forest.

(3) Ninth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Sixty-fourth Report (15th Lok Sabha) on 'Excesses over Voted Grants and Charged Appropriations (2010-11)'.

(4) Tenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Eighty-seventh Report (15th Lok Sabha) on 'Tax Administration' relating to the Ministry of Finance.

12.10 ½ hrs

STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT AND FORESTS
253rd Report

KUMARI SUSHMITA DEV (SILCHAR): Madam, I beg to lay on the Table the Two Hundred Fifty-third Report (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests on 'The Wild Life (Protection) Amendment Bill, 2013'.

12.11 hrs

SUBMISSION BY MEMBERS
Re: Reported incident of conversion in Uttar Pradesh

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : अध्यक्ष महोदया, हमने एडजर्नमेंट मोशन सदन के सामने रखा है। उत्तर प्रदेश के आगरा में जो घटना घटी है और कन्वर्जन का जो मामला उठा है, उसको चर्चा के रूप में लेने के लिए मैंने आपसे निवेदन किया है। नेता जी, श्री मुलायम सिंह जी और पार्टी के अन्य नेतागण ने आपसे निवेदन किया है, सरकार ने भी इस बात को मान लिया है तो उस पर चर्चा करने के लिए हमें परमिशन दें। हमारे लोग उस पर चर्चा प्रारंभ करेंगे। पार्लियमेंट्री अफेयर्स मिनिस्टर ने भी उस बात को माना है। वह चर्चा का विषय इसलिए है कि देश में उसके बारे में बहुत-सी बातें उठ रही हैं। अगर आप सभी मीडिया में देखेंगे तो एडीटोरियल से लेकर सारे सोशल मीडिया में भी उसके बारे में चर्चा हो रही है। वह देश के लिए ठीक नहीं है। उससे एक रॉंग मैसेज बाहर भी जाएगा कि भारत जो सेक्यूलर देश है, जिस देश में सहिष्णुता और बंधु प्रेम के लिए बहुत ही उदारता से व्यवहार होता है, ऐसी जगह पर चंद लोग ऐसी घटना कर, देश को बदनाम करने और देश में एक विष बीज डालने का जो प्रयास चल रहा है, उसके बारे में यहां पर चर्चा होनी चाहिए।

आप उसके लिए अनुमति देंगे, यह मैं आपसे आशा करता हूं। जैसा हमने बात की है तो आप भी उसके बारे में कहें। इसलिए आप हमें उसके लिए अनुमति दीजिए।

माननीय अध्यक्ष : क्या सभी सदस्य उस विषय पर बोलेंगे? मुलायम सिंह जी हम आपको बोलने के लिए एलाऊ करूंगी।

…(व्यवधान)

श्री मुलायम सिंह यादव (आज़मगढ़) : अध्यक्ष महोदया, आगरा में जहां पर यह घटना हुई है,…(व्यवधान) यह हमारे क्षेत्र से मिला हुआ है। वह हमारे बगल का क्षेत्र है। वहां से लोगों का सब तरह से संपर्क है। इस सदन को उस घटना को बहुत गंभीरता से लेना चाहिए। उसे गंभीरता से इसलिए लेना चाहिए कि कुछ लोगों ने, मैं उन्हें जानता हूँ, मैं उनके दल का नाम नहीं ले सकता हूं, लेकिन अखबारों में आ गया है कि वह कौन है? उससे बड़ी गंभीर स्थिति देश में पैदा हो सकती है। अभी चिंगारी की शुरुआत है। अगर वही घटना धीरे-धीरे कई दूसरे जगहों पर और होगी, तो दंगा हो सकता है। …(व्यवधान)

माननीय अध्यक्ष : आप अभी भाषण तो नहीं दे रहे हैं।

…(व्यवधान)

माननीय अध्यक्ष : मुलायम सिंह जी, दंगा वगैरह मत करो।

…(व्यवधान)

माननीय अध्यक्ष : आप चर्चा मांग रहे हैं, अभी चर्चा कर नहीं रहे हैं।

…(व्यवधान)

श्री मुलायम सिंह यादव : मैं यह कहकर इन्हें सावधान करना चाहता हूं। ..*

माननीय अध्यक्ष : प्लीज, ऐसा नहीं होता है।

…(व्यवधान)

श्री मुलायम सिंह यादव : मैं ऐसी घटना को रोकने के पक्ष में हूं। …* मैं कह रहा हूं कि यह या इस तरह की किसी भी घटना से दंगा होने का भय रहेगा।…(व्यवधान)

माननीय अध्यक्ष : मुलायम सिंह जी, आप मेरी तरफ देखकर बोलिए।

…(व्यवधान)

---

* Not recorded as ordered by the Chair.

श्री मुलायम सिंह यादव : मैं जो कह रहा हूं, वही सच्चाई सामने आ रही है।...(व्यवधान)

माननीय अध्यक्ष : आप चर्चा मांग रहे हैं तो मांगिए, चर्चा कर रहे हैं तो बात अलग है।

...(व्यवधान)

श्री मुलायम सिंह यादव : क्या मैंने किसी दल का नाम लिया?...(व्यवधान) आप यूँहीं क्यों खड़े हो गए।...(व्यवधान) आपको समझना चाहिए कि यह बात कितनी गंभीर है।...(व्यवधान)

माननीय अध्यक्ष : गणेश जी, आप बैठिए। चर्चा शुरू हो जाएगी तो सबको बोलने का मोका मिलेगा।

...(व्यवधान)

श्री मुलायम सिंह यादव : मैं आपसे कहना चाहता हूं कि जिस तरह की यह मामूली-सी बात है , कोई घटना भी नहीं हुई थी और इससे इतना गंभीर सवाल पैदा कर दिया गया। हम आपको धन्यवाद देते हैं कि आपने चर्चा के लिए मौका दे दिया। इससे कोई न कोई समाधान निकलेगा।...(व्यवधान)

माननीय अध्यक्ष : अभी चर्चा नहीं कर रहे हैं, अभी आप मांग कीजिए।

...(व्यवधान)

माननीय अध्यक्ष : मैं पूछकर बात रखूंगी।

...(व्यवधान)

श्री मुलायम सिंह यादव : सत्ता पक्ष की तरफ से कोई आश्वासन आए क्योंकि देश में उनकी सरकार है, उनकी पार्टी है। वे भी कोई समाधान निकालेंगे, जिससे देश में एकता, शान्ति बने रहे, भाईचारा कायम रहे। हम लोग इसीलिए सदन में बैठे हैं। क्या हम भाईचारे के खिलाफ हैं? हम भाईचारा चाहते हैं, इसीलिए इस सवाल को उठाया है। इसलिए मेरी सभी से अपील है कि इस विषय पर चर्चा करवा देनी चाहिए और सरकार की तरफ से आश्वासन मिलना चाहिए, क्योंकि सत्ता पक्ष के ही कुछ समर्थकों द्वारा ही यह घटना घटित हुई है।...(व्यवधान) आप सरकार में हैं और सरकार के लोग ही आपकी सरकार को बदनाम कर रहे हैं और बदनाम कर देंगे। हम आपके पक्ष में बोल रहे हैं।...(व्यवधान) अपनी सरकार को किसी तरह बदनामी से बचाइए।...(व्यवधान)

माननीय अध्यक्ष : अभी हम ज्यादा बात नहीं करें।

...(व्यवधान)

माननीय अध्यक्ष : आप चर्चा शुरू मत कीजिए।

...(व्यवधान)

श्री मुलायम सिंह यादव : ठीक है, सरकार चार-पांच साल चला लीजिए।...(व्यवधान) लेकिन इसके परिणाम भुगतने पड़ेंगे। मैं आज राय दे रहा हूं।...(व्यवधान) सरकार की जिम्मेदारी है और सरकार का कर्तव्य भी। सरकार चाहे तो दंगा-फसाद रोक सकती है और घटना पीड़ितों को सांत्वना दे सकती है।...(व्यवधान) सरकार का कोई आश्वासन आ जाए तो हम उसके लिए सहयोग करेंगे।...(व्यवधान)

माननीय अध्यक्ष : इसमें सबको बोलने की आवश्यकता नहीं है। आप चर्चा मांग रहे हैं। कोई नोटिस नहीं है फिर भी मैं देख रही हूं कि चर्चा कब शुरू करनी है। सदन मिलकर तय करे, फिर सबको बोलने का मौका दूंगी।

...(व्यवधान)

कौशल विकास और उद्यमिता मंत्रालय के राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री राजीव प्रताप रूडी): माननीय खड़गे जी, मुलायम सिंह जी और बाकी सदस्यों ने जिस विषय को उठाया है, चर्चा की मांग हो रही है। इस सदन में चर्चा करने की परम्परा भी रही है। कोई ऐसा विषय नहीं है जिसमें सदन के बाहर विमर्श हो। हम इसी काम के लिए बैठे हैं। आपने मांग रखी है। हम पूरे तौर से तैयार हैं कि जिस विषय को माननीय खड़गे साहब, मुलायम सिंह जी या राजेश जी ने उठाया है, सरकार ने पहले ही स्वीकार कर लिया है कि इस पर वह बड़ी चर्चा के लिए पूरे तौर से तैयार है। हम आपकी बात से सहमत हैं और इस पर पूरे तौर पर चर्चा होनी चाहिए, ऐसा हमारा मानना है और हमारी सहमति है। हम आपके इस आग्रह को स्वीकार करते हैं। मेरा सिर्फ एक ही आग्रह है कि जिस प्रकार सदन में बाकी काम चल रहा है, ...(व्यवधान)

माननीय अध्यक्ष : उन्हें बात पूरी करने दीजिए।

...(व्यवधान)

श्री राजीव प्रताप रूडी : अगर आप यह कहना चाहते हैं कि मनरेगा की चर्चा आपकी चर्चा नहीं है, आपका नोटिस नहीं है, वह देश के हित में नहीं है, उसे स्थगित और समाप्त करके चर्चा की जाए, तो हम उसके लिए भी तैयार हैं।...(व्यवधान) जो कार्य कार्य सूची में अंकित है, हम चर्चा के लिए तैयार हैं। पूरा देश सुन रहा है कि जिस विषय को आपने उठाया है, आपसे हमारी सहमति है। लेकिन वह प्रॉपर नोटिस से आए।...(व्यवधान) आपके पास आपकी तैयारी के लिए पर्याप्त समय हो, हमारे पास भी हमारी तैयारी के लिए पर्याप्त समय हो, हम इस चर्चा लेने के लिए तैयार हैं। आप इसको एडमिट करें, मनरेगा के बाद आप इस पर चर्चा चाहते हैं तो क्या इस देश को बताया जाए कि आप मनरेगा पर चर्चा के लिए तैयार नहीं हैं। ...(व्यवधान)

माननीय अध्यक्ष : सब के सब एक साथ बोलेंगे। ज्योतिरादित्य जी, अगर कोई सुझाव हो, सुझाव देना है, इस विषय पर चर्चा ...(व्यवधान) नहीं करना है।

श्री ज्योतिरादित्य माधवराव सिंधिया (गुना) : अध्यक्ष महादोया, राजीव प्रताप रूडी जी ने जो अभी प्रस्ताव रखा है कि संसद की कार्यसूची के अनुसार हमें चलना चाहिए, ऐतिहासिक तौर पर इनका प्रस्ताव सही है। लेकिन इस सत्र में और पिछले सत्र में हमने कई दिन-प्रतिदिन ऐसे उदाहरण देखें हैं जहां कार्यसूची में तो एक चीज लिखी जाती है और उसी दिन सरकार के द्वारा उस कार्यसूची को पूरी तरह से परिवर्तित करके दूसरी चीजों को रखा जाता है। ...(व्यवधान) संसद आपकी नीति के आधार पर चलेगा किन्तु यह नहीं चलेगा कि चट भी मेरी और पट भी मेरी। जब आप चाहें तो उस नियम के अनुसार चलें और जब आप न चाहें तो जो भी अपना मामला उठाना चाहते हैं, उसे उठाते जाएं। हमारा दुबारा आपसे अनुरोध है, संसदीय कार्य मंत्री से भी अनुरोध है कि सादगी के आधार पर हम इस चर्चा की शुरूआत करें। मनरेगा और बाकी चीजों की चर्चा बाद में करें। पहले इस पर चर्चा हो।

माननीय अध्यक्ष : चर्चा कब करना है, केवल यही सुझाव देना है।

श्री सुल्तान अहमद (उलुबेरिया) : धर्म परिवर्तन का मामला मैंने हाउस में उठाया था उस समय माननीय प्रधानमंत्री मौजूद थे, सदन के तमाम काम बंद करके इस पर चर्चा हो, पूरा देश देख रहा है कि किस तरह से उत्तर प्रदेश में अभी दंगा की बात मुलायम सिंह जी ने कही तो लोग नाराज हो गए। लेकिन केन्द्र सरकार के अनुसार देश में एक साल में साढ़े छह सौ दंगे हुए हैं। इसीलिए यह सद्‌भावना की आवाज, संदेश पूरे देश में जाए, पार्लियामेंट कह रहा है कि यह काम न करें, यह चर्चा होनी चाहिए, अभी होनी चाहिए।

श्री जय प्रकाश नारायण यादव (बाँका) : अध्यक्ष महोदय, यह बहुत ही अलार्मिंग सिचुएशन है। मुल्क बहुत खतरे में है। ...(व्यवधान) ।

माननीय अध्यक्ष : बातें मत कीजिए, चर्चा कब करना है, एक वाक्य में बताइए।

श्री जय प्रकाश नारायण यादव : आज की कार्यसूची में जो भी कार्य हैं, उसको बंद किया जाए और सबसे पहले धर्मांतरण के सवाल पर अलार्मिंग सिचुएशन देश में है इस पर चर्चा किया जाए, यही मेरा सुझाव है, वरना यह देश हिन्दू, मुस्लिम, सिख, ईसाई भाई-भाई का है, बंट जाएगा। ...(व्यवधान)

श्री मोहम्मद सलीम (रायगंज) : सरकार अक्सर सुओ मोटो ऐसे स्टेटमेंट ले आती है, संविधान के अनुसार हमारे देश में अल्पसंख्यक का ...(व्यवधान)।

माननीय अध्यक्ष : गीते जी, आप कुछ सुझाव देना चाहेंगे?

...(व्यवधान)

माननीय अध्यक्ष : चर्चा कराएंगे, मैं चर्चा के लिए मना नहीं कर रही हूं।

...(व्यवधान)

श्री अनन्त गंगाराम गीते (रायगढ़) : अध्यक्ष जी, संसदीय कार्य मंत्री ने शुरू में ही सरकार का वक्तव्य स्पष्ट किया है कि धर्मांतरण के विषय पर सरकार किसी भी समय, किसी भी वक्त, चर्चा के लिए तैयार है। सरकार की ओर से चर्चा के लिए कोई रुकावट नहीं है, कोई बाधा नहीं है। लेकिन चर्चा हो या न हो इस पर चर्चा करते हुए जो सवाल यहां उठाए गए, जिस पर सदन ने नाराजगी जताई। एक तो दंगे की बात आई, ...(व्यवधान) दूसरी आई, देश खतरे में है। इस वक्तव्य को किस दिशा में लेना चाहते हैं या किस दिशा में जाना चाहते हैं। इसीलिए इस आप जिस तरीके से चर्चा करवाना चाहते हैं, चर्चा कराइए, यह आपका अधिकार है, आप नोटिस लीजिए, चर्चा कीजिए, उस पर खूब चर्चा हो। ...(व्यवधान)

माननीय अध्यक्ष : आप सब मेरी एक बात सुनिए।

...(व्यवधान)

माननीय अध्यक्ष : आप भी वही बात कहेंगे।

...(व्यवधान)

श्री तारिक अनवर (कटिहार): अध्यक्ष महोदया, अभी खड़गे जी, मुलायम सिंह जी और अन्य सभी लोगों ने आपसे मिलकर सर्वसम्मति से निवेदन किया है कि यह मामला बहुत गंभीर है। हमारा जो बुनियादी ढांचा है, उस पर आघात हो रहा है, इसलिए इस पर चर्चा करना जरूरी है। हमारे जो भी कार्यक्रम हैं, उन्हें स्थगित करके आप इस पर चर्चा शुरू करायें। ...(व्यवधान)

श्री राजेश रंजन (मधेपुरा) : अध्यक्ष महोदया, मैंने एडजर्नमैंट मोशन इसलिए नहीं दिया था कि कल क्या हुआ? रात को कुछ चैनल्स पर...(व्यवधान)

माननीय अध्यक्ष : आप दूसरे चैनल्स की बात मत कीजिए।

...(व्यवधान)

श्री राजेश रंजन : मैं वह नहीं कहूंगा। ...(व्यवधान) मैं सिर्फ इतना कहूंगा कि रात में दो संस्थाओं द्वारा कौम के नाम पर धमकी दी गयी। ...(व्यवधान) मेरे लिए गंभीर चुनौती यह थी ...(व्यवधान)

माननीय अध्यक्ष : आप केवल इतना ही बोलिए कि चर्चा करनी चाहिए।

...(व्यवधान)

श्री राजेश रंजन : मैं इस विषय पर गंभीरता से चर्चा चाहता हूं। देश को बचाने ...(व्यवधान)

माननीय अध्यक्ष : मैं आपकी बात समझ गयी हूं, इसलिए कृपया करके आप बैठ जाइये।

...(व्यवधान)

माननीय अध्यक्ष : बशीर जी, आपका मामला अलग है। जरा हाउस शांत हो जाये तो वह विषय भी मैं उठाने दूंगी।

...(व्यवधान)

माननीय अध्यक्ष : मेरा आप सब लोगों से एक निवेदन है कि मेरे पास अभी ऐसा कोई नोटिस नहीं है कि इस पर किस नियम में चर्चा करें। अगर आप सब मानें तो मेरा एक सुझाव है। माननीय सदस्य सुबह यहां आकर जीरो ऑवर का नोटिस देते हैं। अभी हम उसे ले लेते हैं और एक बजे आप सभी लीडर्स बैठकर तय कर लें कि दो बजे तुरंत लंच के बाद चर्चा करनी है तो उसमें मुझे कोई आपत्ति नहीं है। उस समय चर्चा शुरू की जा सकती है। आप सब कोई समय तय कर लें।

...(व्यवधान)

माननीय अध्यक्ष : आप एक बजे बैठकर तय कर लें कि तुरंत इस पर चर्चा करनी है तो उस पर मुझे कोई आपत्ति नहीं है। ऐसा किया जा सकता है।

...(व्यवधान)

श्री असादुद्दीन ओवैसी (हैदराबाद) : अध्यक्ष महोदया, आप इस पर दो बजे चर्चा शुरू कीजिए। ...(व्यवधान)

माननीय अध्यक्ष : आप सब मेरे साथ बैठकर तय कर लें।

...(व्यवधान)

श्री असादुद्दीन ओवैसी : अध्यक्ष महोदया, आप दो बजे इस पर चर्चा शुरू कीजिए। ...(व्यवधान)

माननीय अध्यक्ष : अभी जिन लोगों ने शून्य काल का नोटिस दिया है, उन्हें हम थोड़ा सा न्याय दें।

...(व्यवधान)

माननीय अध्यक्ष : सदानंद गौड़ा जी, आपका पेपर ले करना रह गया है।

...(व्यवधान)

माननीय अध्यक्ष : सदानंद गौड़ा जी, आपको पेपर ले करना है।

...(व्यवधान)

12.25 hrs

PAPERS LAID ON THE TABLE--Contd.

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): Madam, I beg to lay on the Table:--

(1) A copy each of the following Reports (Hindi and English versions) of the Law Commission of India—

(i) Report No.245—Arrears and Backlog: Creating Additional Judicial (wo)manpower—July, 2014.

[Placed in Library, See No. LT 1160/16/14]

(ii) Report No.246—Amendments to the Arbitration and Conciliation Act, 1996—August, 2014.

[Placed in Library, See No. LT 1161/16/14]

(iii) Report No.247—Sections 41 to 48 of the Indian Succession Act, 1925—Proposed Reforms—September, 2014.

[Placed in Library, See No. LT 1162/16/14]

(iv) Report No.248—'Obsolete Laws: Warranting Immediate Repeal' (Interim Report)—September, 2014.

[Placed in Library, See No. LT 1163/16/14]

(2) A copy of the 10th Annual Statement (Hindi and English versions) on the Pending Law Commission Reports—(December, 2014).

[Placed in Library, See No. LT 1164/16/14]

DR. HEENA VIJAYKUMAR GAVIT (NANDURBAR): Madam, some parts of Maharashtra State faced drought-like conditions due to delayed rains and depleting water levels. There are 22 districts of Maharashtra State which face drought-like conditions. So far, a total rainfall of just about 28 mm has been recorded in all the five districts in Nashik Division which includes Nashik, Dhule, Nandurbar, Jalgaon and Ahmednagar, while the average, expected rainfall is 155 mm.

Besides drought, there was unseasonal rainfall and hailstorm in Dhule, Nandurbar and Nashik Districts of Maharashtra hampering the crops in Maharashtra. During the last three consecutive years, there was drought in Maharashtra. The farmers are committing suicide in the State. The Government has waived loan to the farmers last year. In my constituency, Nandurbar, especially the crops of banana, papaya, grapes, cotton and all other crops are the worst-affected. The productivity in Nandurbar, Navapur, Akkalkuwa taluks are expected to be about less than 50 per cent as against the usual production and Sakri, Shirpur, Dhadgaon, Shahada and Taloda are also worst affected. The Government should have to waive off the loan of farmers this year. Further, as Nandurbar is a tribal constituency, the worker: work ratio under MNGREGS must be relaxed. More and more farmers should be given employment under this scheme in my constituency.

The water level is going low day by day, up to 2 mm as the Report of the Survey of GSDA suggested. Firm steps should be taken for use of water of Narmada River in my constituency as a large number of people are migrating from the rural areas due to drought. The Government provides a help of Rs.15,000 to irrigated crops, Rs.25,000 to horticultural crops and Rs.4500 to rainfed crops per hectare. I urge the Government to increase this amount in case of irrigated crops up to Rs.25,000 to Rs.30,000 in respect of horticultural crops up to Rs.40,000 to Rs.50,000, in respect of rain-fed crops up to Rs.10,000. A special package should be given to horticultural crops, loan rephrasing should be done and interest should

be waived. Special efforts should be made for ground water recharging for tank-fed villages. Government should take immediate and firm steps in this matter..

श्री शैलेश कुमार (भागलपुर): माननीय अध्यक्ष जी, मैं जिस विषय को जीरो आवर में उठाना चाहता हूं, वह मामला एनएच-80 बाईपास का है और यह बहुत गंभीर मुद्दा है।। विगत 12-13 साल से यह मामला लंबित है। इस कारण भागलपुर की ऐसी स्थिति हो गई है कि अब यह चारों तरफ से जाम की समस्या से गुजर रहा है। बाईपास को रेखांकित किया गया है और 11 साल से जमीन का भी अधिग्रहण कर लिया गया है। इसके बावजूद भी टेंडर होता है, कैंसल हो जाता है और कोई कोर्ट चला जाता है। आज की स्थिति में टेंडर होने के बाद कोर्ट चला गया और उसे वापस विभाग भेज दिया गया।

मेरा आपके माध्यम से निवेदन है कि अविलंब फिर से टेंडर कराकर काम शुरु किया जाए। 11 साल से अधिग्रहण हो चुका है, सारा सॉल्यूशन निकाल लिया गया है। मेरा निवेदन इतना है कि वहां काम शुरु हो जाए ताकि भागलपुर के लोग जाम की समस्या से मुक्ति पा सकें। यह बहुत गंभीर समस्या है। विक्रमशिला सेतु पर इस तरह का जाम रहता है कि पूरा शहर जाम की समस्या से त्रस्त है। मेरा निवेदन है कि अविलंब टेंडर कराकर आदेश दिया जाए और इसे बनाया जाए।

HON. SPEAKER: Shri Anto Antony, the discussion will take place on this. In spite of that, do you want to raise it?

SHRI ANTO ANTONY (PATHANAMTHITTA): Yes, I am raising it now.

Madam, I thank you for giving me this opportunity to raise this matter.

I take this opportunity to invite the attention of this august House that the minority communities in the country are under threat of forcible conversion into Hinduism. … (*Interruptions*) Most of the national dailies today have reports in this regard. According to recent media reports, the ....* is implementing a programme called "Purkhon ki Ghar Vapsi' to convert members of minority community to Hinduism.

HON. SPEAKER: Hindi I am sorry. No. Shri Antony, that name will not go on record.

* Not recorded.

SHRI ANTO ANTONY : I quote a statement of …[*] the regional head of the RSS, which was published in the *Times of India* on 9th December, 2014. I quote the statement here.

HON. SPEAKER: No. I am sorry. Nothing will go on record.

*(Interruptions) … **

HON. SPEAKER: Shri Anto Antony, please listen to what I am saying. You cannot take anybody's name. You can say anything. But you cannot take anybody's name in the House.

… (*Interruptions*)

HON. SPEAKER: Please listen to me. If you want to raise it, you can. Otherwise, you can take part in the *charcha*.

SHRI ANTO ANTONY : Madam, the upcoming mass re-conversion event in which some 5,000 Muslims and Christians will be brought back into the Hindi-fold will be headed by Yogi Adityanath on December 25 in Aligarh… (*Interruptions*) On 25th December, the Christians celebrate Christmas.

HON. SPEAKER: Nothing is going on record. Shri Neiphiu Rio.

*(Interruptions) …**

HON. SPEAKER: Whatever you are saying, why are you always taking the names? I do not understand it. Nothing will go on record. Please sit down.

*(Interruptions) …**

HON. SPEAKER: Please sit down. Your message has gone on record.

Shri P.K. Biju and Shri M.B. Rajesh are permitted to associate themselves with the matter raised by Shri Anto Antony during the 'Zero Hour' today.

SHRI NEIPHIU RIO (NAGALAND): Madam Speaker, at the outset, I thank you for giving me the time and opportunity to bring to the attention of the House on the subject of the Naga political issue and the ongoing peace process.

The Naga political issue is termed as the mother of all insurgencies and the conflict is more than seven decades. A ceasefire was declared between the

---

[*] Not recorded.

Government of India and the Naga political groups in 1997. However, even after 17 years of ceasefire and dialogue, a solution to the protracted problem remains elusive till today.

We appreciate the Government of India for appointment of a new Interlocutor and welcome the statement of the National Security Adviser who has expressed the sincerity of the Government of India in the ongoing peace process. The Naga people have been crying out for peace and the peace process has the popular support of the people including the mass-based civil societies, church organization, tribal hohos, NGOs, and political parties. In the previous House of the Nagaland Legislative Assembly, all the 60 MLAs under the banner of the Joint Legislators Forum had unanimously resolved to support the peace process. This itself is a significant achievement that cannot be undermined.

The Naga People's Front has declared in its election manifesto that the State Government will pave way for any solution that is honourable and acceptable to the people. This Commitment has removed all hurdles and obstacles and the ground has been prepared for realization of an honourable solution. It was on the basis of this commitment in the manifesto that the Democratic Alliance of Nagaland was voted to power with the popular mandate of the people for three consecutive terms.

In this connection, we urge upon the Government of India to expedite the peace talks and give an offer of solution to the Naga people so that an honourable solution can be reached and permanent peace can be achieved which will pave way for accelerated development to take place.

In 2003, the then Prime Minister of India, Shri Atal Bihari Vajpayee has stated in Kohima, the Capital of Nagaland: "India recognises and understands the unique history of the Nagas." This issue must be approached as a national issue. A peaceful, democratic and just solution will not only strengthen the foundations of Indian democracy but it will also bring to an end, the more than seven decades of violent conflict in a crucial region of the country that is of strategic importance in

multi-dimensional manner. This issue is of utmost national importance and the peace process and negotiations must be approached to be resolved in a time bound manner.

श्री छोटेलाल (राबट्र्सगंज) : माननीय अध्यक्ष महोदया, उत्तर प्रदेश के पूर्वांचल में मात्र एक संसदीय क्षेत्र ऐसा है, जहाँ चार प्रदेशों - मध्य प्रदेश, छत्तीसगढ़, झारखण्ड तथा बिहार - के बॉर्डर लगते हैं। मेरे ही संसदीय क्षेत्र में राबट्र्सगंज, चोपन, ओबरा, रेणुकूट आदि रेलवे स्टेशन हैं। इन स्टेशनों से कई मेल-एक्सप्रेस गाड़ियाँ गुजरती हैं। मगर किसी भी ट्रेन का ठहराव इस स्टेशन पर नहीं है। जिसके कारण वहाँ के आसपास के गांवों एवं शहरों के लाखों लोगों को परेशानियों का सामना करना पड़ता है। साथ-साथ प्रयागराज एक्सप्रेस एवं शिवगंगा एक्सप्रेस, जो इलाबाद एवं वाराणसी तक जाती हैं। शिवगंगा एक्सप्रेस को वाराणसी से बढ़ाकर राबट्र्सगंज तथा उक्त सभी स्टेशनों से होते हुए सिंगरौली तक किया जाए, तथा प्रयाग राज एक्सप्रेस को राबट्र्सगंज, चोपन, ओबरा, रेणुकूट, शक्ति नगर, विंधमगंज होते हुए गढ़वा तथा डाल्टेनगंज तक चलाने से वहाँ की आम जनता के लिए बहुत अच्छी सुविधा हो जाएगी। वाराणसी से एक लोकल पैसेंजर ट्रेन सोनभद्र के सभी स्टेशनों से होते हुए विंधमगंज तक चलायी जाए। यह बहुत गंभीर मामला है। सोनभद्र एक बहुत ही पिछड़ा इलाका है। अतः सदन के माध्यम से मैं रेल मंत्री जी से मांग करता हूं कि उपरोक्त बातों को ध्यान में रखते हुए उचित कार्रवाई करने की कृपा करें।

SHRI HEMANT TUKARAM GODSE (NASHIK): In my Nashik Parliamentary Constituency in Maharashtra, there is an airport at Ozhar. The said airport is run by Hindustan Aeronautics Limited (HAL). At Ozhar airport, runway and terminal building is ready since last year. Only the issue of handover and takeover of terminal building is pending because on HAL land, State Government of Maharashtra has constructed terminal building by funding Rs.85 crore. At the time of construction of terminal building, an MoU was entered between HAL and State Government in which there were no terms for the rent or ownership of the terminal building. After completion of the terminal building, State Government demanded Rs.1 lakh rent per month from HAL for terminal building. HAL is a profit-making company, and it comes under the Ministry of Defence, (Defence Production). State Government is ready to give terminal building on lease for long period on nominal rent.

No Government invests funds to give ownership to any organization. I would like to request the Ministry of Defence, (Defence Production) Department to direct officials of HAL to lease the terminal building for long period on nominal rent and sort out the issue at the earliest. Kumbh Mela is also being held and the revival of the air service will provide better connectivity to the pilgrims and tourists to come to Nashik. This will surely be a milestone for development of Nashik and North Maharashtra.

DR. A. SAMPATH (ATTINGAL): Madam Speaker, as you also know, our nation is experiencing severe unemployment problem. Here, quite a number of private agencies have come forward under the guise that they are approved by the Government of India. Certain agencies, firms or companies have put certain advertisements at various places of this nation. They are saying that they will teach the children to get appointment as air hostesses, ground crew and guest relation officer etc. The courses are being conducted as per their whims and fancies. In some of the institutes, they give coaching only for three days in a week and only for one hour per day and they collect lakhs and lakhs of rupees as fees. After all, these poor children are being cheated.

Now-a-days, even in Air India, Dharmadikari Report has not been implemented and those persons who have been working for quite a long time, for 15 years and 18 years as casual labourers are being pushed out of their employment and their jobs are being given to the private sector. Under the guise of privatisation, these private coaching institutes are flourishing. So, my humble request to the Government of India, through you Madam, is that they should conduct a thorough inquiry regarding the relevancy, sanctity and authority of these private agencies which conduct these courses under the guise that they are approved by the Government of India. Who gave them the authority to say that they appoint people to Air India and other airlines in our country? This is sheer cheating and absolute fraud. These agencies have siphoned off crores of rupees throughout the nation.

Madam Speaker, you are the custodian of our rights and we are the custodians of the fundamental rights of the people. We have a duty towards our children. So this type of activities cannot be allowed to continue like this and we cannot give them a free say in this matter because the future of our children is at stake. Therefore, I would humbly request the Government of India to declare the list of authorised agencies which are accredited to conduct this type of coaching for appointment to airlines.

HON. SPEAKER: Shri Anandrao Adsul, Shri Shivkumar Udasi, Shri Devji M. Patel, Shri M.B. Rajesh and Shri P.K. Biju are permitted to associate with the issue raised by Dr. A. Sampath.

श्रीमती संतोष अहलावत (झुंझुनू): अध्यक्ष महोदया, आपने मुझे शून्य काल में एक महत्वपूर्ण विषय उठाने का मौका दिया, इसके लिए मैं आपको धन्यवाद देती हूं। बहुत कम शब्दों में एक बहुत गंभीर बात पर मैं आपसे फेवर चाहूंगी।

महोदया, विषयांतर्गत सूचित है कि ईएसआईसी, मिनिस्ट्री ऑफ लेबर एंड इम्प्लायमेंट, गवर्नमेंट ऑफ इंडिया द्वारा वर्ष 2013 में राजस्थान रीजन के झुंझुनू केन्द्र पर ईएसआईसी मॉडल डिसपेंसरी-कम-डायग्नोस्टिक सेंटर स्वीकृत किया गया था। इसके लिए टेंडर सिस्टम द्वारा भवन किराए पर लिया गया। हमने सात माह पूर्व जो भवन किराए पर लिया, उसका किराया हमारी सरकार दे रही है, लेकिन वहां पर न डाक्टर्स हैं, न मेडिकल स्टाफ है, न मिनिस्ट्रियल स्टाफ है। इसलिए वहां की जनता चिकित्सा हितलाभों से वंचित है।

महोदया, मैं आपसे अनुरोध करती हूं कि कृपया औषधालय के लिए स्वीकृत अधिकारियों एवं कर्मचारियों को वहां शीघ्र तैनात करें ताकि वहां की जनता ईएसआईसी सुविधाओं को प्राप्त कर सके।

SHRI KARADI SANGANNA AMARAPPA (KOPPAL): Madam Speaker, I thank you very much for giving me time to raise a matter of urgent public importance relating to setting up of an Industrial Corridor in Koppal.

Madam, Karnataka is blessed with immense deposit of mines and minerals and it has emerged as the manufacturing hub for some of the largest public sector industries of India after Independence. My constituency Koppal is foreseen as the

new hub for industrial development. Three major rail lines, namely Gadag to Wadi, Mehboobnagar to Munirabad and Bengaluru to Hubli cross through Koppal. Two major National Highways, NH-63 and NH-13 also pass through Koppal and a private airport MSPL is also available there. Koppal and nearby areas are rich in iron ore, kyanite, bauxite etc. There are almost 45 industrial units of steel, sponge iron and pellets located in Koppal alone like Kalyani Industries, Kirloskar Industries, X-India Industries, MSPL and more than 100 rice mills, cement industries and power production companies are also situated there.

The Government of Karnataka, earlier headed by Shri Yediyurappa, had announced setting up of a Steel Corridor in Koppal, but this has not yet materialized. If the proposed industrial corridor is developed, it would benefit the people of Maharashtra and Karnataka and would also immensely add to the revenue of the Government of India. So, I request the Government to set up this industrial corridor at Koppal very soon.

HON. SPEAKER: Shri Shivkumar Udasi is permitted to associate with the issue raised by Shri Karadi Sanganna Amarappa.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Thank you, Madam Speaker. I rise here today to raise a very important issue which is very close to my heart. It is regarding Rani Gaidinliu. I am sorry to say, many Members who are present today, do not know who Rani Gaidinliu is. Her Centenary is being observed by her supporters but she needs to be remembered by the nation. Her struggle was not for her alone but for the country. Very few people are born on 26th January and she was born on 26th January, 1915 at Nungkao village in Manipur. She was a fearless freedom fighter who joined the agitation at the age of 13 and headed the movement against the British in the Manipur and Naga belts. In 1932, at the age of 16, she was arrested by the British police and was put behind bars and was convicted that she will be imprisoned for life. She could be freed from jail only after India gained Independence in 1947.

An interesting episode happened in 1937, that is, Jawaharlal Nehru's visit to Shillong in 1937, and he made it a point that he would visit Rani Gaidinliu. That 'Rani' name was given by Jawaharlal Nehru to her and she was proclaimed as Rani of North East.

It should be our effort to bring a national hero who has not been popularized at the national level despite her extraordinary range of political struggle. There is a need to rename the Dimapur Airport in her name. A Central university be set up at a suitable place. I would request you, Madam, installation of her portrait in Parliament and statue in Delhi be done at the earliest.

As her birth Centenary is being observed now and it is in all fitness of things to do all such matters to perpetuate the memory of this extraordinary freedom fighter. I would urge upon the Government to confer her Bharat Ratna posthumously. That would be a fitting recognition to the struggle she waged for freedom of this country.

I had the occasion of meeting her and to serve her in 1978 when she visited Cuttack. A number of times, when freedom fighters used to congregate in Delhi, I was just a worker working amongst them and I had the opportunity to be beside her. I think that it is in the fitness of things that this generation and future generation would remember her struggle with all respect. I expect the Government also to put a few words in this matter.

माननीय अध्यक्ष : आपको एक बात और भी मालूम होगी कि उनके नाम से स्त्री-शक्ति-पुरस्कार, भारत सरकार ने वर्ष 2000 में ही स्थापित किया है, जो दिया जाता है। उस समय मैं ही खुद महिला बाल विकास मंत्री थी।

Shri P.P. Chaudhary, Shri Shivkumar Udasi and Shri Devji M. Patel are permitted to associate with the issue raised by Shri Bhartruhari Mahtab.

SHRI MULLAPPALLY RAMCHANDRAN (VADAKARA): Madam, thank you very much for having given me this opportunity. With great respect, I wish to draw your attention to an important matter relating to the sad plight of a school teacher Mr. Jayachandran who hails from my constituency, that is Vadakara in

Kerala. Mr. Jayachandran has been languishing in Maldives prison for the last eight months together. He was working in Maldives as a teacher of English in a private school. He is the only hope of his family which consists of his wife, children as also his mother who is aged and who is in coma. Natural justice has been denied to Mr. Jayachandran and he is subjected to great hardship in the jail. He is denied freedom of communication. This is a glaring case of human right violation. I have already written to the hon. Prime Minister, as also the External Affairs Minister, about the pathetic condition of Mr. Jayachandran.

Through you, Madam, I once again request the Government to immediately intervene and take up the matter with the Republic of Maldives so that Mr. Jayachandran is released and brought back to India. Please, Madam, I seek your indulgence and your support.

HON. SPEAKER: Shri P.K. Biju, Shri M.B. Rajesh, Dr. A. Sampath and Shri N.K. Premachandran are permitted to associate with the issue raised by Shri Mullappally Ramchandran.

प्रो. चिंतामणि मालवीय (उज्जैन) : अध्यक्ष जी, अंग्रेजों के समय से स्थापित केन्द्र सरकार के सबसे महत्वपूर्ण विभागों में से एक डाक विभाग आज अव्यवस्था और उदासीनता का शिकार है। डाक विभाग में केन्द्र और राज्य सरकार की कई योजनाएं संचालित होती हैं, जिनमें लाडली लक्ष्मी, मनरेगा, जननी सुरक्षा योजना, वृद्धावस्था पेंशन, इंदिरा विकास पत्र इत्यादि। विगत दस वर्षों में नगरों का विस्तार हुआ है, जनसंख्या बढ़ी है। लेकिन पोस्टमैन्स की बीटों की संख्या कम कर दी गयी है। बड़ी संख्या में, पचास प्रतिशत से ज्यादा अस्थायी पोस्टमैन काम कर रहे हैं। डाक विभाग के इन्फ्रास्ट्रक्चर की स्थिति खराब है। डाक भवन पुराने और जर्जर हैं। इतना ही नहीं डाक विभाग में जो कम्प्यूटर, सीपीयू और प्रिंटर भी काफी पुराने हैं। नेटवर्क भी कई बार काम नहीं करता है। इन सब के उन्नयन की बहुत आवश्यकता है। डाक विभाग की नीति के अनुसार सौ से अधिक रेल मेल सर्विस के छंटाई कार्यालय बंद कर दिए गए हैं, जिसके कारण स्पीड पोस्ट और साधारण डाक में देरी हो रही है।

आज बाजार में संचार के क्षेत्र में प्राइवेट प्लेयर्स और कोरियर सेवाएं बड़ी तेजी से बढ़ी हैं और इस तरह की कम्पनियों का प्रभुत्व देश की सुरक्षा के लिए भी प्रतिकूल है। अतः मेरा निवेदन है कि डाक विभाग के खाली पदों को तुरन्त भरा और साथ ही नये सिरे से नयी परिस्थितियों के अनुसार डाक व्यवस्था को बनाया जाए।

श्री हुकुम सिंह (कैराना) : अध्यक्ष जी, मैं बहुत ही महत्वपूर्ण विषय आपके संज्ञान में लाना चाहता हूं। पश्चिमी उत्तर प्रदेश में मुजफ्फर नगर, सहारनपुर, शामली, मेरठ, बागपत आदि इलाके आते हैं। वहां जितनी भी नदियां हैं, वे इतनी प्रदूषित हो चुकी हैं कि वे स्वयं तो प्रदूषित हैं ही, उन्होंने वहां के ग्राउंड वाटर को भी प्रदूषित कर दिया है। वहां पीने का पानी नहीं मिलता है। वहां का पानी खेती करने लायक भी नहीं बचा है। इस बात को बार-बार उठाया भी गया, लेकिन इस संबंध में जो प्रभावी कार्यवाही होनी चाहिए थी, वह नहीं हुई है।

मैं इस संबंध में उदाहरण भी देना चाहता हूं कि सबसे पवित्र नदी 'गंगा' का, जिसके बारे में आज सदन में प्रश्न भी पूछा गया है। आज गंगा नदी की हालत यह है कि हरिद्वार में 70 प्रतिशत पानी बिना ट्रीटमेंट के जाता है। वहां से आगे हिंडन नदी, कृष्णा नदी और कई नदियां उसमें मिलती हैं। हिंडन और कृष्णा पौराणिक नदियां हैं लेकिन अगर उन नदियों के किनारे खड़े हो जाएं, तो वहां इतनी बदबू आती है कि दो मिनट के लिए भी वहां खड़ा रहना असहनीय होता है।

मेरा आपके माध्यम से केंद्र सरकार से आग्रह है कि जो हमारा प्रदूषण कंट्रोल बोर्ड है, उसे निर्देशित करे और एक टीम गठित करे। वह टीम वहां जाए और जितने उद्योग नदी के किनारे लगे हैं, जिनका प्रदूषित पानी नदी में जाता है और उन्होंने ट्रीटमेंट प्लांट भी नहीं लगवाए हैं। वह टीम वहां जा कर निरीक्षण करे और निरीक्षण करने के बाद जो भी उचित कार्यवाही हो, उसे करके तुरंत दूषित पानी को गंगा नदी में मिलाने से रोका जाए। आज मानव जीवन खतरे में है।

अध्यक्ष जी, मैं बहुत भारी मन से बोल रहा हूं। मैं उस क्षेत्र का प्रतिनिधित्व करता हूं। मैं जब भी अपने संसदीय क्षेत्र के गांवों में जाता हूं तो मुझे शिकायत मिलती है कि गंदा पानी वहां की नदियों में मिल रहा है, जिसकी वजह से कैंसर की बीमारी बढ़ रही है। मैं पूरी गंभीरता से आग्रह करता हूं कि वहां तुरंत जल प्रदूषण को नियंत्रित किया जाए।

श्री राजू शेट्टी (हातकणंगले) : अध्यक्ष जी, अंतर्राष्ट्रीय बाज़ार में मिल्क पाउडर के मूल्य में गिरावट आने के कारण देश की मार्केट में मिल्क पाउडर का निर्माण करने वाली कम्पनियों और फैक्ट्रियों ने दूध की खरीदारी बंद कर दी है। इसका नतीजा यह हुआ है कि बाज़ार में अतिरिक्त दूध का निर्माण हो रहा है।

अकेले महाराष्ट्र में प्रतिदिन लगभग तीस लाख लीटर दूध अतिरिक्त हो रहा है। दूध की खरीदारी कम होने के कारण दूध उत्पादक किसानों को प्रति लीटर छः से सात रुपए कम मूल्य मिल रहा है। एक तरफ लागत मूल्य बढ़ रहा है और दूसरी तरफ दूध उत्पादक किसानों को दूध का उचित मूल्य नहीं मिल रहा है। किसानों को मिलने वाले दूध के मूल्य में काफी गिरावट आ रही है। महाराष्ट्र जैसी परिस्थिति कर्नाटक, आंध्र प्रदेश, उत्तर प्रदेश, पंजाब, हरियाणा, राजस्थान आदि प्रदेशों में भी उत्पन्न हुई है। केंद्र सरकार को मिल्क पाउडर निर्माण करने वाली कम्पनियों को अनुदान देकर विदेश में इसका निर्यात करने के लिए बढ़ावा देना चाहिए ताकि इसका लाभ सीमांत किसान, भूमिहीन किसान को मिल सके, क्योंकि उनकी आजीविका दूध पर ही निर्भर है। इसलिए मैं आपके माध्यम से आग्रह करूंगा कि सरकार इस बारे में जल्द से जल्द क़दम उठाए।

माननीय अध्यक्ष : श्री संजय काका पाटिल, श्री शिवकुमार उदासि और श्री देवजी एम. पटेल को श्री राजू शेट्टी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI RADHESHYAM BISWAS (KARIMGANJ): Madam Speaker, in my Constituency Karimganj, border fencing was erected inside 150 yards from the border. In 10 spots, Indian habitants comprising of 173 families were left outside the fence towards Bangladesh. Every day at 6 a.m. BSF personnel allow Indian citizens to enter in the Indian side for their day to day work and again lock them by 5 p.m. daily. It creates many problems to the inhabitants. They cannot reach even hospital for acute patients, mothers for delivery or any other urgent needs after 5 p.m. But the Government had a declaration to rehabilitate these citizens inside the original mainland and that 150 yards will become no man's land. Till now, it has not been initiated. A few days ago, at the time of Diwali there was an incident in which three families lost everything including three cows in fire, and the fire brigade team could not reach the village due to inside fencing. In one instance, we can say … (*Interruptions*)

HON. SPEAKER: Please do not read. You have to make only points.

SHRI RADHESHYAM BISWAS : All right, Madam.

So, through this august House, I would urge the Government to make necessary arrangements to rehabilitate these families who are living in inhuman conditions immediately.

HON. SPEAKER: S/Shri Sankar Prasad Datta and Md. Badaruddoza Khan are permitted to associate with the issue raised by Shri Radheshyam Biswas.

श्री भैरों प्रसाद मिश्र (बांदा) : माननीय अध्यक्ष जी, मैं अपने संसदीय क्षेत्र के एक बहुत ही गंभीर प्रश्न की ओर सदन का ध्यान आकर्षित करना चाहता हूं। मेरे संसदीय क्षेत्र के चित्रकूट एवं बांदा जनपद का लगभग 50 प्रतिशत भाग डकैतों के आतंक के कारण बहुत ही बुरी तरह से आतंकित है और वहां आम जनजीवन बहुत ही प्रताड़ित एवं भयभीत है। डकैतों के डर से विकास कार्य भी अवरुद्ध हो रहे हैं। खेतों में पानी तक लगाने के लिए डकैतों को धन देना पड़ता है। जहां हमारा सौभाग्य रहा है कि हमारे चित्रकूट में गोस्वामी तुलसीदास जी ने रामघाट पर रामायण की रचना की थी। वहीं पर 12 वर्ष भगवान राम रहे थे लेकिन आज वही क्षेत्र डकैतों के कारण बदनाम हो रहा है।

अगर कोई सबसे बड़ा डकैत रहता है तो इस समय वह हमारे ही चित्रकूट जनपद में बांदा में रहता है, जैसे पहले ददुआ रहा है, ददुआ मारा गया तो फिर ठोकिया हुआ। वे दोनों भी प्रदेश के सबसे बड़े डकैत थे। इस समय बलखड़िया डकैत का वहां सबसे ज्यादा आतंक है जो उत्तर प्रदेश का सबसे बड़ा इनामी डकैत है। ऐसे ही तमाम छोटे-बड़े गैंग हैं जो आम जनजीवन को बहुत ही प्रभावित करते हैं। ये आम चुनाव तक को प्रभावित करते हैं। इधर पिछले कई वर्षों से बारी बारी से वहां क्षेत्रीय पार्टियों की सरकारें रही हैं जो अपने राजनीतिक लाभ के लिए इन्हें संरक्षण देने का काम करती रही हैं। वर्तमान में जो भी वहां सरकार है, उसने डकैतों के बल पर ही वहां उनके भाई व पुत्रों को विधायक, सांसद व जिला पंचायत अध्यक्ष बनाने का काम किया है। ...(व्यवधान)

माननीय अध्यक्ष : बस, अब आपकी डिमांड हो गई।

...(व्यवधान)

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Madam Speaker, I would like to raise a very important issue.

Cashew industry is export-oriented. The setting up of a Cashew Board will help to enhance the production of cashew and its trade. The Cashew Board can help not only in the modernization cashew processing and marketing but also in increasing the production of raw cashew also.

At present, there is lack of adequate support mechanism from the Government to increase the raw cashew production. Like the Coir Board, the Spices Board and the Rubber Board, the Cashew Board is the need of the hour.

The increase in the production of raw cashew will enable us to reduce the import of raw cashew from foreign countries through which foreign currency can be saved.

The condition of the workers who are engaged in cashew industry is precarious, and 94 per cent of the workers are women, of whom almost all are from the socially and economically backward communities. Scheduled Castes constitutes 35 per cent among these workers. Their wages are very low and there is no guarantee of continuous work. The unhealthy working condition makes their life miserable. … (*Interruptions*)

HON. SPEAKER: You make it short. You make your demand.

SHRI KODIKUNNIL SURESH : Madam, I am making a very important point.

The improved production and marketing will help to improve the quality of life of the people and also help them to earn huge income from foreign countries.

For centuries, Kollam is the centre of cashew processing industries in India. Hence, I would urge upon the Government to set up the Cashew Board immediately.

Madam, the previous UPA Government had agreed to set up the Cashew Board under the Ministry of Commerce and Industry.

13.00 hrs

But the Ministry of Agriculture did not agree. Even the Planning Commission agreed and the Cabinet Sub-Committee also agreed. But the objection was raised by only the Ministry of Agricu/lture. They wanted to set up a Cashew Board under the Ministry of Agriculture.

HON. SPEAKER: Please conclude, now.

You want that the Commission should be there and its headquarters should be at Kollam.

SHRI KODIKUNNIL SURESH : Yeah.

Madam, the formation of the Cashew Board is held up in the Ministry. I would, therefore, request the Government to set up a Cashew Board at Kollam at the earliest. Thank you.

HON. SPEAKER: Kumari Shobha Karandiaje, Shri P.K. Biju, Shri M.B. Rajesh, Shri P. Karunakaran and Shri Shankar Prasad Datta are permitted to associate themselves on this issue raised by Shri Kodikunnil Suresh.

श्री पी.पी.चौधरी (पाली) : माननीय अध्यक्ष महोदय, मैं आपका आभारी हूं कि आपने मुझे जनहित के महत्वपूर्ण विषय पर बोलने का मौका प्रदान किया। मैं पाली, राजस्थान से आता हूं और मैं समझता हूं कि पाली में अनुमानित पूरे राजस्थान में ही नहीं बल्कि पूरे भारतवर्ष में सबसे ज्यादा किसान मौजूद हैं और सिंचाई के लिए वे विद्युत और कूओं पर निर्भर करते हैं। वहां ज्यादातर अनुसूचित जाति, जनजाति व अन्य पिछड़े वर्ग के लोग ढाणियों में निवास करते हैं, जहां उन्हें विद्युत की कोई सुविधा नहीं मिलती है। लेकिन मैं मानता हूं कि वहां विद्युत की कमी का सबसे बड़ा कारण यह रहा है कि पिछले पांच सालों में, चाहे राज्य में हो, चाहे केन्द्र में हो, सरकारों की नीतियों ने विद्युत कंपनियों का घाटा 15 हजार रूपये से बढ़ाकर 77 हजार रूपये कर दिया।

दूसरी बात यह है कि कोल का गलत आबंटन होने तथा कोल नही मिलना भी एक कारण रहा है और इसका खामियाजा आमजन को भुगतना पड़ रहा है। विद्युत नहीं मिलने से किसान, अनुसूचित जाति और जनजाति के लोगों का नुकसान हो रहा है। राजस्थान में सौर ऊर्जा और विंड इनर्जी की प्रचुर संभावना है, जिसका उपयोग किया जाना चाहिये।

माननीय अध्यक्ष : प्लीज, आप सुझाव दे दीजिए, इतना लम्बा भाषण नहीं देना है। आप सोलर इनर्जी का सुझाव दे दीजिए।

श्री पी.पी.चौधरी : महोदया, मेरा आपके माध्यम से माननीय ऊर्जा मंत्री जी से अनुरोध है कि सौर ऊर्जा के ट्रांसमिशन के लिए केन्द्र सरकार पावर ग्रिड कारपोरेशन के माध्यम से राजस्थान में ग्रीन इनर्जी कारीडोर की स्थापना करे और सौ की आबादी वाली ढाणियों को ग्रामीण विद्युतीकरण योजना में शामिल किया जाए तथा किसानों के वास्ते सिंचाई के लिए समुचित बिजली का उपाय किया जाए।

डॉ. रमेश पोखरियाल निशंक (हरिद्वार): माननीय अध्यक्ष जी, भारत के गांवों के 80 प्रतिशत लोग आयुर्वेदिक और प्राकृतिक चिकित्सा का लाभ लेते हैं। भारत में 4205 करोड़ के लगभग इसका बाजार है, जबकि 2020 तक यह सात हजार करोड़ से भी अधिक बढ़ जायेगा। आयुर्वेदिक उत्पादों की गुणवत्ता और

इसकी उचित वितरण व्यवस्था की आज भी पूरे देश में कोई अच्छी व्यवस्था नहीं है, जबकि परचून की दुकानों पर भी आयुर्वेदिक दवाइयां मिलती हैं।

मेरा अनुरोध है कि औषधि एवं प्रसाधन अधिनियम, 1940 के अध्याय 4ए के खंड 16 के अधीन जो स्थिति है, उसमें रूल 64 के खंड-1 में औषधि एलोपैथ दवाइयों को बेचने के लिए रजिस्टर्ड फार्मासिस्ट तो सुनिश्चित है, वही व्यवस्था आयुर्वेद और आयुष को भी सुनिश्चित करनी चाहिए और दूसरी तरफ पूरी दुनिया में आयुर्वेदिक चिकित्सा के बढ़ते आकर्षण ने मार्केट को बढ़ाया है, इसलिए आज इन जड़ी-बूटियों का नितान्त अभाव हो रहा है। इसलिए जड़ी-बूटियों का कृषिकरण करके इसके उत्पादन पर भी जोर दिया जाए। धन्यवाद।

माननीय अध्यक्ष : श्री अश्विनी कुमार चौबे, श्री शिव कुमार उदासि, डा.किरीट सोलंकी तथा अजय टम्टा को श्री रमेश पोखरियाल निशंक द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री सुखबीर सिंह जौनापुरिया (टोंक -सवाई माधोपुर): माननीय अध्यक्ष जी, मैं आपके माध्यम से सदन में एक बहुत महत्वपूर्ण मुद्दे को उठाना चाहता हूं। मैं माननीय रक्षा मंत्री जी से निवेदन करता हूं कि जैसे रक्षा विभाग में जाट रेजिमेन्ट, राजपूत रेजिमेन्ट, इत्यादि जातियों से बटालियंस बनी हुई हैं, हमारे गुर्जर समाज की यह महत्वपूर्ण मांग बहुत लम्बे समय से है कि रक्षा विभाग में एक गुर्जर रेजिमेन्ट भी बनाने की कृपा करें, क्योंकि इस समाज का पुराना इतिहास रहा है, अंग्रेजों के जमाने में भी गुर्जर समाज के काफी वीर योद्धा हुए हैं और आजादी की लड़ाई में इस जाति के लोगों का महत्वपूर्ण योगदान रहा है। गूजर समाज सेना में वीर चक्र, शौर्य चक्र एवं विक्टोरिया मैडल विजेता रहा है। गूजर समाज के राजपूत रेजिमेन्ट में लगभग 8880 जवान एवं अधिकारी हैं और जाट रेजिमेन्ट में लगभग दो हजार हैं। इसी प्रकार से अन्य बटालियन में सेना के लगभग 30 हजार जवान अलग-अलग पदों पर आज भी कार्यरत हैं। गरीबी और शिक्षा के अभाव के कारण हमारे बच्चे दसवीं, बारहवी पास करके शहरों में जो छात्रावास बने हुए हैं, उनमें रात-दिन मेहनत करके सिर्फ आर्मी या सी.आर.पी.एफ. की तरफ जाते हैं। अगर वहां गुर्जर रेजिमेन्ट बन जाता है तो इन बच्चों को रोजगार मिल जायेगा और इनकी आर्मी में ज्यादा से ज्यादा भागीदारी होगी।

महोदया, ऐसे ही कश्मीर में गूजर बक्करवाल हैं, अगर शिक्षा में थोड़ी छूट मिल जाए तो मैं समझता हूं कि जो बक्करवाल वहां रहते हैं, वे रात-दिन आतंकवादियों को झेलते हैं, अगर उनके हाथ में आप सेना के द्वारा गन और बंदूक दे दें तो गुर्जरों की वजह से पूरा कश्मीर सुरक्षित हो जायेगा।

श्री प्रेम सिंह चन्दूमाजरा (आनंदपुर साहिब) : महोदया, मैं पंजाब की एक बहुत महत्वपूर्ण मांग आपके माध्यम से सरकार के सामने रखना चाहता हूँ। आप जानते हैं कि पंजाब देश की भुखमरी दूर करने में महत्वपूर्ण रोल निभाता रहा है और एग्रेरियन स्टेट के तौर पर जाना जाता रहा है। पंजाब औद्योगिक तौर पर बहुत पिछड़ गया है। उसके कुछ कुदरती कारण भी रहे हैं। वहां की डैमोग्राफिकल और ज्योग्राफिकल सिचुएशन के कारण देश के बंटवारे के समय वहां की इंडस्ट्री उजड़ी, लोग उजड़े, घर उजड़े और आजादी के बाद सरहद बन गई। इस कारण हमारे शहर अमृतसर, गुरूदासपुर और फिरोजपुर आदि की इंडस्ट्री तबाह हो गई। तीसरी बात वहां आतंवाद के कारण भी इंडस्ट्री तबाह हुई। सरकार की नीति के कारण पहाड़ी क्षेत्र की सुविधाएं दी गईं। मेरी कंस्टिट्यूएंसी आनंदपुर साहिब और गुरूदासपुर, होशियारपुर आदि में 30 से 40 प्रतिशत हिस्सा पहाड़ी क्षेत्र का पड़ता है। वहां सहूलियतें और हैं, इधर और हैं। मैं आपके माध्यम से सरकार से निवदेन करना चाहूंगा कि पंजाब प्रदेश को स्पेशल इंसेटिव दे कर वहां की इंडस्ट्री की ग्रोथ की जाए और वहां एसईज़ेड स्थापित किए जाएं। ...(व्यवधान) वहां एसईज़ेड और एग्रोबेस्ड इंडस्ट्री होनी चाहिए और उसके लिए स्पेशल इंसेंटिव होने चाहिए। पंजाब ने जो महत्वपूर्ण रोल इस देश की आजादी के समय और देश की आजादी के बाद देश की तरक्की में अदा किया है, उसको देखते हुए पंजाब को स्पेशल पैकेज देना चाहिए। आज पंजाब आर्थिक तौर से पीछे रह गया है।

श्री एस.एस.अहलुवालिया (दार्जिलिंग): महोदया, मैं दार्जिलिंग से चुन कर आता हूँ। सारे विश्व में चाय दार्जिलिंग के नाम से जानी जाती है। साढ़े छह दशक हो गए हैं, परंतु आज भी चाय बागान के मजदूरों की अवस्था बहुत ही खराब है। अभी-अभी वहां भारतीय मजदूर संघ का विशेष जांच दल गया है। उन्होंने उनकी अवस्था देख कर एक मांग रखी है। मैं आपके सामने वह मांग रखना चाहता हूँ कि वहां के मज़दूरों को कहने को तो यह दिखाया जाता है कि उनको 190 रूपये प्रति दिन के हिसाब से दिया जाता है परंतु असल में 95 रूपये उनके हाथ में दिए जाते हैं और 100 रूपये फ्रिंज बेनिफट के नाम पर काट लिए जाते हैं। महोदया, मेरा कहना है कि वहां पर मिनिमम वेजेस एक्ट लागू होना चाहिए। दूसरा, वहां स्टारवेशन डेथ हो रही हैं, इसलिए वहां पर 35 किलो चावल हर व्यक्ति को देकर फूड सिक्योरिटी एक्ट लागू होना चाहिए। चाय बागान के अंदर, चूंकि वह प्राइवेट एरिया है, इसलिए वहां पर पंचायत के वोटर तो हैं, किंतु उनको बीपीएल कैटेगरी में शामिल नहीं किया गया है। वे सारे के सारे बीपीएल कैटेगरी में आने चाहिए। वहां से प्रोविडेंट फंड कलैक्ट किया जाता है, परंतु वह जमा नहीं होता है। उस पर कार्रवाई होनी चाहिए कि उनका प्रोविडेंट फंड जमा हो और उसकी सुविधा उनको मिले। डिस्ट्रिक्ट अथॉरिटी को बोलना चाहिए कि बंद चाय बागानों में पानी और बिजली की व्यवस्था करे।

महोदया, ओल्ड एज पेंशन और विडो पेंशन चाय बागान के मज़दूरों को नहीं मिलती है, वह मिलनी चाहिए। नॉर्थ बंगाल के जितने भी चाय बागान में आदिवासी काम करते हैं, उनका नाम शिड्युल ट्राईब्स की लिस्ट में आना चाहिए। उनको सोशल सिक्योरिटी के बैनिफिट उलब्ध होने चाहिए। आपके माध्यम से सरकार से मेरी यह मांग है।

SHRI E.T. MOHAMMAD BASHEER (PONNANI): Madam, I am raising a very important point pertaining to the Constitution of India and secularism.

The hon. External Affairs Minister, Shrimati Sushma Swaraj's statement that Bhagavad Gita should be declared as the National Scripture of India is tantamount to undermining the secular basis of the Constitution. The Minister's statement was reported as follows:

"Prime Minister Shri Modi gifted the Bhagavad Gita to US President Barak Obama, which means it has already received the honour of National Scripture. What we require is only a formal announcement now to officially declare the Bhagavad Gita as National Scripture." … (*Interruptions*) Why are you getting annoyed? … (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again at 2.10 p.m.

13.09 hrs

The Lok Sabha then adjourned for Lunch till Ten Minutes past Fourteen of the Clock.

14.10 hrs

The Lok Sabha re-assembled after Lunch at
Ten Minutes past Fourteen of the Clock.

(Hon. Speaker *in the Chair*)

श्री धर्मेन्द्र यादव (बदायूँ) : महोदया, आपने कहा था कि चर्चा होगी।...(व्यवधान)

HON. SPEAKER: Item No.12 – Shri M. Venkaiah Naidu.

… (*Interruptions*)

14.10 ½ hrs

PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) AMENDMENT BILL, 2014*

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): I beg to move for leave to introduce a Bill further to amend the Public Premises (Eviction of Unauthorised Occupants) Act, 1971. … (*Interruptions*)

HON. SPEAKER: The question is:

> "That leave to introduce a Bill further to amend the Public Premises (Eviction of Unauthorised Occupants) Act, 1971."

The motion was adopted.

SHRI M. VENKAIAH NAIDU: I introduce the Bill.

… (*Interruptions*)

* Published in the Gazette of India, Extraordinary, Part II, Section 2, dated 11.12.2014

माननीय अध्यक्ष : माननीय सदस्यों, अभी मुझे दो बजे आपकी तरफ से नोटिस भी मिला है और आपको मालूम होगा, मैंने कहा था कि आप सब लोग बैठिए, आप सब लोग समय तय कर लीजिए। I have no objection to it. मैं तुरन्त चर्चा शुरू कर दूँ, लेकिन अभी कुछ तय नहीं हो पाया है। मुझे आपका नोटिस जरूर मिला है। इस पर चर्चा जरूर होगी, लेकिन मैं यह कहूँगी कि अभी तुरन्त चर्चा शुरू नहीं हो सकती। सबसे बात करके कुछ समय इसके लिए तय करेंगे और चर्चा करेंगे।

…(व्यवधान)

श्री धर्मेन्द्र यादव : महोदया, आपने कहा था कि दो बजे चर्चा करेंगे।…(व्यवधान)

HON. SPEAKER: I have not denied for the discussion.

… (*Interruptions*)

श्री ज्योतिरादित्य माधवराव सिंधिया (गुना) : महोदया, सभी पार्टियाँ चर्चा करने के लिए तैयार हैं।…(व्यवधान)

माननीय अध्यक्ष : हाँ, चर्चा करने के लिए सभी लोग तैयार हैं, कोई मना नहीं कर रहे हैं।

…(व्यवधान)

प्रो. सौगत राय (दमदम) : महोदया, चर्चा शुरू करने में दिक्कत क्या है?…(व्यवधान)

माननीय अध्यक्ष : मैंने समय तय करने के लिए बोला था।

…(व्यवधान)

श्री मुलायम सिंह यादव (आज़मगढ़) : महोदया, आपने कहा था कि दो बजे से चर्चा शुरू होगी।…(व्यवधान)

माननीय अध्यक्ष : मैंने ऐसा नहीं बोला। मैंने कहा कि मुझे आपत्ति नहीं है। आप बैठकर समय तय कर लीजिए।

…(व्यवधान)

श्री मुलायम सिंह यादव : आप यह कहिए कि सरकार नहीं चाहती।…(व्यवधान) वह बात अलग है।…(व्यवधान) आपने चर्चा के लिए कहा है।…(व्यवधान)

माननीय अध्यक्ष : एक मिनट मेरी बात सुनिए। मैंने कहा था कि एक तो आप प्रॉपर नोटिस भी दे दीजिए, नोटिस अभी दो बजे मेरे हाथ में आ गया। एक बजे मैंने यह भी कहा था कि सब लोग बैठकर you decide when you want to have discussion. Then, I will allow you the discussion.

… (*Interruptions*)

श्री राजेश रंजन (मधेपुरा) : महोदया, आप सर्वोपरि हैं।…(व्यवधान)

श्री ज्योतिरादित्य माधवराव सिंधिया : महोदया, आसन सर्वोपरि है।...(व्यवधान)

माननीय अध्यक्ष : मैं कर लूँगी। आप मुझे थोड़ा समय दीजिए, मैं कर लूँगी।

...(व्यवधान)

माननीय अध्यक्ष : मुझे समय दीजिए।

...(व्यवधान)

श्री ज्योतिरादित्य माधवराव सिंधिया : आप चर्चा अभी शुरू कर दें।...(व्यवधान) सभी पार्टियाँ चर्चा करने के लिए तैयार हैं।...(व्यवधान)

माननीय अध्यक्ष : अभी नहीं।

...(व्यवधान)

श्री ज्योतिरादित्य माधवराव सिंधिया : सरकार ने भी कह दिया है कि सरकार चर्चा के लिए तैयार है।...(व्यवधान)

माननीय अध्यक्ष : चर्चा करेंगे।

...(व्यवधान)

माननीय अध्यक्ष : मैं आपको बताऊँगी कि कब चर्चा करेंगे? अभी थोड़ी बात सभी से करनी है, बाकी लोगों से भी बात करनी है।

...(व्यवधान)

श्री ज्योतिरादित्य माधवराव सिंधिया : महोदया, सब तैयार हैं।...(व्यवधान)

HON. SPEAKER: They are ready to discuss it. But, we have to decide when to discuss it.

... (*Interruptions*)

माननीय अध्यक्ष : अभी करते हैं, जरा थोड़ा रूकिए।

...(व्यवधान)

श्री ज्योतिरादित्य माधवराव सिंधिया : महोदया, सप्लीमेंट्री बिजनेस डाला जा रहा है।...(व्यवधान)

HON. SPEAKER: I will give you time to discuss it.

... (*Interruptions*)

श्री ज्योतिरादित्य माधवराव सिंधिया : महोदया, यह ठीक नहीं हुआ।...(व्यवधान)

14.12 hrs

(At this stage, Shri Rajesh Ranjan, Shri Dharmendra Yadav, Shri Gaurav Gogoi, Shri Bhagwant Mann, Prof. Saugata Roy and some other hon. Members came and stood on the floor near the Table.)

…(व्यवधान)

माननीय अध्यक्ष : समय तय करते हैं, आप अपनी-अपनी सीटों पर जाइये।

…(व्यवधान)

HON. SPEAKER: Please go to your seats.

… (*Interruptions*)

माननीय अध्यक्ष : चर्चा करेंगे, उसके लिए समय तय करेंगे।

…(व्यवधान)

14.12 hrs

MATTERS UNDER RULE 377 *

HON. SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within 20 minutes.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time and the rest will be treated as lapsed.

… (*Interruptions*)

* Treated as laid on the Table.

(i) Need to accord early approval to the Parwan irrigation cum drinking water supply project in Jhalawar district, Rajasthan

श्री ओम बिरला (कोटा) : राजस्थान के बारां, झालावाड़ एवं कोटा जिले के किसानों को सिंचाई एवं पेयजल उपलब्ध कराने के लिए महत्वाकांक्षी परवन सिंचाई एवं पेयजल परियोजना परवन नदी पर ग्राम अकावद कलां, खानपुर, जिला-झालावाड़ (राज0) में प्रस्तावित है । उक्त परियोजना वर्ष 2006 से अब तक किसी न किसी रूप में लंबित है जिसके कारण क्षेत्र के हजारों किसान सिंचाई सुविधा का लाभ मिलने से वंचित हो रहे हैं । परियोजना की विस्तृत परियोजना रिपोर्ट केन्द्रीय जल आयोग, नई दिल्ली को दिसम्बर, 2006 में भेजी गई थी तथा योजना के अंतर्गत आ रही 1825 हेक्टेयर वन भूमि को हस्तांतरित करने की सैद्धांतिक स्वीकृति भी पर्यावरण एवं वन मंत्रालय, भारत सरकार द्वारा प्रदान कर दी गई थी किंतु उक्त सिंचाई परियोजना पर अंतिम स्वीकृति जारी नहीं होने के कारण अभी तक निर्माण कार्य प्रारंभ नहीं हो पाया है जिसके कारण एक ओर जहां परियोजना की लागत निरंतर बढ़ रही है, वहीं क्षेत्र के हजारों किसान सिंचाई सुविधा से वंचित हो रहे हैं ।

अतः मेरा सरकार से अनुरोध है कि परवन सिंचाई एवं पेयजल परियोजना की अंतिम स्वीकृति में आ रही बाधाओं को दूर कराकर अंतिम स्वीकृति अविलंब जारी कराई जाए ताकि निर्माण कार्य शुरू हो सके ।

(ii) Need to convert forest villages into revenue villages in Nandurbar Parliamentary Constituency, Maharashtra

DR. HEENA VIJAYKUMAR GAVIT (NANDURBAR): Ministry of Tribal Affairs issued a circular reminding the states to convert all forest villages, old habitations, unsurveyed villages etc into revenue villages under Section 3(1)(h) of the Forest Rights Act (FRA) 2006. It also includes villages inside the sanctuaries, national parks and tiger reserves. Though FRA has been in force for the past six years, forest officials did not implement the decision as they considered that provisions of the FRA did not supersede provisions of Forest (Conservation) Act (FCA), 1980, that requires environment ministry's permission to de-notify any forest land to give it revenue status.

Ministry of Tribal Affairs has also clarified that FRA envisages recognition and vesting of rights of forest dwellers and other traditional forest dwellers on all forest lands including those in sanctuaries and national parks and hence such villages inside these parks are also, therefore, required to be converted into revenue villages. In Maharashtra, barring 73 villages in Nandurbar, all forest villages have been declared as revenue villages. The development of these villages is very slow and the condition of farmers is very bad. The decision by Union Ministry of Tribal Affairs to convert forest villages into revenue villages in Nandurbar Maharashtra is still pending.

(iii) Need to stop telecast of serial on Maharana Pratap depicting false historical facts

श्री हरिओम सिंह राठौड़ (राजसमन्द) : प्रातः स्मर्णीय महाराणा प्रताप के जीवन पर आधारित धारावाहिक का प्रसारण टेलीविजन पर किया जा रहा है । इस धारावाहिक में प्रसारित की जा रही घटनाओं का इतिहास में प्रमाणित घटनाओं से दूर-दूर तक कोई संबंध नहीं है । प्रसारित धारावाहिक में राणा प्रताप के जीवन में जो घटनाएं घटित हुईं, उन्हें तोड़-मरोड़कर प्रस्तुत किया जा रहा है । जैसे - महाराणा का अकबर से मिलना व मित्रता का भाव प्रकट होना जबकि ऐतिहासिक प्रमाण के अनुसार महाराणा प्रताप जीवन में कभी भी अकबर से नहीं मिले थे और न ही उनमें कभी मित्रता हुई थी । इस तरह इतिहास को गलत ढंग से प्रस्तुत करने से महाराणा प्रताप को जीवन में अपना आदर्श मानने वाली संस्थाएं एवं व्यक्ति बहुत आहत हो रहे हैं ।

अतः मेरा सरकार से अनुरोध है कि इस धारावाहिक को इतिहास के प्रमाणों की कसौटी पर कसकर भ्रामक एवं इतिहास को गलत ढंग से प्रस्तुत करने वाले इस धारावाहिक को तुरंत बंद कराया जाए ।

(iv) Need to ensure livelihood and social security of persons hailing from Uttarakhand trained in Guerrilla warfare and who rendered their services during Bangladesh war and in various covert operations

मेजर जनरल (सेवानिवृत्त) भुवन चन्द्र खंडूड़ी, एवीएसएम (गढ़वाल): ''गुरिल्ला'' शब्द स्पेनिश भाषा से लिया गया है । भारत में ''गुरिल्ला वार'' की आवश्यकता एवं महत्व को वर्ष 1962 के भारत-चीन युद्ध के पश्चात् समझा एवं महसूस किया गया । सर्वप्रथम आई.टी.बी.पी. में इसका जन्म हुआ था । इसके साथ 1963 में एस.एस.बी. का गठन 'सेवा-सुरक्षा-बंधुत्व' नारे के साथ हुआ । गुरिल्ला की भर्ती आरम्भ कर 45 दिवसीय गुरिल्ला गहन प्रशिक्षण दिया जाता था । गुरिल्ला वाहिनी एस.एस.बी. के रूप में बांग्लादेश को आजाद कराने में सफल रही, साथ ही देश हित में कई गोपनीय अभियानों को सफल बनाने में एस.एस.बी. ने महारथ हासिल की । वर्ष 2004 में गृह मंत्रालय के अधीन कर इसे 'सशस्त्र सीमा बल' कर दिया गया किंतु गुरिल्ला फोर्स के लिए कोई नीति निर्धारित नहीं की गई है । वर्तमान में प्रशिक्षण प्राप्त गुरिल्लाओं ने संगठन बनाकर अपने हकों की लड़ाई का एलान कर दिया है ।

उत्तराखण्ड में गुरिल्ला समाज बहुत बड़ी तादाद में रहते हैं और समय-समय पर अपनी मांगें उठाते रहते हैं । वर्तमान में ये लोग दिल्ली में जंतर-मंतर पर धरने पर बैठे हैं ।

अतः मेरा गृह मंत्रालय से अनुरोध हे कि जिस तरह से पूर्वोत्तर राज्यों की भांति पश्चिमोत्तर राज्यों के गुरिल्लाओं को भी सहयोग दिया जाए । प्रशिक्षित गुरिल्लाओं को एस.एस.बी. में यथासंभव नौकरी देने और ज्यादा उम्र के गुरिल्लाओं को पेंशन देने इत्यादि बातों पर केन्द्र सरकार शीघ्र उच्च स्तर की जांच पड़ताल कर गुरिल्लाओं को जिन्होंने संकट के समय देश के हित में काम किया, यथासंभव मदद करनी चाहिए ।

(v) Need to undertake electrification of hamlets in Western Rajasthan under Rajiv Gandhi Grameen Vidyutikaran Yojana

श्री सी.आर. चौधरी (नागौर): राजस्थान के पश्चिमी भाग में लाग ढ़ाणियों में निवास करते हैं। इनकी आबादी 50 से लेकर 500 तक होती है। आबादी कम होने के कारण इनको राजस्व ग्राम की श्रेणी में नहीं लिया गया है। मूल गाँव से खेत ज्यादा दूर होने के कारण कार्य की सुविधा एवं गाँवों में आबादी विस्तार की संभावना नहीं होने से लोग गाँव से दूर ढ़ाणी बसाकर रहने लग जाते हैं। ये ढ़ाणियाँ मूलभूत सुविधाओं से वंचित रही हैं। यहाँ पर पीने के पानी एवं विशेष रूप से बिजली की सुविधा उपलब्ध नहीं है।

राजस्थान सरकार घरेलू क्षेत्रों में 24 घण्टे एवं सिंचाई के लिए न्यूनतम 8 घण्टे बिजली दे रही है। ग्रामीण क्षेत्रों में घरेलू बिजली चौबीस घण्टे मिल रही है, परंतु ढ़ाणियाँ उक्त सुविधा से वंचित हैं। मैं नागौर संसदीय क्षेत्र से आता हूँ, जहाँ पर ग्रामीण क्षेत्र के लोग छोटी-छोटी ढ़ाणियों में रह रहे हैं।

राजीव गाँधी ग्रामीण विद्युतीकरण योजना के तहत राजस्व ग्रामों एवं 2004 के पूर्व की ढ़ाणियों जिनकी जनसंख्या अधिक थी, उनमें विद्युतीकरण किये जाने का प्रावधान किया गया है। इसी योजना में 100 से ज्यादा जनसंख्या वाली ढ़ाणियों में भी विद्युतीकरण करने की योजना है, परंतु अभी तक हुआ नहीं है।

अतः मेरा सरकार से अनुरोध है कि राजीव गांधी ग्रामीण विद्युतीकरण योजना के तहत 100 से ज्यादा आबादी की ढ़ाणियों के स्थान पर 50 से ज्यादा आबादी वाली ढ़ाणियों को विद्युतीकरण के लिए चुना जाए तथा ढ़ाणियों की आबादी का आंकलन वर्ष 2001 की जनसंख्या के बजाय 2011 की जनसंख्या को आधार मानकर उपरोक्त लाभ दिया जाए।

(vi) Need to construct a dam on river Sharada in Sitapur Parliamentary Constituency, Uttar Pradesh

श्री राजेश वर्मा (सीतापुर): मेरे संसदीय क्षेत्र सीतापुर के अंतर्गत पड़ने वाली शारदा नदी के किनारे पर बांध नहीं है । जबकि दूसरे सिरे जनपद लखीमपुर की सीमा में बांध बना हुआ है । इससे हर वर्ष बाढ़ की विभीषिका से सैकड़ों मकान ध्वस्त हो जाते हैं, परिणाम स्वरूप हजारों लोग विस्थापित होते हैं और सैकड़ों एकड़ कृषि योग्य भूमि कटाव के कारण नदी में समाहित हो जाती है । यह समस्या प्रत्येक वर्ष बढ़ती जा रही है, यदि समय रहते इस समस्या का निदान नहीं हुआ तो स्थानीय लोगों का सारा कुछ नदी में समाहित हो जाएगा । मान्यवर, इस विभीषिका का सबसे ज्यादा प्रकोप ग्राम काशीपुर एवं मल्लापुर पर पड़ा है । वहां के लोगों की ज्यादातर कृषि भूमि कटाव के कारण नदी में समाहित हो चुकी है और दोनों गांव कई वर्ष पहले पूर्ण रूप से कट चुके हैं ।

सरकार से मेरी मांग है कि ऐसी विषम परिस्थिति को देखते हुए शारदा नदी के सीतापुर के सीमा पर बांध बनाने, इस क्षेत्र में नदी के कटाव के कारण विस्थापित हुए लोगों को पुनः बसाने के लिए सभी आवश्यक संसाधन मुहैया कराने हेतु अविलंब कार्रवाई करें ।

(vii) Need to provide a package for all-round development of Ambala Parliamentary Constituency, Haryana

श्री रत्न लाल कटारिया (अम्बाला) : मेरे लोक सभा क्षेत्र अंबाला का शिवालिक के अंतर्गत आने वाला सारा क्षेत्र जो लगभग 150 किलोमीटर हिमाचल प्रदेश की सीमाओं से लगता है, अति पिछड़ेपन का शिकार है । इस क्षेत्र में न विकास हुआ है, न ही रोजगार के साधन हैं । लोग गरीबी के शिकार हैं। अगर सरकार इस क्षेत्र को हिमाचल के बद्दी व काला आंब की भांति औद्योगिक दृष्टि से पिछड़ा क्षेत्र घोषित कर देती है तो इस क्षेत्र में विकास व रोजगार की गंगा बह सकती है । इस क्षेत्र को अंतर्राष्ट्रीय पर्यटक स्थल के रूप में भी विकसित किया जा सकता है । यहाँ के मोरनी के ताल, पिंजौर गार्डन व मोरनी हिल का क्षेत्र अति सुन्दर है । आदरणीय प्रधानमंत्री जी ने इस प्रकार से नॉर्थ-ईस्ट के पहाड़ी क्षेत्रों में पर्यटन को बढ़ावा देने व अन्य रोजगार व विकास के साधन उपलब्ध कराने के लिए एक पैकेज दिया है। अतः मेरा सरकार से अनुरोध है कि इस क्षेत्र को भी पैकेज दिया जाए ताकि शिवालिक क्षेत्र के लोग भी आत्मनिर्भर बन सकें ।

(viii) Need to construct underpasses on National Highway No. 3 in Bhiwandi Parliamentary Constituency, Maharashtra

श्री कपिल मोरेश्वर पाटील (भिवंडी) : मेरे लोक सभा क्षेत्र भिवंडी के कार्यक्षेत्र से नेशनल हाइवे संख्या 3 है जहाँ पर वडपे बाईपास से नासिक तक का रोड बी.ओ.टी. के तहत गैमन इण्डिया को हस्तांतरित किया गया है । यातायात के दबाव को देखते हुए इस हाइवे को 4 लेन का बनाया गया है । इसे बनाते समय इसमें बहुत सारी कमियाँ रह गयी हैं । जैसे-जंक्शन पर अंडरपास बनाना, सर्विस रोड बनाना । त वली, खडवली, वाशिंद, आसनगाँव एवं वाशाला कंसारा पर जंक्शन हैं लेकिन अंडरपास नहीं हैं । बहुत सारी जगह पर नियोजन में सर्विस रोड हैं मगर वास्तव में बनाए नहीं हैं । इसके चलते इसी जंक्शन पर पिछले साल 220 से ज्यादा दुर्घटनाएं हुई हैं जिनमें 120 लोगों की मृत्यु हो गयी तथा 100 लोग घायल हुए हैं । 5 दिन पहले आसनगाँव स्थित जंक्शन पर दुर्घटना हुई जिसमें एक व्यक्ति की मौत हो गयी जिसके कारण मृत व्यक्ति का शव बीच सड़क पर रखकर लगभग 3 घंटे तक रास्ता रोका गया था । जिसको वहाँ की सभी पार्टियों के नेताओं ने समर्थन दिया था । ऐसी घटनाएं अक्सर होती रहती है ।

अतः मेरा सरकार से अनुरोध है कि याथाशीघ्र उपरोक्त पाँच जगहों पर अण्डरपास एवं सर्विस रोड बनायी जाएं ।

(ix) Need to start construction of ESI Medical college at Mavelikkara and start the operation of Paramedical institute at Ezhukone in Kerala

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Employees State Insurance Corporation was started in the country immediately after Independence to provide health insurance and treatment facilities to the employees. Since the inception the scheme is working for the benefit of the employees and now more than 35 million employees had joined the scheme. During 2007 UPA government had decided to strengthen the infrastructure of ESIC to provide more services to the insured persons. As such the ESIC Act was amended and it has entered into the medical education sector. Now under ESIC four medical colleges started functioning. As many as construction of six medical colleges is almost complete and waiting for the courses to be started. ESIC has also started postgraduate medical institutions, dental colleges, paramedical institutions, nursing colleges, etc. in various parts of the country. More than Rs. 10,000 crore has already been invested in the construction and other infrastructure for medical institution. Now the central government is thinking in terms of winding up the medical education programmes of the ESIC for reasons known to them only. Instead of ascertaining the problems, that ESIC is facing to run the medical institutions and to find out solutions, they are planning to stop the scheme itself. I may state that the proposal of the government to stop the medical education institutions run by ESIC is unilateral and it does not have the concurrence of the trade unions and insured persons. The Medical College sanctioned at Mavelikkara may be taken up immediately and construction should be started. The Paramedical Institute which was functioning at ESIC Hospital, Ezhukone was stopped even without the knowledge of the local MP. This is gross misuse of power by ESIC management. I request the Hon. Minister to take immediate steps to start the paramedical institute at Ezhukone immediately and to start the construction of Medical College in Mavelikkara.

(x) Need to provide adequate railway services and passenger facilities at Kumbakonam railway Station in Tamil Nadu in view of the Mahamaham Festival in 2016

SHRI R.K. BHARATHI MOHAN (MAYILADUTHURAI): To deal with the pilgrim inflow during next Mahamaham festival in 2016 at Kumbakonam, Tamil Nadu and to cater to the needs of transportation facilities to ever increasing tourist and pilgrim population to Kumbakonam, the following infrastructure needs to be developed at Kumbakonam by the Ministry of Railways:

(1) Basic amenities need to be provided at Kumbakonam railway station;

(2) All the three platforms should be extended suitably to accommodate 24 train coaches;

(3) Roofing in Platform No. 2 and 3 should cover entire platform area;

(4) Foot over bridge should be extended to Platform No. 3. Presently Platform No. 1 alone accommodates lengthy trains;

(5) Rail Yatris Niwas may be opened;

(6) Doubling work between Thanjavur and Kumbakonam may be completed before Mahamaham Festival;

(7) Passenger and express trains are to be operated during Mahmaham festival;

(8) A full-fledged information counter need to be established at Kumbakonam to cater to the train-related enquiries by the pilgrims and travelling public;

(9) Opening of PRS counter at Papanasam and Aduthurai;

(10) Construction of new railway line between Kumbakonam— Vridhachalam; and

(11) Doubling of Thanjavur-Villupuram Section

Hence I request the Hon’ble Minister of railways to allocate necessary funds in this regard.

(xi) Need to expedite setting up of an AIIMS like Institute at Thoppur in Virudhunagar Parliamentary Constituency, Tamil Nadu

SHRI T. RADHAKRISHNAN (VIRUDHUNAGAR): AIIMS has become a household name in India and abroad. Tamil Nadu has a population of 72 million people but the State does not have any AIIMS like Insitute.

With the announcement of setting up of AIIMS like Institutes in all States in a phased manner by the Union Government and also announcement in the Union Budget for setting up of new Institutes, Our beloved Leader Puratchi Thalaivi Amma, in Tamil Nadu. took up the matter with Hon'ble Prime Minister vide her letter dated 18.7.2014 indicating Tamil Nadu's readiness to provide adequate land and other facilities for the establishment of AIIMS like institute in the State. Subsequently, a detailed report has been sent to the Ministry of Health, Government of India with all the relevant details like five suggested locations namely Pudukottai,Thanjavur, Chengelpet, Perundurai in Erode and Thoppur in my Virudhunagar constituency in Madurai District. All the required particulars about these five locations with assurance that necessary statutory clearances in respect of transfer of land, provision of water, electricity and drainage facilities will be obtained was communicated to Union Government. However, no action has been taken by the Union Government till now.

So, I urge upon the Union Government to expedite the visit of Central team to assess the viability of the identified location namely Thoppur in my Virudhunagar constituency in Madurai District, Tamil Nadu for the setting up of the said institute in this financial year itself.

(xii) Need to set up a Bio-Entrepreneurship Institute at Radhanagar, Hooghly district, West Bengal and also promote Radhanagar, the birth place of Raja Ram Mohan Roy as a tourist place

SHRIMATI APARUPA PODDAR (ARAMBAG): Raja Ram Mohan Roy is regarded as a religious, social and educational reformer and maker of Modern India.

He was born on May 22, 1772 at Radhanagar, Hooghly District of West Bengal now under my Arambagh Parliamentary Constituency. In 1811, Ram Mohan Roy witnessed his brother's widow being burnt alive on her husband's funeral pyre. He was the first Indian who protested against the "SATI" tradition and fought against this.

Nearly 80% of the people in Arambagh depend on agriculture. Keeping in view the vital role of Shri Raja Ram Mohan Roy in the movement of Women Empowerment and freedom, I request the Government to set up a special Bio-Entrepreneurship institute with business opportunity Centre for women.

Keeping in view the tourist potential of the area, the Government should promote Radhanagar as a tourist place.

I hope that Government will take suitable steps in this regard.

(xiii) Need to restore the CST at the rate of 4% till the implementation of Goods and Services Tax in Odisha

SHRI BHARTRUHARI MAHTAB (CUTTACK): As a move towards implementation of Goods and Service Tax (GST), it was decided to phase out CST over a period of four years with annual reduction of rate by 1%. It was decided by the Union Government to compensate the State Governments towards CST loss till implementation of GST. Accordingly, the CST rate was reduced from 4% to 3% from 1st April, 2007 and from 3% to 2% from 1st June 2008. Due to uncertainty in implementation of GST, the CST rate continues at 2% till date. The Union Government had been compensating the State Government towards CST loss till 2009-2010. For the year 2010-2011, Odisha has been partially compensated. Against the loss assessment of Rs 664.39 crore, compensation of Rs. 256.17 crore only has been received. But since 2011-12, no compensation has been received by Odisha.

Due to rate reduction in CST, Odisha is losing about Rs. 1300 crore annually. For a State like Odisha having low revenue base, annual loss of Rs. 1300 crore is quite substantial. Till 2012-13, the amount outstanding is Rs 2540 crore which would further go up after the audited figures for the financial year 2013-14 are made available by the State Accountant General.

I would urge upon the Union Government to fully compensate Odisha for the GST loss or alternatively restore the CST rate 4% till implementation of GST.

(xiv) Need to look into the incident of release of hazardous waste in Waldhuni river in Ulhasnagar in Maharashtra severely affecting scores of people of the area

DR. SHRIKANT EKNATH SHINDE (KALYAN): I would like to draw the attention of the House towards the release of hazardous waste in Waldhuni river at Ulhasnagar in my Constituency. The release of poisonous effluents reacted with water and immediately there was rotten smell and people started feeling nausea and breathlessness and vomited. In a matter of an hour more than 1500 people from various localities had to be admitted to the Hospital. Naturally the Hospital was not prepared to handle such matters although this has been a regular complaint lodged by the residents but none including the authorities at MIDC or Pollution Control Board of the State took any cognizance of the matter.

Then started the blame game. The police said that the matter was regarding pollution and hence to be dealt with by the MIDC and local Pollution Control Board authorities. These authorities in return questioned the police regarding law and order measures.

The point worth noting in this case is that although the poisonous fumes and foul stench started somewhere around 3 a.m. and even after the authorities were informed of the urgency, no one arrived on the scene. The local residents say that almost every night the effluents are released during midnight hours and the stench continues. They say that all the authorities are aware of the fact but no one is taking action.

I would like the Government of India and the Central Pollution Control Board to immediately intervene in the matter for the lapses from any authority and a permanent solution needs to be found to the menace of water pollution.

14.14 hrs

STATUTORY RESOLUTION RE: DISAPPROVAL OF COAL MINES (SPECIAL PROVISIONS) ORDINANCE, 2014 AND COAL MINES (SPECIAL PROVISIONS) BILL, 2014

SHRI C.N. JAYADEVAN (THRISSUR): I beg to move

> "That this House disapproves of the Coal Mines (Special Provisions) Ordinance, 2014 (No.5 of 2014) promulgated by the President on 21 October, 2014."

… (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): I beg to move:

> "That the Bill to provide for allocation of coal mines and vesting of the right, title and interest in and over the land and mine infrastructure together with mining leases to successful bidders and allottees with a view to ensure continuity in coal mining operations and production of coal, and for promoting optimum utilization of coal resources consistent with the requirement of the country in national interest and for matters connected therewith or incidental thereto, be taken into consideration."

HON. SPEAKER: Motions moved:

> "That this House disapproves of the Coal Mines (Special Provisions) Ordinance, 2014 (No.5 of 2014) promulgated by the President on 21 October, 2014."

> "That the Bill to provide for allocation of coal mines and vesting of the right, title and interest in and over the land and mine infrastructure together with mining leases to successful bidders and allottees with a view to ensure continuity in coal mining operations and production of coal, and for promoting optimum utilization of coal resources consistent with the requirement of the country in

national interest and for matters connected therewith or incidental thereto, be taken into consideration."

… (*Interruptions*)

HON. SPEAKER: Now, Shri C. N. Jayadevan.

… (*Interruptions*)

SHRI C.N. JAYADEVAN : Madam, I would … (*Interruptions*)

शहरी विकास मंत्री, आवास और शहरी गरीबी उपशमन मंत्री तथा संसदीय कार्य मंत्री (श्री एम. वैंकैय्या नायडू) : मोदी सरकार को इतना बहुमत दिया है लोगों ने। ...(व्यवधान)

HON. SPEAKER: The House stands adjourned to meet again at 3 o'clock.

… (*Interruptions*)

<u>14.16 hrs</u>

The Lok Sabha then adjourned till
Fifteen of the Clock.

15.00hrs

The Lok Sabha reassembled at Fifteen of the clock

(Hon. Speaker *in the Chair*)

श्री ज्योतिरादित्य माधवराव सिंधिया (गुना) : अध्यक्ष जी, मेरा निवेदन है कि अगर आप अभी अनुमति दें, तो आज इस महत्वपूर्ण मुद्दे पर चर्चा शुरू की जा सकती है।

शहरी विकास मंत्री, आवास और शहरी गरीबी उपशमन मंत्री तथा संसदीय कार्य मंत्री (श्री एम. वैंकैय्या नायडू) : अध्यक्ष जी, मैंने शुरूआत में ही कह दिया था कि सरकार इस विषय में बहस करने के लिए तैयार है। इसके साथ मैंने यह भी कहा था कि नियम के अंतर्गत नोटिस दिया जाना चाहिए था। हमें दो बजे नोटिस प्राप्त हुआ है। मैंने यह भी कहा कि बेहतर होता कि गृहमंत्री जी सदन में उपस्थित होते, तो वे विस्तार से इस बारे में समाधान दे सकते। बाद में मुलायम सिंह जी, जिनका मैं बहुत आदर करता हूं, उन्होंने भी कहा कि अगर अभी चर्चा होती है, तो आपको क्या आपत्ति है। मैंने मुलायम सिंह जी को बताया कि अभी उत्तर प्रदेश सरकार से जानकारी प्राप्त करनी है। अगर फिर भी माननीय सदस्य अभी चर्चा कराना चाहते हैं तो तीन बजे से पांच बजे तक चर्चा की जा सकती है। इस संबंध में जितना संभव होगा, उतनी जानकारी इकट्ठा कर रहा हूं। मुझे जितनी जानकारी प्राप्त होगी, संसदीय कार्य मंत्री होने के नाते सदन में उत्तर दूंगा।

इस चर्चा के बाद कोल बिल और रेग्यूलर बिल बिजनेस लेने चाहिए। इतनी अंडर स्टैंडिंग दोनों पक्षों में होगी, तो सदन की कार्यवाही सुचारु रूप से चल सकेगी।

माननीय अध्यक्ष : अगर आपस में यह अंडरस्टैंडिंग हो गई है, तो इससे अच्छी कोई बात नहीं है। I have received a notice under Rule 193 from Shri Jyotiraditya M. Scindia on this subject. As a special case, I am allowing this discussion without any entry in the List of Business, and the discussion will start now. मुझे बहुत खुशी है कि सदन इस चर्चा के लिए सहमत है, इसलिए मेरे असहमत होने का कोई सवाल ही नहीं है।

15.02 hrs

DISCUSSION UNDER RULE 193
Situation arising due to the reported incidents of religious conversion

श्री ज्योतिरादित्य माधवराव सिंधिया (गुना) : अध्यक्ष जी, सबसे पहले हम आपको धन्यवाद देना चाहते हैं कि आपने इतने अहम मुद्दे पर इतनी सरलता से चर्चा करने की अनुमति प्रदान की है। इस विषय पर चर्चा करने की हमारी एक ही सोच है। हमारा मुद्दा यह नहीं है कि हम सरकार को कलंकित करें। हमारा मुद्दा यह नहीं है कि हम किसी को नीचा दिखाएं। यह एक ऐसा मुद्दा है जो भारत के 125 करोड़ लोगों के साथ जुड़ा हुआ है। हम भारत की प्रजातंत्र प्रणाली में अपना जीवनयापन कर रहे हैं। यह प्रजातंत्र विश्व का सबसे बड़ा प्रजातंत्र है। इस प्रजातंत्र के संविधान में मूल रूप से सिद्धांतिक मुद्दों पर लिखा गया है कि संविधान के आधार पर हर देशवासी को धर्म के मुद्दे पर आजादी दी जाती है, विचार के मुद्दे पर आजादी दी जाती है, देश की एकता और अखंडता बनाए रखने के मुद्दे पर आजादी दी जाती है। आज हमें केवल अपने क्षेत्र में उदाहरण नहीं देना होगा, बल्कि प्रजातंत्र के झंडे को ऊंचा रखने के लिए हमें विश्व में उदाहरण देना होगा कि धर्मनिरपेक्षता के आधार पर विश्व को अपना जीवनयापन किस तरह करना चाहिए।

अध्यक्ष जी, मेरी सोच में हमारा देश एक गुलदस्ता है। इस गुलदस्ते में एक तरह के फूल नहीं हैं, बल्कि इस गुलदस्ते में अनेक तरह के फूल हैं, जिनके आधार पर भारत की महक विश्व मे रहने वाले हर व्यक्ति तक पहुंचती है, यह विशेषता केवल मेरे देश में है और यह विशेषता किसी दूसरे देश में नहीं है। मुझे आज गर्व है कि मैं एक हिन्दू हूं, लेकिन मेरा धर्म मुझे संकीर्णता नहीं सिखाता, मेरा धर्म हमें एक संकीर्ण विचारधारा नहीं सिखाता, मेरा धर्म पूरे विश्व के लिए हमें और मुझे एक व्यापक दृष्टिकोण का परिचय देता है। मेरा धर्म कटुता नहीं सिखाता। मैं तो यह मानता हूं कि मेरा धर्म एक धर्म नहीं है। मैं तो यह मानता हूं कि मेरा धर्म अगर कुछ है तो मेरा धर्म एक दर्शनशास्त्र है, एक फिलॉसोफी है। हमारा एक नारा था, जिसे हम आज भी आध्यात्मिक चर्चा में बहुत तरीके से उपयोग करते हैं। पर, कहीं-कहीं मुझे इस बात का दुःख लगता है कि कहीं हम उस रास्ते से न भटक रहें हों। हम लोग अपनी चर्चा में कहते हैं - वसुधैव कुटुम्बकम। पूरा विश्व एक परिवार है, तो फिर हमारी कथनी और करनी में अन्तर नहीं होना चाहिए।...(व्यवधान) सुनने का धैर्य रखिए।...(व्यवधान) आपको भी बोलने का मौका मिलेगा।...(व्यवधान) उत्तेजित मत होइए।...(व्यवधान) वसुधैव कुटुम्बकम का पालन कीजिए।...(व्यवधान) अनेक विचारधाराओं को भी सम्मिलित कीजिए।...(व्यवधान) सुनने की क्षमता रखिए।...(व्यवधान)

अध्यक्ष महोदया, आज हमारे सामने एक बड़ी दुःखद घटना आयी है।...(व्यवधान) आगरा में दो सौ लोगों का, 57 परिवारों का धर्म परिवर्तन किया गया, फोर्सिब्ली धर्म परिवर्तन किया गया और उनको प्रलोभन दिया गया कि अगर आप धर्म परिवर्तन करेंगे तो आपको राशन कार्ड दिया जाएगा, आपको बीपीएल कार्ड दिया जाएगा।...(व्यवधान) क्या आज इस स्थिति में यह अच्छे दिन की सरकार आ चुकी है कि लोगों को धर्म परिवर्तन के लिए प्रलोभन दिया जाता है कि आप बीपीएल कार्ड और राशन कार्ड धारक बन जाओ और धर्म परिवर्तन करो।...(व्यवधान) यह ... * के द्वारा आयोजित किया गया है।...(व्यवधान)

माननीय अध्यक्ष : किसी भी संस्था का नाम रिकॉर्ड में नहीं जाएगा।

...(व्यवधान)

माननीय अध्यक्ष : ज्योतिरादित्य जी, किसी भी संस्था का नाम न लें। वह रिकॉर्ड में भी नहीं जाएगा। यह मैं आगे के लिए भी बता रही हूं।

...(व्यवधान)

श्री ज्योतिरादित्य माधवराव सिंधिया : अनेक संस्थाओं के लोग कहते हैं, समझदार को इशारा काफी है, कि यह लोगों की घर-वापसी है और इसमें किसी तरीके की क्षमाप्राप्ति की विचारधारा नहीं है। यह भी कहा जाता है कि यह याद रख लेना कि यह मात्र शुरूआत है। आगरा के बाद अलीगढ़ में, अनेक ज़गहों पर केवल एक धर्म नहीं, लेकिन हम लोग दूसरे धर्मों का भी परिवर्तन करेंगे, यह कहा जाता है।...(व्यवधान)... हर साल में दो हजार लोगों का धर्म परिवर्तन करती है। यह सारा परिवर्तन और सोच, विचारधारा किसी-न-किसी धर्म की आस्था के साथ जुड़ा है। क्रिसमस आ रहा है तो इस विषय पर आज चर्चा करें।

अध्यक्ष महोदया, इसमें *... रिकॉर्ड में है।...(व्यवधान) यह मैं कहूंगा, मैं बिल्कुल कहूंगा कि वे कहते हैं केन्द्र सरकार हमारे कंट्रोल में है और हम इसे करते जाएंगे।...(व्यवधान)

अध्यक्ष महोदया, यह संविधान के विपरीत है। आपकी संस्था के *...... ने कहा है।...(व्यवधान)

माननीय अध्यक्ष : किसी भी संस्था का नाम, जो सदन में नहीं हैं, उनका नाम रिकॉर्ड में नहीं जाएगा।

...(व्यवधान)

श्री ज्योतिरादित्य माधवराव सिंधिया : वह कहते हैं कि हम लोगों ने पौने तीन लाख मुस्लिम और इसाई ब्रज रीजन में रि-कंवर्ट किया है और आगे भी मुस्लिम और ईसाइयों को हिन्दू धर्म में वापस लिया जाएगा।...(व्यवधान)

---

* Not recorded.

अध्यक्ष महोदया, यह विषय संविधान के विपरीत है और जो असली मुद्दे हैं सरकार के सामने, चाहे वह काला धन का मुद्दा हो, चाहे वह पाकिस्तान और चीन की घुसपैठियों का विषय हो, चाहे वह रेल फेयर हाइक का विषय हो, इन सब मुद्दों से दूसरी तरफ धुव्रीकरण की तरफ ले जाने की सोच, विचारधारा, मैं समझता हूँ कि इसी आशा और विश्वास के साथ यह पूरा एक प्रोग्राम इनका चल रहा है। एक नये धुव्रीकरण का विस्तार किया जा रहा है, नहीं तो सरकार जवाब दे कि जो प्रिवेंशन ऑफ कम्युनल टार्गेटेड वायलेंस बिल है, उसके बारे में आज तक गृह मंत्रालय ने स्पष्टीकरण क्यों नहीं दिया?...(व्यवधान) आज संसद जवाब जानना चाहती है, देश की जनता जवाब चाहती है।

महोदया, यह संविधान बनाया गया है, ऑफ दी पीपल, बाई दी पीपल एंड फॉर दी पीपल। यह संविधान लोगों का है, यह लोगों के द्वारा बनाया गया है और लोगों के लिए बनाया गया है। संविधान की रक्षा करने की शपथ इस सरकार ने ली है, कायम रखने की जिम्मेदारी इस सरकार ने ली है।

15.11hrs (Hon. Deputy Speaker *in the Chair)*

जो आड़ में लिया जाता है कि यह केन्द्र का मुद्दा नहीं है, यह राज्य व्यापक मुद्दा है, जब ये घटनाएं अनेक राज्यों में हो रही हैं, 7 महीने से इस सरकार का एक एजेंडा ध्रुवीकरण का पूरे देश में चला है, देश के वातावरण को तो आप देखिए।

जहाँ एक तरफ हम लोग स्वामी विवेकानन्द जी के बारे में कहते हैं, बार-बार अनेक नेता स्वामी विवेकानन्द जी का नाम लेते हैं। स्वामी विवेकानन्द जी ने क्या कहा था? स्वामी विवेकानन्द जी ने कहा था कि जरूर मेरा भारत एक आर्थिक शक्ति के रूप में उभरेगा, लेकिन यह याद रखें कि यह भारत एक आर्थिक नक्षत्र के रूप में तभी उभरेगा, जब इस भारत की आध्यात्मिक शक्ति एक नक्षत्र की तरह उभरेगी। उस आध्यात्मिक शक्ति को बचाये रखना, उस आध्यात्मिक शक्ति को कायम रखना, यह आपका फर्ज है, हमारा फर्ज है और इस देश के हर वासी का फर्ज है। ...(व्यवधान)

पिछले सात महीनों में 6 सौ दंगे उत्तर प्रदेश और हरियाणा में हुए। ...(व्यवधान) पिछले सत्र में, एक धर्म के व्यक्ति को, उनके धार्मिक समय में, रमजान के समय में, पकड़कर खाना खिलाया गया। यह शर्म की बात है। हमारे देश की गौरव सानिया मिर्जा जब एक राज्य की ब्रैंड एम्बेसडर बनने वाली थीं, तो एक दल के लोगों ने कहा कि वह पाकिस्तान की बेटी है। ...(व्यवधान) इससे बड़ी शर्म की बात क्या हो सकती है? ...(व्यवधान) एक जागरण त्रिलोकपुरी में आयोजित किया गया, जहां एक जगह एक समाज के लोग हैं, ताकि वहां दंगे हो पाएं। दिल्ली में कभी भी ताजिया के समय में असुरक्षा का वातावरण नहीं रहा। यह देश के इतिहास में पहली बार हुआ है कि असुरक्षा का वातावरण, जब दिल्ली में ताजिया निकल रहा था, तब हो गया था। दिल्ली में चर्च जलाए गए।

उपाध्यक्ष जी, सरकार की एक मंत्री ने क्या वक्तव्य दिया, ऐसे शब्दों का इस्तेमाल किया, मैं नौजवान हूं, लेकिन उस शब्द का इस्तेमाल इस संसद में नहीं कर सकता हूं। एक तरफ रामजादों और दूसरी तरफ जिस शब्द का इस्तेमाल किया, मैं समझता हूं कि जितनी निन्दा हम उसकी करें, वह कम होगी। क्या एक समाज और दूसरे समाज, एक धर्म और दूसरे धर्म के बीच हम इस देश में कटुता पैदा करना चाहते हैं? क्या ये अच्छे दिन हैं? क्या इस तरीके से हम देश को बनाना चाहेंगे? यह देश तभी बन पाएगा, जब इस देश की आत्मा को हम सुरक्षित रखेंगे। इस देश का शरीर तंदुरूस्त होगा और अगर आत्मा सड़ गयी तो इस देश का उत्थान नहीं हो पाएगा।

इस सरकार की मंत्री ने कहा कि एक धर्म की किताब को राष्ट्र ग्रंथ बनाया जाना चाहिए। राष्ट्र ग्रंथ इस देश में एक ही है और वह हमारा संविधान है, जो धर्मनिरपेक्षता की बात करता है। कोई दूसरा राष्ट्र ग्रंथ नहीं हो सकता है। अध्ययन के क्षेत्र में तीसरी लैंगुएज को हटाकर संस्कृत को डाला जाता है, क्यों, क्योंकि ...* के आधार पर इस सरकार का शिक्षा क्षेत्र चल रहा है। पहली बार हमने देखा है कि सरकार के मंत्री....* के लिए जा रहे हैं। यह कभी नहीं देखा गया, किसी भी सरकार के समय में, जो आज देखा जा रहा है। ताजमहल की बात की जाती है और कहा जाता है कि यह प्राचीन तेजोमहालय मंदिर का हिस्सा था। इतिहास को बदल रहे हैं, संस्कृति को बदल रहे हैं, देश के अस्तित्व को बदल रहे हैं। इतिहास को बदल रहे हैं, वर्तमान को बदल रहे हैं, लेकिन भविष्य के बारे में कोई नहीं सोच रहा है।

उपाध्यक्ष जी, मैं इन घटनाओं की घोर निन्दा करता हूं। सरकार की जिम्मेदारी बनती है कि अगर संविधान के विरुद्ध कोई भी घटना हो, संविधान को सुरक्षित रखना सरकार की जिम्मेदारी होती है। हमारा देश एक धर्मनिरपेक्ष राष्ट्र है, एक डेमोक्रेटिक रिपब्लिक है, प्रजातंत्र राष्ट्र है। आप सरकार में रहे या न रहें, लेकिन इस देश की कल्पना रहेगी, इस देश की धर्मनिरपेक्ष सरकार की परिकल्पना रहेगी और वह हमारे जीन में है, उसमें कोई दो राय नहीं है। हम चाहते हैं कि इस विषय पर प्रधानमंत्री जी स्पष्टीकरण दें। प्रधानमंत्री जी को भी एक समय में आपके पार्टी के नेता ने ही कहा था कि राजधर्म निभाना चाहिए। सात महीने में इतने मौके निकले हैं, उसी राजधर्म को निभाने के लिए, देश के प्रधानमंत्री सभी लोगों के प्रधानमंत्री होते हैं, हिन्दू, मुस्लिम, सिख, जैन, ईसाई के प्रधानमंत्री होते हैं, देश के हर वासी के प्रधानमंत्री होते हैं। क्या उनका दायित्व नहीं है, एक वक्तव्य देने का, अमन-चैन का वातावरण तय करने का, देश की रक्षा करने का, उनकी जवादेही इस सदन में और इस देश के प्रति बनती है और उनकी तरफ से हम स्पष्टीकरण और जवाबदेही चाहते हैं। पूरा विश्व आज भारत को देख रहा है। हम विश्व में छाती तान कर

* Not recorded.

बोलते हैं कि हमारा राष्ट्र धर्मनिरपेक्ष राष्ट्र है। हमारी आत्मा धर्मनिरपेक्षता की है। आज वह वास्तविकता खंडित की जा रही है तो उसे बचाए रखने की जिम्मेदारी इस सरकार की और प्रधानमंत्री जी की बनती है।

अंत में उपाध्यक्ष महोदय, मैं एक ही चीज कहना चाहता हूं कि मजहब नहीं सिखाता, आपस में बैर रखना, हिंदी हैं हम वतन हैं हिन्दुस्तान हमारा।

HON. DEPUTY SPEAKER: Hon. Members, I want to make some observation. The subject is a very serious one. It also arises due to the reported incident of religious conversion. So, the hon. Members are requested to remain within the subject under discussion. There must not be any ill-feelings on both sides. Whatever the hon. Members want to say, you can say within the limits, and I request you not to go beyond the limits. The whole country is watching what we are discussing now. So, this is my request.

I am making this observation and I am requesting all of you not to go beyond certain limits; whatever you want to say, you can say within the rules and regulations and not beyond.

Shri Sumedhanand Sarswati.

श्री सुमेधानन्द सरस्वती (सीकर): उपाध्यक्ष महोदय, आज एक ऐसे विषय पर चर्चा करने के लिए मैं खड़ा हुआ हूं, मैं समझता हूं कि जिसकी आवश्यकता नहीं थी, परन्तु हमारे कुछ भाइयों ने एक सामान्य-सी घटना को उछाल कर ऐसा विषय बना दिया है, जिसको वे बहुत सेन्सिटिव मानते हैं। अभी हमारे भाई सिंधिया जी विचार रख रहे थे। मैं समझता हूं कि जिस विषय पर उनको कुछ कहना चाहिए, उस पर न उनका चिंतन था और न ही अध्ययन था। धर्म कभी परिवर्तित नहीं होता है। आप मनु को पढ़ेंगे तो मनु ने धर्म के 10 लक्षण बताए हैं।

धृति क्षमा दमोस्तेयम् शौचं इन्द्रियनिग्रह।
धीविद्या सत्यं अक्रोधः दशकम् धर्म लक्षणम् ।।

इन 10 चीजों को हिन्दू, मुसलमान, सिख, जैन, बौद्ध, विश्व का कोई भी व्यक्ति अपना सकता है।

वेद स्मृति सदाचार स्वस्यच प्रिय आत्मनः ।
एतच्चतुर्विधं प्राहुः साक्षात् धर्म लक्षणम्।।

ये सब धर्म के लक्षण हैं। आप कह रहे थे कि हमारा देश ऐसा देश है जिसने हमेशा ही धर्म के प्रति आस्था रखी है, इसमें कोई दो राय नहीं है। हमारी संस्कृति हजार वर्ष, दो हजार वर्ष या पांच हजार वर्ष पुरानी संस्कृति नहीं है। यह सृष्टि जब से बनी है, तब से 1 अरब 96 करोड़ वर्ष पुरानी हमारी संस्कृति है। वेदों, उपनिषदों, महाभारत और रामायण का इतिहास है, इस देश में जितने भी लोग आए उनको गले से लगाया। मैं इतिहास के उन पलों की ओर नहीं जाना चाहता था, लेकिन हमारे बंधु जो आक्षेप लगा रहे हैं। मैं थोडी चर्चा करना चाहूंगा कि किस संस्कृति ने धर्म परिवर्तन की परंपरा प्रारंभ की है। मैं ऐसी बात नहीं कहना चाहूंगा। मैं सबूत के साथ बात कहना चाहूंगा, आप मेरी बात कोट कर सकते हैं, सदन और सदन से बाहर इस विषय पर मुझसे चर्चा कर सकते हैं। आप औरंगजेब के इतिहास को उठाकर देखिए। गुरू गोबिंद सिंह जी को ले लीजिए। वीर वंदा वैरागी के 11 हजार सैनिकों को, आज भी गुरुदासपुर का किला इस बात का गवाह है, एक-एक आदमी की गर्दन केवल इसलिए उतार दी गई कि वे इस्लाम को स्वीकार करें। सरहिन्द की वह दीवार आज पुकार-पुकार कर कह रही है। आप पंजाब में सरहिन्द की दीवार के पास खड़े होंगे, वह दीवार इस बात की साक्षी है कि दो बच्चों की गर्दन केवल इसलिए उतार दी गई...(व्यवधान) थोड़ा सा धैर्य से सुनिए।...(व्यवधान) अगर मैं इतिहास से एक लाइन भी इधर-उधर हट जाऊं तो माननीय उपाध्यक्ष जी से निवेदन करूंगा कि वे मुझे बैठने का आदेश दे दें।...(व्यवधान) मैं अपनी बात संक्षेप में कहना चाहूंगा।...(व्यवधान)

HON. DEPUTY-SPEAKER: When your own Member is speaking, please do not make comments. Let him say whatever he wants to say. I will manage the House. You are not in the Chair. Please cooperate.

… (*Interruptions*)

श्री सुमेधानन्द सरस्वती : गुरू गोबिंद सिंह जी के उन चार बच्चों का क्या दोष था जिनमें से दो धर्म हेतु बलिदान हो गये और दो को दीवार में चिनवा दिया गया। औरंगजेब के समय में...(व्यवधान)

HON. DEPUTY-SPEAKER: Nothing will go on record.

(Interruptions) …[*]

श्री भगवंत मान (संगरूर): यह इतिहास है, इसे भी बदल दीजिए।...(व्यवधान)

HON. DEPUTY-SPEAKER: Shri Mann, if you go on speaking like this, I will take action against you. Please allow him to speak. He has a right to speak. You cannot go on interrupting him like this. Shrimati Ranjeet Ranjan, I may tell you also, please do not get up and speak like this. Let him speak. Otherwise, when you will be speaking they will create disturbance. I want to run the House peacefully because an important issue is being discussed. Please listen to the hon. Member. I would request you to cooperate. He is making certain points. Let him speak. If there is anything objectionable, I will expunge it. I have a right to go through the record. You cannot create problem here.

श्री प्रेम सिंह चन्दूमाजरा (आनंदपुर साहिब) : उपाध्यक्ष महोदय,...(व्यवधान)

HON. DEPUTY-SPEAKER: You may speak when your turn comes.

… (*Interruptions*)

HON. DEPUTY-SPEAKER; Please take your seat. Let him speak.

… (*Interruptions*)

श्री प्रेम सिंह चन्दूमाजरा : उपाध्यक्ष जी, मैं कहना चाहता हूं कि ...(व्यवधान)

HON. DEPUTY-SPEAKER: I would request you also, when you are speaking do not create any problem. We are discussing a very serious matter. I made this observation in the beginning itself. The whole country is watching you. We must

[*] Not recorded

not give any wrong message to the country. That is my only request to the hon. Members.

श्री सुमेधानन्द सरस्वती : मैं कोई भी ऐसी बात नहीं कहूंगा, मैं आपके सामने इतिहास की बात कर रहा था। मैं कह रहा था कि दो बच्चे धर्म के लिए शहीद हुए और दो दीवारों में चुन दिए गए।

मैक्समुलर और मैकाले दो व्यक्ति आए और उन्होंने शिक्षा के नाम पर यहां ईसाइयत का प्रचार प्रारंभ किया। मैं अपनी बात नहीं कह रहा हूं। मैं महात्मा गांधी जी को कोट करना चाहूंगा। गांधी जी कहते हैं -- 'आज भारत में और अन्य कहीं भी धर्मांतरण की शैली के साथ सामंजस्य बिठाना मेरे लिए असंभव है। यह ऐसी गलती हो गई जिससे संभवत: शान्ति और विश्व की प्रगति में बाधा आएगी। कोई ईसाई किसी हिन्दू को ईसाई मत में धर्मांतरित क्यों करना चाहता है। हिन्दू भला आदमी है या धर्मांतरण है तो वह इससे संतुष्ट क्यों नहीं हो पाता।' यह 30 जनवरी, 1937 को गांधी जी ने इसलिए लिखा कि सारे देश में लालच देकर हिन्दुओं को ईसाई धर्म में परिवर्तित किया गया। पूरा पूर्वांचल आज भी इस बात का साक्षी है। राजस्थान के झालावाड़, बांसवाड़ा, डूंगरपुर, उदयपुर और पाकिस्तान का पूरा बार्डर सुनियोजित तरीके से कैम्प कर-करके, पैसे का लालच, दवाई का लालच आदि शिक्षा के नाम पर परिवर्तित किया जा रहा है।

मैं आपसे निवेदन करना चाहता हूं कि भारतीय जनता पार्टी हमेशा इस बात के लिए लड़ती रही। तमिलनाडु के मीनाक्षीपुरम में जो कुछ हुआ, इसी सदन के अंदर आडवाणी जी ने उस मुद्दे को उठाया था। उसमें एक बात आई थी कि धर्म परिवर्तन को रोकने के लिए एक कानून आना चाहिए। लेकिन मेरे भाइयों ने इसका विरोध किया कि इस प्रकार का कोई कानून नहीं आना चाहिए। प्रत्येक व्यक्ति स्वतंत्र है और धर्म परिवर्तित कर सकता है। उस समय यह प्रस्ताव आया था। भारतीय जनता पार्टी की सरकारों ने गुजरात फ्रीडम ऑफ रिलीजन, 2003, भाजपा की सरकार ने इसको पास किया, दि हिमाचल प्रदेश फ्रीडम ऑफ रिलीजन, 2006 भाजपा की सरकार ने पास किया, राजस्थान फ्रीडम रिलीजन बिल, 2006 भाजपा की सरकार ने पास किया, मध्य प्रदेश धर्म स्वतंत्रता अधिनियम, 1968 भाजपा की सरकार ने पास किया। भारतीय जनता पार्टी यह कभी नहीं चाहती है कि इस देश में धर्म परिवर्तित हो, हमारी पार्टी की नीति है कि देश का प्रत्येक नागरिक स्वतंत्र रूप से विचरण करे। स्वतंत्र रूप से प्रत्येक आदमी अपनी पूजा-पाठ पद्धति पालन करे। लेकिन मैं आपसे एक बात अवश्य कहना चाहूंगा कि वर्तमान में जो आरोप लगा रहे हैं, जिन लोगों ने इस परंपरा को प्रारंभ किया, पहले वे अपने कामों को रोकें। जहां उनकी सरकार है वह इस प्रकार की प्रवृत्ति पर रोक लगाएं, जिससे इस देश में इस प्रकार की परिस्थितियां पैदा न हों।

आज सदन के अंदर जो चर्चा प्रारंभ की गई है, इसकी कोई आवश्यकता नहीं थी, इसे बढ़ा-चढ़ाकर प्रस्तुत किया गया है। हमारी सरकार कभी भी इस प्रकार का वातावरण पैदा नहीं होने देगी, लेकिन मैं पुनः कहना चाहूंगा कि यदि देश में कहीं भी इस प्रकार का वातावरण पैदा किया जाएगा, लालच देकर, लोभ देकर, देश में धर्म परिवर्तन कराया जाएगा, अगर आप विभिन्न प्रांतों की जनसंख्या के आंकड़े उठाकर देखेंगे, तो आपको पता चलेगा, क्योंकि समय का अभाव है, इसलिए पूरी बात आपके सामने नहीं रखूंगा। जिस प्रकार से इस देश में जनसंख्या के हिसाब से परिवर्तन किया गया ईसाईयत में कन्वर्ट किया गया है। आज भी जेहाद के नाम पर और भी बहुत सारी बातों के नाम पर गरीब हिन्दुओं का धर्म परिवर्तित कराया जा रहा है। यह देश के साथ एक षडयंत्र है। भारतीय जनता पार्टी के जितने भी अनुषंगी अंग हैं, उसका कोई भी सहयोगी इस प्रकार की हरकत नहीं करता है, न इस प्रकार का कोई काम करते हैं। मैं तो भुक्तभोगी हूं, इस काम के लिए इस देश में स्वामी श्रद्धानंद, पंडित लेख राम और राजपाल को बलिदान देना पड़ा।

मैं विचार की दृष्टि से आर्य समाज से संबंध रखने वाला व्यक्ति हूं, जो हमेशा इस बात विरोध करता रहा है। हमारी वैदिक संस्कृति, वैदिक धर्म, हिन्दू धर्म हमेशा उदारता का द्योतक रहा है। यहां केवल यही संस्कृति है जिसमें सर्वेभवन्तु सुखिना की बात कही गई है। शायद ही किसी संस्कृति में इस प्रकार की बात कही गई होगी। इस प्रकार की चर्चा ज्योदिरादित्य सिधियां जी कर रहे थे इसमें किसी प्रकार का कोई सार दिखाई नहीं दिया, यह निरर्थक चर्चा है, इस चर्चा को कंडेम किया जाए, मेरा यही निवेदन है।

SHRI P. KUMAR (TIRUCHIRAPPALLI): Hon. Deputy Speaker, Sir, I thank you for this opportunity to speak on this sensitive issue. It calls for communal harmony which is the only solution.

On behalf of AIADMK Party, I would like to make it clear that we are for taking all the communities together. We believe in equal respect for all religions. Our Party leader Makkalin Mudhalvar Puratchi Thalaivi Amma has taken several measures to protect and promote religious fervour, combined with social and communal harmony. Let me take this opportunity to bring to the notice of this august House various measures that are being taken up by our hon. Puratchi Thalaivi Amma.

No religion in Tamil Nadu fails to get the patronage of the State Government as we respect all the religious faith. Our Government helps all the people belonging to all the religions. Thus our State Government takes all possible measures to maintain communal harmony.

As we strongly believe that religion is an individual choice with constitutional protection, we take care to avoid social tensions arising out of clash of interests. Hon. Deputy-Speaker, Sir, our Party leader Puratchi Thalaivi Amma believes that worship places must bring together all the people, especially the needy. That is why '*Annadanam'* programme in all major temples is being carried out at the instance of our leader Puratchi Thalaivi Amma.

All the religious pilgrims are encouraged as part of promoting social harmony. Manas Sarovar and Kedarnath pilgrims get financial assistance from our State Government. On similar lines, Muslims are getting Haj Pilgrim subsidy and Christians get Holy land pilgrimage subsidy.

As we do not believe in discriminating on the basis of religion, we are insisting on reservation to be extended to Dalit Christians.

Our Party strongly believes in unity in diversity and we have made sure that Tamil Nadu is free from communal clashes. With these words, I conclude my submission.

Thank you.

PROF. SAUGATA ROY (DUM DUM): Hon. Deputy-Speaker, Sir, I rise to speak on the discussion under Rule 193 initiated by Shri Jyotiraditya Scindia. I thank him for bringing this matter to the attention of the House. As has been mentioned earlier, this is a sensitive issue and we should not do or say anything which will raise the communal temperature of the House or the country. We should discuss the whole matter about what happened in Agra dispassionately and calmly.

What happened in Agra? In Agra in slum cluster called Madhunagar, 200 Muslims were converted to Hinduism in a religious function called *Ghar Wapsi,* getting back to home. They were promised ration card and houses. One person, named, ...* a Muslim from that area said that 40 people in saffron came and stood on their head. This was carried out by *Dharmajagran Sammanyay Vibhag,* an off-shoot of RSS and Bajrang Dal.… (*Interruptions*)

HON. DEPUTY-SPEAKER: Name of an individual cannot form part of the record.

PROF. SAUGATA ROY: I appreciate Swami Sumedhanand ji. He represents the Arya Samaj. Arya Samaj is one Hindu organisation which has done excellent work in spreading education. The DAV schools are there all over Northern India. I support the statement of Sumedhanand ji when he said that the BJP is against conversion. In that case, if he has said that BJP is against conversion, I would like the House to unanimously adopt a resolution saying that conversion is not the philosophy of this country and the whole House stands against religious conversion. I will support Swami Sumedhanand ji if he says that.

Sir, as a citizen of this country, as peoples' representative, I feel somewhat worried about the turn of events in the country. It is known historically that when capitalists failed to give economic relief, they went for religious or racial issues. The best example of this is Adolf Hitler, who on the basis of Aryanism created Fascism which is a mixture of reactionary philosophy and

---

* Not recorded.

capitalism. That is the danger in the country. When economic relief will not available, then religious divisive issues will be raised. This is something which I am worried about.

Just today, one respected Member of this House, Dr. Swami Sakshiji Maharaj, said in a speech in Maharashtra that both Mahatma Gandhi and Nathuram Godse were patriots. Is this what the BJP accepts?… (*Interruptions*) It has come in all the news channels and you can see it. I thought that BJP is for Ram and now, it seems that BJP is for Nathuram. I do not appreciate that.

I am astounded by a statement of a senior Minister. I do not know what the provocation was. She suddenly said that Gita should be the national book or the national scripture. … (*Interruptions*) I have read Gita. I have memorized it. What does it say? It says that to punish bad people.

परित्राणाय साधूनां
विनाशाय च दुष्कृताम्।
धर्मसंस्थापनार्थाय
संभावमि युगे युगे।।

It is a matter of belief. Now, I cannot ask my Muslim friends … (*Interruptions*)

HON. DEPUTY SPEAKER: Prof. Saugata Roy, please address the Chair.

PROF. SAUGATA ROY : Sir, I am a follower of it and I believe that the soul may be eternal. "न हनन्ते हन्माने शरीरें" Even if you kill the body, the soul will not be killed but my soul does not teach me that I have to force Gita on somebody whose religious book, maybe Quran, Granth Sahib, Tripitak or the Bible. Why should I impose that on anybody?

The whole idea is like this. This is called majoritarianism. जो संख्या गुरु है, उसे दूसरे पर मत लादो। हम इसके खिलाफ हैं।

Sir, I come from Bengal. We had the great sage, Ramakrishna Paramhansa. He said: "*Jato Mat Tato Path"* It means that there are as many ways as there are opinions. His great disciple, Swami Vivekananda went to America. He said that he was a Hindu Sanyasi and that he had come to talk about the teachings of his

Guru, Ramakrishna Paramhans. But he never said that Christians get converted into Hinduism. He said that it is a question of people's belief. I think that Vedanta is a great philosophy as a Hindu Sanyasi.

Now, what is happening in this country? In Delhi, a church was vandalized. Two churches were vandalized and destroyed. What is happening? In a place called Trilokpuri, just before the Delhi elections, communal riots take place. Shri Jyotiraditya Scindia has mentioned that several hundreds, small and big, of communal riots have taken place. We all know about Muzaffarnagar riots and how they polarized the society in UP. It gave political benefit to a certain political party but do you want these things to happen?

Please believe that we are all citizens of this country. You wanted power and you have got power. Now it is your responsibility to see that everybody in the country can live peacefully according to the Constitution.

I salute the Founding Fathers of the Constitution. We happen to be victims of partition. Jinnah created Pakistan on the basis of two-nation theory. In spite of that the great founding fathers of our nation, Gandhi ji, Nehru ji, Azad ji, Ambedkar ji, and Dr. Rajendra Prasad created a secular Constitution. What did they say? They said: "We the people of India constitute India into sovereign socialist secular democratic Republic." … (*Interruptions*) Shri Surinder Singh Ahluwalia, I know as much about the Constitutional history as you do, may be more. Please sit down. … (*Interruptions*)

HON. DEPUTY-SPEAKER: Prof. Saugata Roy, you address the Chair.

… (*Interruptions*)

PROF. SAUGATA ROY : At this age and stage of my life, if I have to learn constitutional history from a great scholar like Shri Surinder Singh Ahluwalia that would be a day of shame of my life. … (*Interruptions*) I can say this honestly.

SHRI S.S. AHLUWALIA (DARJEELING): I am on a point of order. … (*Interruptions*)

HON. DEPUTY-SPEAKER: What is your point of order? Please quote the rule and tell what is your point of order.

… (*Interruptions*)

SHRI S.S. AHLUWALIA : It is under article 118 of the Indian Constitution. I am talking about Indian Constitution. … (*Interruptions*) In the Constitution which was adopted on 26th November, 1949 in the Central Hall, there was no mention about 'secularism'. It was added only in 1976. I can prove that. If you are correct, then show me that. … (*Interruptions*)

PROF. SAUGATA ROY : Shri Ahluwalia, you are a great scholar. … (*Interruptions*)

HON. DEPUTY-SPEAKER: Shri Ahluwalia, please take your seat now.

… (*Interruptions*)

PROF. SAUGATA ROY : In Bengali as well as in Sanskrit, there is a saying "*alpa vidya bhayankari*'. It means, if you know only a little it is very dangerous. This is what is happening. I am not going into that. … (*Interruptions*)

The problem today is that, as Shri Jyotiraditya Scindia has mentioned, in the educational field, the Vice-Chancellors are being appointed on political and communal basis. The Vice-Chancellor of the Benaras Hindu University founded by Pandit Madan Mohan Malviya, says that he is proud to be a BJP man. Is this how we want our Vice-Chancellors to be? The President of the ICHR, Indian Council for Historical Research, has no other subject except to find out the exact date of Ramayana and Mahabharata. Now, there is a difference between mythology, epics and actual solid history. Maybe he is not aware of that.

I had mentioned in this House earlier that the HRD Minister spends time with ... *, the ideologue of Hindu communalist organization, and supporter of astrology. What will happen to the scientific temper that Nehru ji had advocated? That is why I am worried and I will again, through you, appeal to the Members of the ruling party to give up this divisive attitude. Finally, I will finish in one minute

* Not recorded.

flat. They need not revert to divisive politics for political gains. They have all the power in the world. Let them change the country. चेंज अगर लाना है तो लाया जाए, लेकिन लोगों में विभाजन पैदा मत करिए। हिन्दू मुस्लिम सिख ईसाई आपस में सब भाई-भाई। I end by quoting Poet Rabindranath Tagore. He said:

> "*Eso He Arya*
> *Eso Anarya*
> *Hindu, Musalman*
> *Eso Eso Aj*
> *Tumi Ingraj*
> *Eso Eso Christian*
> *Eso Brahman*
> *Suchi Kori Mon*
> *Dharo Hath Sabakor*
> *Eso He Patit*
> *Hao Apanit*
> *Sub Apaman Bhar…. "*

Let this great country, with a 5000-year old tradition, not be divided asunder on the basis of religion, caste or community. Let us together march towards the future in a united way as was envisaged in the Constitution.

Lastly, I would say that there may be some bad elements which are close to them. … (*Interruptions*) I remember what some of these people said after the demolition of the *Babri Masjid.*… (*Interruptions*)

HON.. DEPUTY-SPEAKER: You are unnecessarily provoking them.

PROF. SAUGATA ROY : I will finish it now.… (*Interruptions*)

HON. DEPUTY-SPEAKER: Nothing will go on record. Shri Mahtab to speak now.

(Interruptions) …[*]

[*] Not recorded.

HON. DEPUTY-SPEAKER: That is where you are going beyond. Nothing will go on record. Only Shri Mahtab's speech will go on record. Shri Roy, I told you nothing will go on record.

(Interruptions) …[*]

SHRI BHARTRUHARI MAHTAB (CUTTACK): Mr. Deputy-Speaker, Sir, at the very outset, I would like to say that a very renowned English Novelist while writing one of the famous novels in English literature, said relating to a situation which had arisen during the French Revolution. He said: "It was the best of times, it was the worst of times." In the Tale of Two Cities, the first line connotes "It was the best of times, it was the worst of times." I would say that today is one of the worst of times that we are witnessing in this House. Yet, I would say that best things should come out from us.

What is Hinduism? Who is a Hindu? As far as I understand with my limited knowledge, a Hindu may be a worshipper of an idol; a Hindu may deride an idol; a Hindu may be going to the temple everyday. A Hindu may not be going to the temple at all. A Hindu may be going to the temple on certain days. A Hindu may be worshipping. A Hindu may not be worshipping. A Hindu may be a believer; a Hindu may not be a believer. Yet the whole community is known as Hindu. Everything is known as Hindu. But things are changing as it has changed and as it has evolved in these thousand years.

Sir, it is mentioned in our scripture, in our holy book" "सत्यम् एकः विप्रः बहुधा वदन्ति। Truth is one and intelligent people express themselves in different ways. It is not confined to Hindu religion alone. It is so encompassing the whole human kind.

There are many religions in this world. There are many religions which evolved from this part of the world which also express themselves in different parts of the world. When China was bereft of any religion, it was craving for something through which they can hold upon the society, to rely upon. That time,

---

[*] Not recorded.

Buddhism showed them the way; shown them the path. So also is the case regarding large parts of South East Asia. I was told by one of my history professors, what is Christianity? It is but a distant drum beat of a rebel child of Hinduism. I may believe in that usage; I may not believe in that usage. But people have started interpreting the religious belief in such a way that suits their own conduct, that suits their own belief.

I would start by saying here, it was in late 1950s, perhaps in 1958 or 1959, maybe after 1959, a Bill was moved in Odisha Assembly to restrict conversion. A large number of conversions were taking place, specially in the tribal areas of Odisha. It was a concern not only in Odisha but also in the undivided Madhya Pradesh, undivided Bihar, parts of Bengal and large parts of North-East. But the attempt was first made in 1959, a Bill was moved. That was all part of history. The Bill was passed by the Assembly but before it could get the assent from Rashtrapatiji, the House fell.

Subsequently, when another Government came, after 1967, it was Swatantra Party and Jana Congress Government, a coalition Government, which had ousted the then Congress Government, and had come to power. The first Bill, as far as I remember, was relating to stop religious conversion. That was passed by the House. But a Christian body went against that Act to the Odisha High Court and the Odisha High Court quashed that Act. Subsequently it was in the 1970s when the Congress Government was in power in Odisha, the Government moved the Supreme Court. I am mentioning all this so that we can understand, cutting across party lines, how the anti-conversation idea has moved in this country.

During that period also, a Bill was also moved in Madhya Pradesh Assembly, and both these Bills went to the Supreme Court. And very peculiarly, I would say, if I may use that word, the Supreme Court held up the Bill that was passed by Odisha Assembly, and quashed the Bill that was passed in Madhya Pradesh Assembly. What did that Bill say? That Bill mentioned article 25 of the Constitution. Article 25 says, right to freedom of religion. While explaining it, free

of conscience and free profession, practice and propagation of religion. In sub-section 1, subject to public order - I would come to this aspect again and again - morality and health and to the other provisions of this part, all persons are equally entitled to freedom of conscience, and the right freely to profess, practice and propagate religion. This explains everything, everything in the sense that I am free to practisce, to profess, and also to propagate.

What did the Supreme Court say? Yes, one is free; my freedom is limited till it touches your nose. I am free to wield my hand, but it should not hit the other person who is before me. My freedom is restricted to that point; if I hit him, I break the law. But when I profess, when I propagate, when I practice, if somebody else is hit, if somebody else is offended, if somebody else feels bad about it, then, public order is disturbed. That is `public order'? Who is in charge of `public order'? It is the State machinery, the State Government.

The Constitution provides that it is the State Governments who have to maintain public order. And morality? Who is to maintain morality? It is the society which has to maintain morality. It is the society which is supposed to maintain the health of the society. In that connection, when the Government of Odisha passed that enactment in 1976, that Act went up to the Supreme Court, the Supreme Court upheld it and mentioned specifically that right to propagate can also be done, but it should be bereft of coercion or inducement.

We all know – and Swamiji also mentioned – what happened during the Middle Ages in this country. We are not in the Middle Ages; we are in the 21st Century and our forefathers have left behind a great legacy for us. What Swami Vivekanand said, what Mahatma Gandhi said and what Dayanand Saraswati had done during his lifetime, are not there something which we can learn and practise? There are many Godly and saintly persons even today in the society who propagate brotherhood and friendship among the people.

There was a time when the then Prime Minister of Britain said: 'These people are asking for Independence. The moment we come out from India, they

will fight amongst themselves, India would wither away and it would be destroyed to dust.' But our forefathers have created a valuable document for us, the Constitution of India and it is the abiding light which will guide us from darkness.

Sir, the issue which we are discussing today, I think the Government of Uttar Pradesh is the right organisation or authority to determine whether public order has been destroyed or has not been maintained, whether inducement has been done, whether coercion has been made etc. Of course, this House has the right to discuss all matters that are of greater importance for this country. It is not only confined to our country. The whole world also, who have interest in India, will be looking at it. In that respect, I would only say that proselytization has taken place. Here, I remember a person who had moved from Mirzapur in Uttar Pradesh, went to Manoharpur in Keonjar District of Odisha – I am not mentioning his name – had created an incident there in which two children and one Australian were burnt alive. The person was not from Odisha, he was from Mirzapur in Uttar Pradesh. There were other incidents also that had occurred. There was a time in Odisha, I would say, when foreigners and those who wanted to preach a specific religion were not allowed to enter certain districts of Odisha, particularly the southern districts of Odisha. Now that provision is not there, that has been withdrawn. At that time, when a discussion was taking place in our Assembly – I can mention this out of my memory – unanimously an opinion was created that if we are against proselytization, against conversion and if somebody does not want this to happen especially in the tribal dominated areas where education was very less, where health service was very poor, where economic activities were not carried out during that time, why not other organisations of Hindu community go into those areas and do the work?

16.00 hrs

At that time, Vanvasi Kalyan Samiti was created. A large number of people went into the tribal belt of Odisha and they have done work. I am also aware as to how Ramakrishna Mission went into Arunachal Pradesh. Today,

when someone goes to Arunachal Pradesh, the effect is, when you do *namaskar* or *pranam*, they will say: “Jai Hind”. This is the result; this is the nationalism that Ramakrishna Ashram has instilled in Arunachal Pradesh. But that has not happened in other parts of North East. The Indianisation of our culture, of our philosophy has to be done. It should not be only done by the Government or the party that is in power in the Centre. It has to be done by all the political parties which want to serve this country.

But when conversion is taking place, I remember, some 10 or 15 years ago, a similar discussion was taking place in this House and one hon. Member posed a question, a very silly question but a very pertinent question: How many conversions have taken place in minority dominated areas from this religion to that religion and how many conversions have taken place in Christian dominated countries or Muslim dominated countries other than Pakistan? This is a question which every Indian should ponder and also think ourselves. Why is it that only Indians have to bear the brunt? Propagation is something which everyone is entitled to. One is entitled to propagate one’s religion but one is not entitled to induce a person.

I would conclude by saying, Odisha Act, even today, gives sole responsibility to the district magistrate to maintain public order. Every individual, every citizen is free in this country to propagate his own religion. If I want to convert myself to some other religion, I can do so. No law can restrict it. The Freedom of Religion Act provides that freedom to me. But if I am going to do that, it should not create any nuisance in my society.… (*Interruptions*) But, with that, I have to seek permission from the district magistrate that on such and such date and at such and such place, I am going to convert myself. If there are a large number of people, I have to seek permission. If I am an individual, I have also to seek permission; and a hearing takes place. I do not know what is happening in other States but here is a provision to maintain tranquility in society, to maintain public order in society. The district authorities have to find out whether he has

been induced, whether he is being coerced. It cuts across each religion. So, that is to be maintained. Therefore I would request in this House, taking advantage of participating in this debate or discussion, why not every State Government adopts that Act of Odisha. It will restrict a large number of ill-will and ill feeling that is prevailing in this country and, at the same time, it will also pinpoint that the State administration, to a great extent, maintain public order.

Thank you, Sir.

SHRI S.S. AHLUWALIA : Hon. Deputy Speaker, Sir, on an issued raised, I need your ruling.

HON. DEPUTY SPEAKER: What is the issue?

SHRI S.S. AHLUWALIA : You know, Sir, while discussing, we cannot give wrong information about the Constitution, at least. The Constitution says: 'Sovereign, democratic, republic.' In 1976, through 42nd Amendment, 'sovereign, socialist, secular, democratic, republic' was added.

My submission is that the previous Member Shri Saugata Roy said that 'secular' word was given to the Constitution by Rajendra Prasad, Mahatma Gandhi, Jawaharlal Nehru and Babasaheb Amebedkar. But that information is incorrect. Children are sitting in the gallery. … (*Interruptions*) Parliament should not give wrong information to the people of this country. I need your ruling on this and correct the record. I have already given a copy of the Constitution of 1949 and the latest Constitution copy. … (*Interruptions*)

HON. DEPUTY SPEAKER: This is the information that you have given. We have taken this information.

Now, Shri Arvind Sawant.

श्री अरविंद सावंत (मुम्बई दक्षिण) : महोदय, आज इस सदन में बहुत गम्भीर विषय चर्चा के लिए आया है।

HON. DEPUTY SPEAKER: Please be very brief because we have to complete this discussion before 5 o'clock. I request all the members to be very brief.

श्री अरविंद सावंत : महोदय, यह कैसे होगा, इतने गम्भीर विषय पर दो मिनट में बात कैसे करें? इस गम्भीर विषय पर सदन को दो बार एडजर्न करना पड़ा। मुझे समझ में नहीं आता कि इस देश का जो बँटवारा हुआ, इस देश की जो निर्मिती हुई, उसका बेस क्या है? अगर उसमें जाएँ तो पता चलेगा कि देश का बँटवारा हुआ, पाकिस्तान की निर्मिती हुई तो वह कौन से प्रिन्सिपल पर हुई, कौन से तत्व पर हुई? अगर उस तत्व को आज हम ध्यान में रखते, तो मुझे नहीं लगता कि आज उठकर कोई इस तरह से बात करता। बुरा इस बात का लगता है कि जब शाहबानो केस हुआ, तो इससे पहली वाली सरकार ने अमेंडमेंट कर दी, उस महिला को न्याय नहीं दिया, यही लोग हैं, जिन्होंने शाहबानो को न्याय नहीं दिया। ये आज उठकर कह रहे हैं कि हम फोर्सिबली कन्वर्शन कर रहे हैं। अरे भाई, कौन कर रहा है? मेरे पास स्टेटमेंट है, आपने समय कम दिया है, इसलिए मैं बताता हूँ। मुझे गर्व है कि मेरी पार्टी, हमारे हिन्दू ह्रदय सम्राट शिव सेना प्रमुख बाला साहेब ठाकरे जी का नाम लेकर हिन्दुत्व की बात करती है, मजहब की बात नहीं करती है। हम धर्म की बात जब करते हैं तो उन्होंने कहा कि हिन्दुत्व क्या है, हिन्दुत्व एक ऐसा धागा है, इस देश की जो रचना हुई, वह भाषावार प्रान्त रचना के ऊपर हुई। हर प्रान्त की अपनी-अपनी भाषा है। हम तमिलनाडु के हैं तो तमिल में बात करते हैं, हम आन्ध्र प्रदेश के हैं तेलगू में बात करते हैं, हम महाराष्ट्र के हैं तो मराठी में बात करते हैं, हम गुजरात के हैं तो गुजराती की बात करते हैं, लेकिन हम देश की बात कब करेंगे? उन्होंने कहा कि हिन्दुत्व का धागा पकड़ लो और ये सभी जो प्रान्त हैं, उन्हें एक-एक फूल की तरह उसमें गूंथ लो, तो आपको पता चलेगा कि हिन्दुत्व क्या होता है? उस हिन्दुत्व को लेकर हम खड़े रहे, देश की एकता को लेकर खड़े रहे। आज इस तरह से इतने बुजुर्ग लोग ऐसे विषय को लेकर सदन में आते हैं। जब हमारे ट्राइबल्स, हमारे आदिवासियों को क्रिश्चियन बनाया जा रहा था, तो उस समय ये चुप क्यों बैठे थे? जब हमारी महिलाओं को मुसलमान बनाया जाता है, तो उस वक्त ये चुप क्यों रहते हैं? मेरे पास तो केरल के मुख्यमंत्री जी की स्टेटमेंट है, मैं आपके लिए उनकी स्टेटमेंट पढ़ता हूँ।...(व्यवधान) एक मिनट, मैं नाम लेकर पढ़ दूँगा, उसमें कौन सी बड़ी बात है, as to what the Kerala Chief Minister said. He said that over 2,500 women were converted to Islam in Kerala since 2006. In June

25th Kerala Chief Minister ...* informed the State Legislature that 2,667 young women were converted to Islam in the State since 2006. क्या वह प्यार से किया या जबरदस्ती से किया? हमारी राष्ट्रीय तीरंदाज तारा सहदेव है, इस लड़की को रकीबुल हसन नाम के मुस्लिम लड़के ने फँसाकर शादी कर ली और उसका इस्लाम में धर्मान्तरण किया गया। ये सारी बातें अखबारों में छपीं, कोर्ट तक पहुँची। केरल उच्च न्यायालय ने 6 नवंबर, 2009 को शहान शाह+1 vs केरल राज्य सरकार में एक निर्णय दिया जिसमें उन्होंने कहा कि "केरल के राज्य में लव जिहाद के नाम पर तीन से चार हजार लड़कियों से शादी मुसलमानों ने कर ली है।" ...(व्यवधान) मुझे इस बात का दुख है कि इस सदन में इतने बुज़ुर्ग लोग हैं....(व्यवधान) मैं तो कोर्ट की बात कर रहा हूँ, मैं अपनी बात नहीं कर रहा हूँ। ...(व्यवधान) Your Chief Minister has made a statement. … (*Interruptions*) I have an authentic proof for whatever I am saying. … (*Interruptions*) You can answer me. … (*Interruptions*)

HON. DEPUTY SPEAKER: Please take your seats.

… (*Interruptions*)

HON. DEPUTY SPEAKER: You can reply to him when your turn comes. Now, you please take your seat.

… (*Interruptions*)

श्री अरविंद सावंत : उपाध्यक्ष महोदय, हमारे महाराष्ट्र के नासिक जिले में तड़वन तहसील में एक अबोडे नाम का गाँव है। उस गाँव में एक स्कूल चलता था। उस स्कूल में जो स्कूल के प्रिंसिपल थे, वे ट्राइबल थे, उन्होंने धर्मांतरण किया, क्रिश्चियन धर्म लिया। अब उस स्कूल में उन्होंने लड़कियों पर ऐसी पाबंदी लगाई कि तिलक लगाकर नहीं आएँगी। She was not allowed to come to the school with the bangles. अगर वे पहनकर आईं तो उनको कहा जाता था कि उनको स्कूल से हटा दिया जाएगा। यह क्या था, क्या यह जुल्म नहीं था, फोर्सिबल कनवर्शन नहीं था? यहाँ माननीय सदस्य डॉ. गावीत बैठे हैं। उनसे पूछिये कि नन्दुरबार जिले में क्या हो रहा है? पूरी तहसील में क्रिश्चियन लोग आकर वहाँ गरीबों को एक्सप्लाइट करते हैं। उनको खाना खिलाते हैं, उनको पैसा देते हैं। कहते हैं कि देखो, तुम्हारी सरकार कुछ नहीं करती, तुम्हारे बाकी लोग कुछ नहीं करते, आओ, हम तुम्हारी मदद कर रहे हैं। अब उनको पैसे दिये जाते हैं। पैसे देकर, लालच देकर लुभाया जाता है और कुछ दिन के बाद कहा जाता है कि कौन देगा

* Not recorded.

आपको, हम ही तो दे रहे हैं, अब बनो क्रिश्चियन। सारे लोगों को क्रिश्चियन किया जा रहा है। तब ये लोग कहाँ गए थे? जो लोग आज आवाज़ उठा रहे हैं, जब हमारे हिन्दुओं को क्रिश्चियन किया जाता है, हमारी आदिवासी महिलाओं पर अत्याचार किया जाता है, हिन्दू लड़कियों को भगाकर ले जाकर मुसलमान धर्म अपनाने के लिए कहा जाता है, तब आप चुप क्यों बैठते हैं? तब आपने कभी सवाल नहीं उठाया। क्यों चुप बैठते हैं? मैं इसकी निन्दा करता हूँ।

महोदय, हमारे मज़हब ने हमें कभी नहीं सिखाया कि...(व्यवधान) हाँ, हम हिन्दुत्व की बात करेंगे। ...(व्यवधान) मैं बोलता हूँ आपको, मेरे साथ चलना आप अभी। हमारे मज़हब ने हमें नहीं सिखाया कि किसी दूसरे मज़हब से घृणा करे, किसी दूसरे मज़हब की निन्दा करे। हम निन्दा नहीं करना चाहते।

सभापति महोदय, हमारे बालासाहब ठाकरे जी थे। ...(व्यवधान)

HON. DEPUTY SPEAKER: Please wind up now.

… (*Interruptions*)

श्री अरविंद सावंत : सभापति महोदय, मैं एक मिनट में खत्म कर रहा हूँ। यह बहुत महत्वपूर्ण है। जब बालासाहब ठाकरे बीमार हुए, तो उनकी सेवा डॉ. जलील परकार कर रहे थे, जो मुसलमान थे। हम हिन्दुत्व की बात करते हैं लेकिन जलील परकार मुसलमान है, लेकिन ऐसा कहकर उनकी सेवा हमने खंडित नहीं की। उसको विश्वास दिलाया। एक दिन कोई मित्र उनके घर में बैठा था और वह अस्वस्थ हुआ। उनसे पूछा कि क्या हुआ, क्या बात है? तो उसने कहा कि साहब, नमाज़ का समय हुआ है। यह उनके घर में मातोश्री की बात है। साहब ने नौकर को बुलाया और कहा कि इनको नमाज़ पढ़ना है, जाओ नमाज़ पढ़ लो। यह हमारा हिन्दुत्व है, यह हमारा बड़ा दिल है। हम इस तरह से बर्ताव नहीं करते।

इसलिए मैं कड़ी निन्दा करता हूँ कि जो लोग यह प्रस्ताव लाए हैं और मुसलमानों के वोटों के लिए, उनको लुभाने के लिए आप जो हिन्दुत्व की आलोचना कर रहे हैं, उसकी मैं कड़ी निन्दा करता हूँ।

HON. DEPUTY SPEAKER: Now, Shri Mulayam Singh Yadav. Please be brief.

श्री मुलायम सिंह यादव (आज़मगढ़) : उपाध्यक्ष महोदय, सबसे बड़ा सवाल यह है कि आज यह बहस करने की जरूरत क्यों हुई है। आजादी की लड़ाई में गांधी जी ने कहा था कि धर्म के नाम पर, जाति के नाम पर आजादी के बाद कोई भेदभाव नहीं किया जाएगा।...(व्यवधान) अमीरी-गरीबी के नाम पर भी कोई भेदभाव नहीं किया जाएगा। मैं कहना चाहता हूं कि आखिर इसके लिए कौन लोग जिम्मेदार हैं, इस बारे में तो कोई बोल ही नहीं रहा है। जाति के नाम पर, धर्म के नाम पर बंटवारे कौन कर रहा है और इसके लिए कौन जिम्मेदार है, यह बोलने की कोई हिम्मत नहीं कर रहा है। मैं आपके सामने बोलने के लिए खड़ा हुआ हूं क्योंकि मैं स्वयं इसका भुक्तभोगी हूं। मैं हाई स्कूल में पढ़ता था। अनुसूचित जाति का हमारा एक सहपाठी था। उसके घर पर मैंने खाना खा लिया। इसके लिए मुझे समाज से बहिष्कृत कर दिया गया । मैं सदन में अकेला सदस्य हूं, जिसे समाज से बहिष्कृत किया गया होगा। अगर किसी सदस्य ने मेरी जीवनी पढ़ी होगी, तो उसे जरूर पता होगा। उस समय डॉ. राम मनोहर लोहिया का बहुत असर था। उस समय " जात तोड़ो " आंदोलन चल रहा था और सामूहिक भोज चल रहे थे। चाहे अनुसूचित जाति के लोगों का खाना हो, चाहे बड़ी जाति के लोगों का खाना हो, चाहे पिछड़ी जाति के लोगों का खाना हो, उस सारे खाने को मिलाकर समाजवादी लोग खाना खाते थे। हमारा पूरा गांव समाजवादी था, लोहियावादी था। उन लोगों ने हमें बचाया। एक महीने तक लगातार हमें बहिष्कृत कर दिया गया। उस समय मेरा हाई स्कूल का एग्ज़ाम आ गया। मैं बहुत परेशान हो गया और मुझे गांव छोड़ना पड़ा। वे बहुत रईस आदमी थे, आर्य समाजी थे, उन्होंने मुझे अपने घर रख लिया। उसके बाद मैं अपना एग्ज़ाम दे पाया। दंड के तौर पर उस समय मुझे कहा गया कि दस क्विंटल पूरी खिलाओ, तब आपको समाज में मिलाया जाएगा। मैंने कहा कि एक क्विंटल पूरी नहीं खिलाऊंगा और मैं बहिष्कृत बना रहा। मैं स्वयं इस घटना का भुक्तभोगी हूं। वे कौन लोग थे, जो मेरा बहिष्कार कर रहे थे। यह सोचने का विषय है। मैं सदन में बताना नहीं चाहूंगा क्योंकि यहां शोरगुल हो जाएगा। तथाकथित वही लोग, सामंतवादी लोग और अपने को बड़ी जाति का कहने वाले लोगों ने मेरा बहिष्कार करवाया था। एक महीना समाप्त हुआ। उसके बाद हमें जाति में शामिल किया गया, तब तक हमारे साथ बहुत ज्यादा लोगों का समर्थन हो गया था। मैं भुक्तभोगी हूं, आप हमें पूछिए कि एक महीना क्या-क्या भोगना पड़ा होगा।

महोदय, आज बहुत अच्छे विषय पर बहस हो रही है। इसके लिए जिम्मेदार लोग यहां बैठे हैं। अगर यहां लोग मन बना लेंगे, तो भेदभाव खत्म हो जाएगा। धर्म के नाम पर, जाति के नाम पर हम सभी ने यहाँ सदन में शपथ ग्रहण की है कि हम किसी भी स्तर पर भेदभाव नहीं करेंगे। हम और आप, सभी लोग यह शपथ ग्रहण करके सदन में आए हैं और हमें शपथ का पालन करना चाहिए। अगर देश और समाज को

मजबूत करना चाहते हैं तो इस भेदभाव को दूर करना पड़ेगा। हमारे एक साथी ने सही कहा है कि देश को कई तरह के खतरे हैं। सीमा पर खतरा है, वहां कौन नहीं लड़ेगा, कौन देश के साथ नहीं रहेगा? यदि पूरा देश जब साथ रहेगा, तो खान-पान के नाम पर भेदभाव नहीं होगा । इसलिए हम समाजवादी लोग सामूहिक भोज करते थे। साक्षी महाराज बैठे हैं। इन्हें पता होगा कि सभी जाति के लोग चाहे ऊंची जाति के हों, नीची जाति के हों या पिछड़ी जाति के हों सभी लोगों का खाना मिला कर हम समाजवादी लोग खाते थे। उस समय हम लोगों ने "जात तोड़ो " आंदोलन चलाया था। आज बहुत अच्छी और महत्वपूर्ण विषय पर बहस की जा रही है। मैंने शुरू में ही बता दिया कि मैं भुक्तभोगी हूं। मेरा समाज से बहिष्कार किया गया था और बहिष्कार करके फिर कैसे मिलाया गया, यह तो एक लंबी कहानी है। हम आपसे यह कहना चाहते हैं कि आज आगरा को लेकर जो कुछ यहाँ हो रहा है, वह आगरा हमारा पड़ोसी जिला है। अब तो कुछ गांव वहां से निकल गए। आगरा जिले के कुछ गांव मेरे क्षेत्र में पड़ते थे। वहां हम पढ़े भी है, लेकिन यह हमारे ही इलाके की बात है। हमारे इलाके में, हमारे आस-पास के गांव में इसका कोई असर ही नहीं है। पता नहीं, यहां दिल्ली में इसका क्यों असर हो गया? बस, एक अदद अखबार पढ़-पढ़कर? कोई बता दे कि आगरा जिले में इसका कोई असर है? आगरा में इसका कोई असर नहीं है। हमारा पड़ोसी जिला इटावा में इसका असर नहीं है, लेकिन इस सदन में असर किस बात के लिए हुआ है कि इस पर इतनी गंभीर बहस हो रही है? बहस करके मुझे लगता है कि फिर इसे ऐसा कर दिया जाएगा कि फिर वास्तव में भेदभाव हो जाएगा।

उपाध्यक्ष महोदय, इसका वहां कोई असर नहीं है। हम वहीं के रहने वाले हैं। हमारे साथी भी वहीं के रहने वाले हैं। वहां कोई असर नहीं है। जाने क्यों यहां उसका असर हो गया और क्यों एक अखबार पढ़ कर यहां बहस शुरू हो गयी? क्या अखबारों के बल पर हम लोग यह सदन चलाएंगे? यह इतनी अनावश्यक बहस है कि इसका कोई सार्थक परिणाम नहीं निकलेगा। हम वहीं के रहने वाले हैं, वहीं की घटना है, वहीं के साक्षी महाराज पार्लियामेंट में हैं, हम सब वहीं के हैं। वहां कोई भेदभाव नहीं है। फिर बहस किस बात के लिए हो रही है, यह मेरी समझ में नहीं आ रहा है।

महोदय, हमें शंका है कि कहीं इस बहस का उलटा असर न हो जाए? इसका उलटा असर भी हो सकता है। अगर लोग सुनेंगे तो कहेंगे कि वहां भेदभाव होता है। अब भेदभाव कहां है? अब जाति तोड़ कर शादियां हो रही हैं, धर्म तोड़ कर शादियां हो रही हैं। हमारे यहां भी दो लोग हैं, जिन्होंने जाति तोड़ कर शादी की। हमारे लड़के की जाति तोड़ कर शादी हुई। मेरी भी जाति तोड़ कर शादी हुई। मेरी पहली पत्नी, (अखिलेश की मां) की डेथ हो गयी तो जब दूसरी शादी हुई तो जाति तोड़ कर शादी हुई। मैं कहना चाहता हूं कि हम लोग भुक्तभोगी हैं। पहले हमारा इस कुल से, बिरादरी से, समाज से बहिष्कार किया गया।

उपाध्यक्ष महोदय, हम इस सदन के सभी साथियों से कहना चाहते हैं कि अगर समाज को, देश को मजबूत करना है तो जाति के नाम पर, धर्म के नाम पर, गरीबी-अमीरी के नाम पर, काले-गोरे के नाम पर भेदभाव न करें। आज काले-गोरे के नाम पर भेदभाव किया जाता है। मैं कह रहा हूं कि काले ऐसे-ऐसे विद्वान लोग हैं, जिनसे आप ने सीखा है। उनसे मेरा साथ रहा है। काले के नाम पर, गोरे के नाम पर, गरीबी के नाम पर, अमीरी के नाम पर, धर्म के नाम पर, जाति के नाम पर भेदभाव किया जा रहा है। औरत और मर्द के नाम पर भेदभाव किया जा रहा है। महिला कितनी भी अच्छी हो, तब भी उसे दबा कर रखते हैं। हम लोग सब यहां बैठे हुए हैं। सब लोग अपनी पत्नी को थोड़ा-बहुत दबा कर रखे हुए हैं। क्या वह आज़ाद हैं? क्या यहाँ बैठे हम सभी लोग अपनी-अपनी पत्नियों को आज़ादी दिए हुए हैं? आप खुद घूमते हैं और पत्नी पर शक करते हैं। असली यह है व्यावहारिक बात। यह सब देखना पड़ेगा, इसे करना पड़ेगा। हम लोग जिम्मेदार लोग हैं। यहाँ हम समाज की बात कर रहे हैं कि समाज में कितनी गिरावट है। यह सच है। अगर महिला को कहीं आने-जाने में देर हो जाए, रात हो जाए तो उससे जवाबतलब किया जाता है और आदमी बारह-एक बजे तक लौटे, तब भी उससे जवाबतलब नहीं किया जाता है। यह भेदभाव नहीं तो क्या है? समाज के इन सभी भेदभावों को दूर करने में, हम जैसे सारे लोग, जो यहां बैठे हैं, इनकी बहुत बड़ी जिम्मेदारी है। यह काम करना चाहिए। अगर आप गांव में रहते हैं, मुहल्ले में रहते हैं, आपका बड़ा क्षेत्र है, पांच-पांच, छः-छः, सात-सात, आठ-आठ विधान सभाओं के क्षेत्र का हम लोग नेतृत्व करते हैं तो हम लोगों को इस आधार पर इसका कहीं सम्मेलन करना चाहिए। हम लोगों ने ऐसे बहुत सम्मेलन किये हैं। डॉ. राम मनोहर लोहिया ने जब जाति तोड़ो आंदोलन का ऐलान किया था, तब हमने बहुत सम्मेलन किया था। तब सब के घरों से खाना लाया जाता था।

हम तब सामूहिक भोज करते थे। उसका परिणाम यह हुआ कि सामूहिक भोज का समाज पर बहुत बड़ा असर पड़ा था। हम ज्यादा लम्बी बहस नहीं करना चाहते हैं। हम और आप जो यहां बैठे हुए लोग हैं, अगर इतने निकल पड़ेंगे, तो जरूर उससे कुछ होगा। आज समाज में एक ही तरह का भेदभाव नहीं है, जिस पर आज बहस हो रही है। काले-गोरे के नाम पर भेदभाव है। लड़की काली है, गोरी है या कैसी है, लम्बी है या छोटी है इस पर भेदभाव हो रहा है। शादियों में भेदभाव किया जाता है। अगर लड़की काली है तो लड़का शादी करने के लिए मना कर देता है। बुद्धि के नाम पर तो आप भेदभाव कर सकते हैं, लेकिन काले-गोरे के नाम पर भेदभाव नहीं किया जाना चाहिए। कई भेदभाव हैं, उन सारे भेदभावों पर हम लोग यहां संकल्प लें और एक प्रस्ताव पास करें। यह संकल्प लिया जाए कि किसी स्तर पर हम भेदभाव नहीं करेंगे, ऐसा प्रस्ताव बनाकर पास किया जाए। हम अपने साथियों से कहेंगे कि हम मिलकर एक प्रस्ताव पास करें।

इससे देश के सामने एक संदेश जाएगा कि हम लोगों ने यहाँ सदन में एक प्रस्ताव पास किया है कि किसी स्तर पर हम भेदभाव नहीं करेंगे।

आपके सामने यही मेरे संक्षिप्त सुझाव हैं, धन्यवाद।

SHRI H.D. DEVEGOWDA (HASSAN): Thank you very much, Sir. You have given me an opportunity to speak on this controversial subject.

Sir, I have been in this House since 1991. I saw many events – what happened in Odisha; what happened in Madhya Pradesh; what happened in Gujarat. I do not want to give any citations just to convince this House.

The agenda of the Prime Minister is to see that various countries should come and invest for the development of this nation. It is not a development for one, it is not for one party, it is for the development of the nation.

My friend, Shri B.S. Yediyurappa is sitting here. We have given reservation – political reservation, economic reservation and job oriented reservation – to Muslim minorities. It is going on without disturbing the decision which I took in 1995. Till today there is no question on it. No political party in Karnataka tried to disturb the decision that I had taken in 1995.

Sir, I watched the proceedings today. I sincerely appeal to all the Members that the agenda of this Government is to bring the country forward in all aspects. If the Prime Minister wants to see the country developed from all aspects, then the division of society, to polarize it by any means is not going to help achieve what the Prime Minister is dreaming of. This is my sincere appeal to all my hon. colleagues.

I have never spoken anything on this aspect. I was sitting only on the back benches though the seat in the front row was allotted to me by the respected Speaker. My colleagues and senior leaders know it that we have not allowed any such things to happen in this country during 11 months. Let them find even a small incident anywhere in the country during that period. I do not want to use this opportunity to reveal the decisions I had taken with the support of my colleagues.

The Congress was supporting at that time, and we have taken several decisions. Next, I had gone to participate in the Presidential Address, and by that time some new development had taken place, namely, relationship between Mr. Lalu and Mr. Mulayam family. He is sitting here, and I am congratulating and saying that you should move forward to bring all these secular forces together.

With these words, I congratulate all the Members. The Chair has permitted me to speak now out-of-turn, and I am grateful for that. I am also grateful to the colleagues and senior Members of this House for allowing me this opportunity to speak after my senior leader spoke. Thank you very much, Sir.

HON. DEPUTY SPEAKER: I request other Members also that in the same way take 2-3 minutes to speak because we have to conclude by 5 o'clock and the Minister has to reply.

… (*Interruptions*)

HON. DEPUTY SPEAKER: The next speaker is Shri B. Vinod Kumar. You can take a maximum of 3 minutes to speak on this issue.

… (*Interruptions*)

HON. DEPUTY SPEAKER: We have already decided in the House that we will have a discussion on this issue for two hours, that is, from 3 o'clock to 5 o'clock. We have decided on this issue, and the decision has been taken. Therefore, within the time available, try to restrict your speech. Come to the point straightaway, and highlight whatever points that you want to make. Hence, I am requesting all of you to cooperate.

… (*Interruptions*)

HON. DEPUTY SPEAKER: We have decided two hours for this discussion, and the Minister, at that time, had said that he wants to reply and immediately take up some Bills also. Therefore, please cooperate and try to highlight the points that you want to mention. Senior Members also spoke only for 2-3 minutes each. Hence, please try to cooperate.

… (*Interruptions*)

HON. DEPUTY SPEAKER: The next speaker is Shri Konda Vishweshwar Reddy. Please be very brief.

SHRI KONDA VISHWESHWAR REDDY (CHEVELLA): Deputy-Speaker, Sir, thank you for the opportunity.

On such a sensitive issue with so much tension on both sides of the House, I actually stand very comforted because on the central idea of forced or lured conversion or conversions under undue influence, I think that both sides of the House agree that they are undesirable for our country. Actually, I feel that we, as a country, are a little bit strengthened after this discussion.

I think that our discussion should only focus on what is it that we call lured conversion. Is it a ration card or is it a job in the Middle-East or is it an admission to a convent school or hostel? I think that this is the only thing under discussion. I am extremely happy that every Member, as also our Party, agrees that we do not believe in forced or lured conversions. Thank you, Sir.

HON. DEPUTY SPEAKER: Yes, every Member can speak like this.

Now, the next speaker is Shri Mohammad Salim. Similarly, you also try to be very brief.

… (*Interruptions*)

SHRI MOHAMMAD SALIM (RAIGANJ): No, it cannot be like that. You believe in diversity. All of us are not the same. Thank you.

श्री मोहम्मद सलीम : उपाध्यक्ष महोदय, काफी चर्चाओं के बाद यह चर्चा हो रही है। यह बहुत गंभीर मामला है। आगरा में वह घटना हुई है। पूरे विश्व में आगरा को लोग प्रेम के प्रतीक, ताजमहल के लिए जानते हैं। अब तो वहां एक ऐसा माहौल बनाया जा रहा है, …(व्यवधान) यह ज्यादा बड़ा नहीं है।…(व्यवधान) सवाल हमारे संविधान और जो कांस्टीट्यूशनल प्रोप्रायरिटीज है, उसके साथ जुड़ा हुआ है। यहां चर्चा हो रही है। सभी लोग अपनी-अपनी बातें रख रहे हैं, उससे नजरिया पता चलता है कि हम किस ओर जा रहे हैं।

एक तरफ हमारे प्रधानमंत्री जी कहते हैं कि विवादास्पद मामलों को 10 साल तक, जिनकी उन्होंने लाल किले से घोषणा की, विकास के लिए चलें, सबके साथ चलें, सबके लिए चलें, उसके बावजूद भी जब पुणे में नौजवान सिद्दी की हत्या होती है और उसके बाद एक के बाद एक, चाहे आप कोई भी नाम दीजिए, मैं घटनाओं का विवरण नहीं दूंगा, समय कम है, एक पड़ाव आगरा है। यह जो फोर्स कंवर्जन है ल्यूर्ड कंवर्जन है, चाहे वह लालच से हो या भय से हो, हमारा संविधान, लोकतांत्रिक परंपरा, हमारा सामाजिक दर्शन और हमारा राजनीतिक दर्शन उस बात की इजाजत नहीं देते हैं। लेकिन इस देश में एक नई दुविधा हमारे शासक दल के लिए है। एक तरफ हम स्मार्ट सिटी की बात कर रहे हैं और दूसरी तरफ बर्निंग स्लम्स की बात कर रहे हैं। दो मुंह हैं, यह नहीं होना चाहिए। मुलायम जी ने कहा कि हमारे परिवार में इंटरकास्ट मैरिज हुई, कोई भेदभाव नहीं है। अभी बीजेपी के सांसद कह रहे थे टेल ऑफ टू सिटीज़। हर शहर, हर इलाके में, हमारे मुल्क में भी दो तरह की व्यवस्था हो रही है। आप ऊंचे महलों में, ऊपर कोई परेशानी नहीं है, लेकिन कन्वर्जन रैग पिकर्स का हुआ, जिनकी सामाजिक सुरक्षा नहीं है, जिनका राशन कार्ड नहीं है, आधार कार्ड नहीं है, वोटर लिस्ट में नाम नहीं होता, जिनकी जुबान अगर बंगला है और वे बंगाल के गांव से आए हैं, बिहार से आए हैं, मुम्बई में हों या और किसी और शहर में हों, तो उन्हें कहा जाएगा कि यह बंगलादेशी है और भय का वातावरण बनाया जाएगा। उसके बाद कहा जाएगा कि धर्म के नाम पर आपको हम गोली दे रहे हैं। अगर इसे खा लेते हैं तो आपकी एंटी-बायटिक हो गई। यह हमारे सैकुलर मुल्क में सरासर गलत है और सदन को इसके विरोध में अपना मत प्रकट करना चाहिए। मैं यह नहीं कह रहा हूं कि हमारे जो मित्र यहां बैठे हुए हैं, वे यह सब कर रहे हैं। लेकिन तरह-तरह के लोग हैं। सरकार, प्रधान मंत्री, गृह मंत्री की जिम्मेदारी है, शासक दल के सर्वोच्च नेतृत्व की जिम्मेदारी है कि जो …* उन्हें थोड़ा नियंत्रण में रखें। यह देश के लिए अच्छा है, सरकार के लिए अच्छा है और सरकार जो मंशा लेकर चल रही है,

---

* Not recorded as ordered by the Chair.

उसके लिए भी ठीक है। मैं धर्म की बात नहीं छेड़ रहा हूं। उसके बारे में बहुत बातें कह दी गई हैं। इसके सामाजिक, आर्थिक, सांस्कृतिक, राजनीतिक और शासकीय पहलू हैं। मैं इतनी बातें नहीं कहूंगा, लेकिन यह अजीब दास्तान है।

अभी बीजेपी के महाराज जी ने जो कहा, मैं स्वामी जी इसलिए नहीं कहता क्योंकि हम बंगाल के लोग इस बारे में बहुत चूजी होते हैं। भगवा पगड़ी पहन लेने से लोग स्वामी नहीं हो जाते। स्वामी विवेकानंद को स्वामी जी कहते हैं। ...(व्यवधान) आप मेरी बात सुन लीजिए।...(व्यवधान) आप धैर्य रखिए।...(व्यवधान) मैं अपनी संस्कृति की बात कर रहा हूं।...(व्यवधान) इसमें आपको क्या आपत्ति है।...(व्यवधान) क्या स्वामी जी नहीं बनते? मैं कह रहा हूं, मैं विश्वास करता हूं, आप भी कीजिए।...(व्यवधान) मैं सबको नेताजी नहीं कहता, सुभाष चंद्र बोस को कहता हूं।...(व्यवधान) महोदय, इन्हें समझ नहीं है, इसलिए बोल रहे हैं। ये यहां ऐसे करते हैं तो बाहर क्या करेंगे।...(व्यवधान) मैं कह रहा हूं कि मैं बंगाल से आता हूं। हम इस बारे में अपना पक्ष रखेंगे या नहीं?...(व्यवधान) हम सबको गांधी जी नहीं कहते, सिर्फ महात्मा गांधी को गांधी जी कहते हैं।...(व्यवधान) इसमें क्या बुराई है। हम सबको स्वामी जी नहीं कहते, सिर्फ विवेकानंद को कहते हैं। यह हमारी समझ है। ...(व्यवधान) यही अंतर है। अपनी समझ को दूसरे के ऊपर मत लादिए।...(व्यवधान) हमने बहुत लड़कर यह चर्चा ली है। चर्चा सुननी पड़ेगी। सुनने के लिए कान खुले रखिए।...(व्यवधान) अगर बीजेपी के महान् सदस्य यह कहें कि यह सामान्य घटना है...(व्यवधान) बहस हो रही है।...(व्यवधान) फिर मीनाक्षीपुरम का मामला कहा।...(व्यवधान) हमने नहीं उठाया।...(व्यवधान)

HON. DEPUTY SPEAKER: You address the Chair.

… (*Interruptions*)

SHRI MOHAMMAD SALIM : You silence them.… (*Interruptions*)

HON. DEPUTY SPEAKER: First you address the Chair.

… (*Interruptions*)

SHRI MOHAMMAD SALIM : You silence them.… (*Interruptions*)

HON. DEPUTY SPEAKER: I know how to handle. Please do not provoke.

… (*Interruptions*)

श्री मोहम्मद सलीम : यही सोच, यही गलत समझ है कि अपनी बात ठीक है और दूसरे की बात गलत है।...(व्यवधान) आप बात तो सुनिए।...(व्यवधान) तर्क करना नहीं जानते, संसद में पहुंचे हैं।

The Member has said that it is an ordinary matter. That is right. What happened in Agra is an ordinary matter. Then, he referred to Meenakshipuram.

He said that Advaniji took the matter in this House. मीनाक्षीपुरम में जब कन्वर्शन हुआ, उसको लेकर आडवाणी जी ससंद में चर्चा कर सकते हैं, उस वक्त यह सामान्य मामला नहीं रहता, आगरा में जब होता है, जब हम चर्चा करने की बात करते हैं तो क्या यह सामान्य मामला है, यही तो दोहरी चाल है, वह भी गलत, यह भी गलत, ऐसा कहिए। दूसरी बात है, सुनने के लिए कान खुले रखिए, भगवान ने जब तुम्हें बनाया एक मुंह दिया, दो कान दिया, दोनों से काम लें, यह देश गुरू नानक का है, कबीर का है, बुल्लेशाह का है, बाबा फरीद का है, लालन का है, श्री कृष्ण चैतन्य का है, विवेकानन्द का है, धर्म के बारे में हम ऐतिहासिक पुरूष की बात कर रहे है।

HON. DEPUTY SPEAKER: That is the problem. You address the Chair. You are getting diverted.

श्री मोहम्मद सलीम : कबीर का दोहा है हिन्दू कहो तो नाही, मुसलमां भी नाही, पांच तत्वों का पुतला दैवी खेले माही इस देश में पांच सौ साल पहले संत कबीर ने यह कहा। आज हम क्या कर रहे हैं। बाबा साहब भीम राव अम्बेडकर का कहना है कि धर्म परिवर्तन करने से उपासना का तरीका बदलता है, लेकिन उसका सामाजिक, आर्थिक और सांस्कृतिक स्थिति नहीं बदलती। इसलिए हजारों दलितों को बौद्ध धर्म में दीक्षित किया था। अगर हम सामाजिक, राजनीतिक और शासकीय स्थिति को नहीं बदलते हैं, यह हमारे लिए चुनौती है, हम लालच देकर, भय दिखाकर उपासना का तरीका बदलते हैं, इसको क्या कह रहे हैं, शुद्धि। अच्छी बात है। प्यूरिफाई। अगर शुद्धि करना है इस दिल्ली में, इस देश में करो। दवाई में मिलावट होती है, दूध में होती है, मिठाई में हो रही है, तेल में हो रही है, घी में हो रही है, ऑफटरऑल, यज्ञ करके वहां शुद्धि कर दो। अगर आप धर्म के नाम पर कुछ गरीब मुसलमानों को लालच देकर यज्ञ करके कहते हैं कि धर्म परिवर्तन कर लिया तो शुद्धि हो गया तो मिलावट में भी थोड़ी शुद्धि कर दो। इस देश में सरकार के अंदर यह ताकत होना चाहिए कि Purify the system, purify the *Tantra*. ...(व्यवधान) तंत्र को शुद्ध कीजिए, यह आगरा का मामला नहीं है, यहां से मामला बंगाल तक जाएगा, पूर्वोत्तर भारत तक जाएगा, इसलिए इसको रोकना जरूरी है। सरकारी योजना, आधार कार्ड, राशन कार्ड ये सब नागरिकों के अधिकार हैं। बजरंग दल के कार्यकर्ता कैसे बोल सकते हैं कि तुम हमारे साथ आओ, हमारा झंडा पकड़ो, तो हम तुम्हें ये सुविधाएं देंगे। यह तो शासन का राजनीतिकरण हो रहा है। आपको सोचना चाहिए कि यह सब नागरिकों का अधिकार है। स्वच्छता सिर्फ झाड़ू लगाने से नहीं होगी, अपने दिमाग में झाड़ू मारो, समझ में झाड़ू मारो, सोच में झाड़ू मारो, दृष्टिकोण में झाड़ू मारो, नजरिए में झाड़ू मारो, ...(व्यवधान) उसके बाद उसको सुधारो, तभी शुद्धिकरण होगा।

SHRI MEKAPATI RAJA MOHAN REDDY (NELLORE): Thank you Deputy Speaker Sir for giving me an opportunity to speak on this issue. Our party is of the view that nothing should be done by coercion or by pressure or by force taking the advantage of somebody's backwardness or poverty.

First of all, we should all think that we are all Indians then, we belong to some caste or religion. Nobody should try to harm the integrity and unity of this country. That is our party's view.

SHRI M. MURLI MOHAN (RAJAHMUNDRY): Sir, I would like to speak in Telugu.

HON. DEPUTY SPEAKER: I want to bring it your notice that there is no translator available at the moment. I will call you when the translator is available.

श्री तारिक अनवर (कटिहार): उपाध्यक्ष महोदय, पिछले सत्र में देश में बढ़ती हुई साम्प्रदायिकता पर बहस हुई थी, जिसमें सब लोगों ने अपनी-अपनी राय दी थी। लेकिन आज फिर कुछ ही समय बाद इस सदन में देश की जो वर्तमान परिस्थिति है, देश का माहौल बिगाड़ने का प्रयास हो रहा है, उस पर हम फिर से बहस करने के लिए मजबूर हैं।

उपाध्यक्ष महोदय, हमारा देश का संविधान इस बात की इजाजत नहीं देता कि जबरदस्ती, दबाव या लालच देकर किसी का धर्म परिवर्तन किया जाये। हमारे देश की परम्परा है कि हम सर्वधर्म सम्भाव में विश्वास रखते हैं। हम अपने आपको गांधी जी का ...(व्यवधान) आज हम सब लोग अपने आपको गांधी जी का अनुयायी कहते हैं और गांधी जी ने यही सिखाया था कि हम सर्वधर्म सम्भाव को लेकर चलें, क्योंकि दुनिया में भारत ही एक ऐसा देश है, जहां दुनिया के सभी धर्म के मानने वाले लोग रहते हैं। यहां अलग-अलग भाषाएं बोली जाती हैं, अलग-अलग संस्कृति और संस्कार हैं। उन सबको मिलाकर भारत बना है। लेकिन हमारी जो गंगा-जमुनी तहजीब है, आज उस पर आघात पहुंचाने की कोशिश हो रही है। हमारा जो बुनियादी ढांचा है, आज उस पर प्रहार किया जा रहा है और यह यूं ही नहीं हो रहा, एक सोची समझी साजिश के तहत हो रहा है। देश के तमाम बुद्धिजीवी वर्ग, समाचार-पत्र, मीडिया आदि सभी ने इस बात की आलोचना की। सारी दुनिया हमारी ओर देख रही है कि हम किस दिशा में जा रहे हैं। हमें अपनी स्वतंत्रता संग्राम की लड़ाई नहीं भूलनी चाहिए। स्वतंत्रता संग्राम की लड़ाई हम तभी जीत पाये थे, जब हम सब लोग एक हुए, क्योंकि ब्रिटिश साम्राज्य इस बात को अच्छी तरह समझता था। उसने हमेशा हिन्दू और मुसलमानों को बांटकर रखा। बांटो और राज करो, उसी फार्मूले पर उसने यहां सैंकड़ों सालों तक राज किया। क्या आज हम फिर उसी दिशा में जा रहे हैं? यह एक बहुत ही महत्वपूर्ण प्रश्न है। आज लोग इस बात को देख रहे हैं, महसूस कर रहे हैं। देश की एकता और अखंडता की कीमत पर हम अपनी राजनीति करना चाहते हैं.

उपाध्यक्ष महोदय, हमें नहीं भूलना चाहिए कि देश व्यक्तिगत स्वार्थ से ऊपर होता है और किसी भी कीमत पर देश को किसी तरह का नुकसान न हो, इस बात का ध्यान हमें रखना चाहिए। ऐसा लगता है कि आज हमारे देश में तालिबानी हुक्म चल रहा है। आज हमारे देश में फ़रमान जारी होता है। कौन सा धर्म अपनाना है, कौन सी भाषा बोलनी है, कौन सा लिबाज़ पहनना है, लड़कियों को कैसी पोशाक पहननी है, आज हमारे देश में इस तरह के फरमान जारी हो रहे हैं। यह हमारे लिए बहुत चिंता का विषय है। भारत के संविधान के तहत किसी पर दबाव डालकर प्रलोभन देकर धर्मान्तरण करना गैरकानूनी है। आगरा में जो कुछ हुआ, सारे अखबारों में इसकी खबर विस्तार से छपी, मुझे इसकी गहराई में नहीं जाना है। जिन लोगों का धर्म परिवर्तन हुआ, उन्होंने उस घटना के बाद कहा कि हम सबको लालच दिया गया, बीपीएल कार्ड देने

की बात कही गई, राशन कार्ड देने की बात कही गई। उन्होंने यहां तक कहा कि हम लोग अपने आपको ठगा हुआ महसूस कर रहे हैं।

हमने एक ही दिन पूर्व दुनिया में मानवाधिकार दिवस मनाया है और आज हमारे देश में मानवाधिकार का हनन हो रहा है। इस पर चिंता करने की जरूरत है। समाज को धार्मिक आधार पर बांटना और प्रयास करना बिल्कुल गलत होगा। भाजपा के जिम्मेदार लोगों द्वारा आपत्तिजनक भाषा का खुलेआम प्रयोग किया जा रहा है और ऐसे लोगों के खिलाफ कोई कार्रवाई नहीं की जा रही है। यह समझ में नहीं आ रहा है कि माननीय प्रधानमंत्री कहां कमजोर पड़ रहे हैं? उन्होंने 15 अगस्त को लालकिले से कहा था, उस पर भी लोगों का ध्यान नहीं है। वैंकेय्या नायडू जी ने राज्य सभा में जो बात कही, मैं उसे दोहराना चाहता हूं कि जबरन धर्मान्तरण नहीं होना चाहिए, प्रलोभन भी नहीं दिया जाना चाहिए। सरकार ने धर्मान्तरण मामले में सफाई देते हुए कहा कि इस तरह के विवाद के लिए केंद्र सरकार को कटघरे में खड़ा करना मुनासिब नहीं है। इस पूरे मामले में जिस तरह आरएसएस के प्रवक्ता का बयान आया, बजरंग दल का बयान आया और विश्व हिंदू परिषद् का बयान आया, अगर आप ऐसा कहते हैं तो मैं सरकार से जानना चाहता हूं और यह सदन भी जानना चाहेगा कि क्या इनका कोई संबंध भाजपा से है या नहीं?

मैं इतना ही कहना चाहता हूं कि हम बहुत कठिन समय से गुजर रहे हैं। हमें इन चीजों को हल्केपन से नहीं लेना चाहिए। यह एक ऐसी आग है जो हम सबको जलाकर राख कर देगी। हमें यह भूलना नहीं चाहिए कि आग लगाने के लिए माचिस की एक तीली ही काफी होती है लेकिन आग बुझाने में सालों लग जाते हैं। ऐसा नहीं होना चाहिए। हम लोगों ने इसकी कीमत पहले भी चुकाई है जब 1947 में देश का बंटवारा हुआ था। हमें ऐसी स्थिति दोबारा नहीं होने देनी है। हम लोगों को यही कोशिश करनी चाहिए, 'सर्व धर्म समभाव' का देश में माहौल रहा है, गंगा-यमुना तहजीब का जो माहौल रहा है, उसे हर कीमत पर बचाना है। अंत में, मैं उर्दू का शेर कहना चाहता हूं।

वो दौर भी देखा है तारीख़ की नजरों ने, लम्हों ने खता की थी सदियों ने सज़ा पाई।

यह स्थिति नहीं आनी चाहिए कि हम राजनीतिक स्वार्थ में इतने अंधे हो जाएं कि देश के भविष्य की चिंता न हो। यह उचित नहीं होगा।

इन्हीं शब्दों के साथ मैं अपनी बात कहना चाहता हूं कि सरकार अपने रवैये में तब्दीली लाए। ऐसे तमाम संगठन इस तरह से देश में माहौल बिगाड़ने का प्रयास कर रहे हैं, उनके खिलाफ सख्ती से कार्यवाही करे। धन्यवाद।

HON. DEPUTY-SPEAKER: Shri Venugopal, I have received your request. The name of the Chief Minister will be removed from the record.

SHRI K.C. VENUGOPAL(ALAPPUZHA) : Sir, it should be expunged.

HON. DEPUTY-SPEAKER: The name of the Chief Minister will be removed. The whole text cannot be removed.

SHRI K.C. VENUGOPAL : Sir, he has misquoted the Chief Minister.… (*Interruptions*)

HON. DEPUTY-SPEAKER: You can reply when your turn comes.

SHRI K.C. VENUGOPAL : Sir, he has misquoted the Chief Minister and it should be expunged.

HON. DEPUTY-SPEAKER: It has to be verified. I will verify it. The name of the Chief Minister will not go on record and with regard to the other things I will verify it.

… (*Interruptions*)

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Mr. Deputy-Speaker, Sir, if there is a reference to a Chief Minister, who is not here, that name should not go on record.

HON. DEPUTY-SPEAKER: The name has been removed from the record. They are objecting to some text also which I will verify.

Shri Murli Mohan.

***SHRI M. MURALI MOHAN (RAJAHMUNDRY):** There are senior members in this House who have experience of 20 to 30 years. This is a sacred place and I feel that we should not waste time on discussing such a small and sensitive issue. I would like to quote one example here. My name is Murali Mohan. My son addresses as 'Babu'. My younger brother addresses me as 'Annayya', my elder sister addresses me as 'Thammudu'. My brother-in-law addresses me as 'Baavagaru' and my nephew addresses me as 'Maavayya'. My wife addresses me as 'Emandi' and my grand daughter addresses me as 'Thaathayya'. Let them address me by any name, I am only one. Similarly, if we say Allah, Jesus, Rama or Gautama Buddha, God is only one. He does not have any religion, caste, groups or discrimination. We should remember this and work towards progress of our holy country. I heartily feel that these are small issues on which we should not fight.

---

* English Translation of the speech originally delivered in Telugu.

श्री राजेश रंजन (मधेपुरा) : उपाध्यक्ष महोदय, सही मायने में कहा जाए तो जो बातें आई है जबरन धर्मांतरण देश में यह बहस होती क्यों है? उसके लिए कौन जिम्मेदार है? ये जो बातें आयीं, राजनीतिज्ञों से बड़ा जिम्मेदार इंसान, जाति-धर्म, मज़हब को इस देश में लाने वाला है कौन, उसके अलावा कोई है ही नहीं इस देश में। यह बहुत बड़ा विषय है, लेकिन मैं उसमें नहीं जाऊँगा। मैं अपने भाजपा के मित्रों से कहना चाहूंगा कि एक तरफ पाकिस्तान की बेटी मलाला यूसुफज़ई और हमारे कैलाश सत्यार्थी जी जिस तरह से नोबल पुरस्कार पाकर अमन और शांति का पैगाम देते हैं और पाकिस्तान जैसे देश में रहकर वह कट्टरवाद को चैलेंज करती है, क्या हिन्दुस्तान की कोई बेटी और कोई नौज़वान यहाँ के कट्टरवाद को चैलेंज करने की ताकत नहीं रखता है? क्या यह बहुत बड़ा सवाल नहीं है? संत जी ने " सर्वे भवन्तु सुखिनः, सर्वे सन्तु निरामयः " की बात कही है। हमारा अध्यात्म क्या कहता है? " वसुधैव कुटुम्बकम् " और सार्वभौम समाज पर हमारा सब कुछ निर्भर नहीं करता।

"सं गच्छध्वं सं वदध्वं संवो मनांसि जानताम्,
देवाः भाग्यम् यथा पूर्वेः संजानानाम उपासते,
समानी वयाकृतिः समाना ह्रदयानि वः,
समानमस्तुं वो मनो यथा वः सुसाहसति।"

साथ चलना, साथ-साथ जीना और सबको साथ-साथ रहने की ताकत देता है हमारा अध्यात्म। हमारा अध्यात्म यही नहीं कहता, वह कहता है-

"अखण्ड-मंडलाकारम् व्याप्तं येन चराचरम्,
तत्पदं दर्शितं येन तस्मै श्री गुरुवे नमः,
अज्ञान-तिमिरान्धस्य ज्ञानांजन-शलाकया,
चक्षुरुन्मीलितं येन तस्मै श्री गुरुवे नमः।"

आपने जिस आर्य सभ्यता की बात कही है, मैं उन हिन्दुओं से पूछना चाहता हूं कि क्या दो सौ साल पहले इस देश के मुसलमान या इसाई ने राजस्थान और मुम्बई में रहने वाले गरीब दलितों को थूक फेंकने पर पाबंदी लगायी थी, वह कोई मुसलमान नहीं था, वह हिन्दुस्तान का कोई पैसे वाला सामंती हिन्दू ही था। जब चलने पर झाड़ू दिया जाता था, जब गरीब और दलितों को हिन्दुस्तान में चलने की आज़ादी नहीं थी और घोड़े पर बैठने की आज़ादी नहीं थी।

17.00 hrs

आज भी राजस्थान, ओडिशा और कई जगहों पर मंदिर में प्रवेश करने की गरीबों को, दलितों को आजादी नहीं है।...(व्यवधान) जिस हिन्दुस्तान में पी.एल.पुनिया, चेयरमैन को मंदिर में प्रवेश नहीं करने दिया जाता है, ताला लगाकर पंडित भाग जाते हैं, जिस हिन्दुस्तान में राजा-महराजा और जमींदारों के सामने घोड़े पर बैठने और अपनी शादी में पगड़ी पहनने की इजाजत नहीं दी जाती हो, वहां हिन्दुत्व की बात करने का कोई मतलब नहीं है।...(व्यवधान) जो लोग हिन्दू धर्म के ठेकेदार बनते हैं, तमिलनाडु और महाराष्ट्र में दो हजार दलितों ने अभी सिर्फ आडम्बर और कर्मकाण्ड के चलते, हमारे ही लोगों द्वारा सताए जाने के चलते बदलाव कर लिया।...(व्यवधान) मैं कहना चाहता हूं कि एक दिन में जो नौ लाख दलितों ने बौद्ध धर्म स्वीकार किया, क्या ईसाई और मुसलमानों के तंग करने के कारण किया था? इस भौतिकवादी और बड़े-बड़े राजा-महाराजाओं की शक्ति, आडम्बर और कर्मकाण्ड पर चोट करने के कारण उन्होंने बौद्ध धर्म स्वीकार किया था। ...(व्यवधान) मैं सम्मान करता हूं, आप देश चलाने के लिए आए हैं, लेकिन आपकी कथनी-करनी में फर्क क्यों है?...(व्यवधान)

आप शुरू से देखिए - लव जिहाद, लव किस, क्या-क्या हुआ।...(व्यवधान) आप कहते हैं कि इस देश में 650 से 700 दंगे हुए। दंगाइयों का आप सम्मान करते हैं और मंत्री बनाते हैं, आप अल्पसंख्यकों को पाकिस्तान भगाने का नारे देने वाले वाले को मंत्री बनाते हैं, आप उनका सम्मान करते हैं। आप कहते हैं कि कुछ नहीं हुआ? कल तीन टी.वी. चैनल्स - इंडिया टी.वी., आज तक और आई.बी.एन. - पर दिखाया गया है। कृष्ण से बड़ा कोई हिन्दू, यादव से बड़ा कोई हिन्दू संस्कृति पर मरने वाला व्यक्ति होगा? मैं गर्व से कहता हूं, क्या कहा, कहा गया कि राजपाट मेरा है, जिस तरीके से तुम गए हो, खून की नदियां बहा देंगे, यदि तुम लौटकर नहीं आओगे। हम एक-एक को चुन-चुनकर मारेंगे, हिन्दुस्तान में तुमको वापस आना पड़ेगा। यह बात टी.वी. पर कही गयी है। तब मैंने नोटस दी। मेरे नोटिस देने का कोई मतलब नहीं था। मैंने यह नहीं देखा कि कौन क्या बोलता है? वैंकैय्या नायडू साहब मैं आपका सम्मान करता हूं, मैं किसी दल को गाली नहीं देना चाहता हूं, लेकिन देश कैसे बचेगा।...(व्यवधान) मैं एक मिनट में अपनी बात खत्म करूंगा।

नेहरु जी और गांधी जी ने कहा था कि जब तक देश जाति और धर्म के नाम पर रक्तरंजित होगा, जब तक गरीब का सम्मान नहीं होगा, जब तक नक्सलवाद को भूख की वजह से बढ़ावा मिलेगा, तब तक हिन्दुस्तान की तरक्की नहीं हो सकती है। जाति और धर्म के नाम पर आप जब तक देश को रक्तरंजित करेंगे, तब तक हिन्दुस्तान का सम्मान नहीं हो सकता है।

श्री राजेन्द्र अग्रवाल (मेरठ): उपाध्यक्ष महोदय, जिस घटना के बहाने यह चर्चा इस सदन में हो रही है, वह घटना वास्तव में उतनी बड़ी नहीं है। यदि देश के अंदर संविधान पूजा पद्धति के पालन, उसके संबंध में प्रचार करने की छूट देता है और यदि स्वेच्छा से कोई व्यक्ति किसी अन्य पूजा पद्धति या धर्म में जाता है तो इस घटना को स्वाभाविक रूप से देखना चाहिए, उसके संबंध में इतना बड़ा हंगामा करने की जरूरत नहीं थी। फिर भी, इस घटना के बहाने जो चर्चा यहां हुई है, वह बहुत महत्वपूर्ण है। मैं यह मानता हूं कि एक-दो घण्टे की चर्चा में यह बात निकलकर शायद नहीं आएगी कि वास्तव में इस देश की समस्या क्या है। यहां बातें बहुत अच्छी बोली जा रही हैं, बोली जानी चाहिए, लेकिन जमीनी सच्चाई यह है कि इन बातों को कहते हुए इस देश का विभाजन हुआ। इन बातों को कहते-सुनते हुए कश्मीर के अंदर एक धर्म विशेष के लोगों को पूरी तरह से घर छोड़ने को मजबूर कर दिया गया। ये दो तथ्य ऐसे हैं, जिनको ध्यान में रखकर हमें थोड़ी सी गंभीरता से इस समस्या पर विचार करना चाहिए। अभी काफी देर से हमारे कई माननीय सदस्यों ने अपनी बातें रखी हैं। मैं एक बात कहना चाहता हूं कि इतिहास है। इतिहास को आप नज़रअंदाज नहीं कर सकते। इतिहास की आप उपेक्षा नहीं कर सकते, इतिहास की आप अमर्यादा नहीं कर सकते। इतिहास को समझे बगैर हम समस्या का हल भी नहीं निकाल सकते।...(व्यवधान) सुन लीजिए। जिस समय पश्चिमी सीमाओं पर इस्लाम के आक्रमण हुए, आप मुझे क्षमा करिएगा, गंभीर बहस के लिए थोड़े अच्छे ढंग से सुनने का धैर्य भी होना चाहिए। ...(व्यवधान) जो आक्रमण हुए, हिन्दुस्तान के लिए कई प्रकार से वह पहला अनुभव था। हिन्दुस्तान में कोई भी हमारे यहां आया, दुनिया से अपमानित होकर लोग हमारे यहां आए, हमने उनको कलेजे से लगाया। यदि मैं एक पारसी समाज का जिक्र करूं, उनके योगदान को मैं प्रणाम करता हूं तथा सारा देश प्रणाम करता है। आज उनकी संख्या बढ़ें, उनकी संख्या कम न हो, इसके लिए भी मैं समझता हूं कि केन्द्र से प्रयास हो रहे हैं। हम लोगों ने तो कलेजे से लगाया। हमारे लिए यह बात बड़ी नयी थी कि जब इस प्रकार के लोग आए और उन्होंने धर्म और पूजा-पद्धति के आधार पर धर्म-स्थानों को तोड़ना शुरु किया। बलात धर्म-परिवर्तन के प्रयास शुरु किये। हमारे लिए यह बात बिल्कुल नयी थी और मैं किसी एक घटना में नहीं जाना चाहता। तब से लेकर जब आठवीं शताब्दी में पहला आक्रमण हुआ, उसके बाद तक के आप सारे प्रकरण देखते जाइए, यह इतिहास हमारा पीछा नहीं छोड़ता है। आप बनारस जाइए, आप काशी जाइए, मैं काशी जाता हूं, मुझे तकलीफ होती है जब मैं देखता हूं कि किसी समय वहां पर बाबा विश्वनाथ के मंदिर को किसी धर्मान्ध शासक ने तोड़कर वहां पर मस्जिद बनाई थी। क्यों बनाई थी? इसकी क्या जरूरत थी? मुझे चिंता होती है।

यहां आप कुतुब मीनार के पास जाइए, वहां भी एक इतिहास का शिलालेख लगा हुआ है कि 24 जैन मंदिरों को तोड़कर जो मस्जिद बनाई गई, उस पर लिखा हुआ है: "कुव्वतुल-इस्लाम "। इस बात की क्या जरूरत थी? मैं बहुत विनम्रता से इस बात को कहना चाहता हूं कि इस प्रकार का इतिहास आपका पीछा नहीं छोड़ेगा। यह इतिहास लोक कथाओं में है, लोक नाटक में है और यह इतिहास लोक संगीत में है। यह इतिहास सब जगह है। हमने इस इतिहास की उपेक्षा की। इसको ठीक से एड्रैस नहीं किया और उसका दुष्परिणाम यह हुआ कि एक तरफ देश बंटा और दूसरी तरफ कश्मीर जैसी घटना घटी। हमें इस समस्या को एड्रैस करना पड़ेगा। जब तक हम इस समस्या को एड्रैस नहीं करेंगे, जब तक हम इसका संज्ञान लेकर हल नहीं ढूंढेंगे, तब तक इस समस्या का हल नहीं होगा।

माननीय उपाध्यक्ष जी, आप जहां बैठे हुए हैं, यहां सामने लिखा है: धर्म चक्र प्रवर्तनाय, यह कौन सा धर्म-चक्र है? यह कौन सा धर्म है? यह धर्म सर्वे भवन्तु सुखिना का है। हमारे कई मित्रों ने इसका उल्लेख किया है। यह धर्म है: माता भूमि, पुत्रोअहम् पृथिव्या। यह धर्म है कि सारा का सारा विश्व एक है। यह धर्म सर्वे भवन्तु सुखिना है और इस धर्म के आधार पर हम जिस चिंतन को आगे बढ़ाते हैं, उस चिंतन के कारण इस देश में धर्मनिरपेक्षता, सैकुलरिज्म है। इस बात पर सारा सदन जरा गंभीरता से सोचे कि क्या आप इस विषय को समाप्त करना चाहते हैं? क्या आप इस विचारधारा को समाप्त करना चाहते हैं? यह हमारे लिए गर्व की बात है परन्तु क्या हम छोटे-छोटे वोट बैंक की राजनीति के चलते इस प्रकार के विवादों में उलझ जाएंगे और इस देश की जो मूल आत्मा है, क्या उसका हम तिरस्कार करना शुरु कर देंगे? ...(व्यवधान) इसकी मूल आत्मा यह है कि मेरा विचार भी अच्छा है और आपका विचार भी ठीक हो सकता है। यह इसकी मूल आत्मा है। यह बात हमने हमेशा कही है। अभी मेरे मित्र मलाला का जिक्र कर रहे थे। मलाला किसके खिलाफ लड़ी थीं? मलाला तालीबान के खिलाफ लड़ी थीं। मैं पूछना चाहता हूं हम तालीबान का अनुसरण करेंगे कि मलाला का अनुसरण करेंगे?...(व्यवधान) हम इस देश के अंदर उन लोगों का अनुसरण करेंगे जो सबको साथ लेकर चलने की कोशिश करते हैं या फिर उन लोगों का अनुसरण करेंगे जो साम्प्रदायिकता की बात करते हैं?...(व्यवधान) हमारे माननीय प्रधान मंत्री जी ने कभी भी, किसी समय भी 125 करोड़ लोगों से कम की बात नहीं की। मैं इस बात को कहना चाहता हूं कि आखिर वह कौन प्रधान मंत्री थे, उनकी क्या निष्ठा थी, उनकी क्या समझदारी थी कि उन्होंने कहा कि देश के संसाधनों पर पहला अधिकार मुस्लिमों का है। उत्तर प्रदेश में क्या होता है, उत्तर प्रदेश में यही होता है। मैं माननीय मुलायम सिंह जी का बहुत आदर करता हूं, वह जमीन से जुड़े हुए, अथक परिश्रमी नेता हैं, लेकिन आज उनकी भाषा बदली हुई थी। आज जब सवेरे वह चर्चा की डिमांड कर रहे थे तो उनकी भाषा दूसरी

थी, आज उनकी भाषा बदली हुई थी। मैं उनकी बदली भाषा का अभिनंदन करता हूं। लेकिन उत्तर प्रदेश के अंदर जो कुछ हो रहा है, वह वही हो रहा है, जो सम्प्रदाय के आधार पर, पूजा पद्धति के आधार पर भेद करता है।

मेरा कहना यह है कि जिन दिनों चुनाव प्रचार चल रहा था तो मीडिया के लोग नरेन्द्र भाई से पूछते थे, जो आज हमारे प्रधान मंत्री हैं, सबकी सुरक्षा का क्या होगा, वह बोले सबकी सुरक्षा होगी। अल्पसंख्यकों की सुरक्षा का क्या होगा तो उन्होंने यह कहा कि देश का एक व्यक्ति भी यदि दुखी है, यदि परेशान है, यदि आक्रमण के अंदर है तो उसकी सुरक्षा हम करेंगे। यह स्पिरिट है, यही होना चाहिए। यह जो हमने लोगों को हिन्दू-मुस्लिमों में बांट रखा है, उसकी वजह से दिक्कतें हो रही हैं।

महोदय, आपका आग्रह हो रहा है, हालांकि मैं और बोलना चाहता था, लेकिन मैं एक शेर कहकर अपनी बात समाप्त करता हूं। गुलाम अली साहब की एक बड़ी अच्छी गजल का यह शेर है – "सूरज में लगे धब्बा, कुदरत के करिश्मे हैं, बुत हमको कहें काफिर अल्लाह की मर्जी है।" इन लोगों को, बंदों को वह अक्ल दे, मेरी यही प्रार्थना है।

श्री मुलायम सिंह यादव : क्या आपने चुंगी समाप्त नहीं करवाई, आप मुसलमान, मुसलमान क्या बोल रहे हैं, आप बाकायदा व्यापारियों के लिए काम करवा रहे हो।...(व्यवधान)

श्री प्रेम सिंह चन्दूमाजरा (आनंदपुर साहिब) : माननीय डिप्टी स्पीकर साहब, इस देश की खूबसूरती है कि देश एक है, धर्म अनेक हैं, देश एक है, भाषाएं अनेक हैं, देश एक सदाचार अनेक हैं। इस देश में ऋषियों, मुनियों, फकीरों और पैगम्बरों ने जो संदेश दिया, हमारे पूर्वज उन पर चलकर इस देश को आगे लेकर गये। मैं कहना चाहता हूं कि अगर इस देश को आगे ले जाना है, इस देश का विकास करना है, इस देश में सदभावना रखनी है तो स्लोगन्स यहां भी बहुत सारे मित्रों ने बोले हैं, हिन्दू, मुस्लिम, सिख, ईसाई, रलमिल बैठो भाई-भाई। हमें उस पर अमली रूप में चलना होगा और मैं स्वामी जी की बात से सहमत हूं, सलीम भाई माने या न माने, लेकिन मैं उन्हें स्वामी जी मानता हूं। जो स्वामी जी ने कहा है कि हमें अपने त्याग से सीखना चाहिए। इस देश का इतिहास है, जिसने डंडे से जोर से कोई धर्म परिवर्तन किया है तो उसे रोकने के लिए सिर देकर, बलिदान देकर उसे रोका गया है, गुरु तेग बहादुर साहब का त्याग है।

इस देश का यह भी इतिहास है कि जिसने डंडे के जोर से कुछ करने की सोची, सरहिंद की दीवारों की बात आई थी, चमकौर के मैदानों की बात आई थी, जहां गुरु गोविंद सिंह जी के पुत्रों को शहीद किया गया था, वह सूबा सरहिंद था, उसका सिर बाबा बंदा सिंह बहादुर ने चपड़चेड़ी में उतारा था और उतारकर बैलों की जोड़ी से बांधकर 20 किलोमीटर खींच-खींच कर सरहिंद उसे फतेहगढ़ की दीवारों के पास लाया था। हमें अपने इतिहास से सीखना होगा। जब हम ऐसे धर्म परिवर्तन की बात करते हैं, मैं हाउस में कहना चाहूंगा, मुझे इस बात का दुख है और मुझे गौरव भी है कि गुरु तेग बहादुर साहब, जिसने अलग-अलग धर्मों को, इस देश की खूबसूरती को बचाया, इस देश के लिए बलिदान दिया, उनका बलिदान दिवस नहीं मनाया जाता, उस दिन छुट्टी नहीं होती। अपने बगल में एक कदम पर सड़क के पार उनका संस्कार हुआ और यहां हाउस चल रहा था। आज देश में ऐसी बातें हो रही हैं, गुरू तेग बहादुर साहब का बलिदान अगर देश में दिल से मनाया जाता और स्कूलों और कालेजों में लैक्चर होते, गुरु तेग बहादुर साहब का क्या संदेश था, जब उनका सिर उतारा जा रहा था, चांदनी चौक में उन्होंने बोला था - "भय काहू को देत नहीं, न भय मानत आन।" जीयो और जीने दो। अगर हम इस देश में ऐसी बात करेंगे तो यह देश आगे बढ़ेगा। मुझे इस बात का बहुत गौरव है कि गुरू तेग बहादुर साहब जहां से आए थे, आनंदपुर साहिब, उसके नाम से जो कंस्टिट्यूएंसी बनी है, मैं उस क्षेत्र से चुन कर आया हूँ। मैं एक बात कहना चाहता हूँ कि यहां वाजपयी साहब के समय की बातें बहुत हुई हैं, मेरे मित्र ज्योतिरादित्य सिंधिया ने जो बात कही है, चंगी बात कही है, सब प्रशंसा करते हैं, विरोधी भी करते हैं, वाजपयी साहब ने जो राजधर्म बनाने की बात कही थी, उसकी इन्होंने प्रशंसा की है। मगर मैं कहना चाहता हूँ कि अच्छी बात होती अगर ये अपने लीडर की

बात भी कह देते कि उन्होंने क्या कहा था। यह भी एक इतिहास है कि भाई तारों सिंह को मुगलों ने सजा दी और कहा कि इनके केश काटे जाएं। भाई तारों सिंह ने कहा कि मेरे केश न काटे जाएं, मेरी खोपड़ी उतारी जाए। जब सन् 1983 में सिर के केश काटे जा रहे थे और दाढ़ी काटी जा रही थी तब इनके लीडर कह रहे थे कि जब बड़ा दरख्त गिरता है, तब धरती कांपती है। आज जब ये चर्चा इन्होंने शुरू की मुझे तो आश्चर्य हो रहा था कि जब ये कह रहे थे कि धर्म परिवर्तन ज़बरदस्ती नहीं होना चाहिए। सही बात है कि नहीं होना चाहिए, अच्छी बात है, सबने कहा है कि नहीं होना चाहिए।

मैं भरे हाऊस में यह बात कहना चाहता हूँ कि सबसे ज्यादा धर्मपरिवर्तन इस देश के लोगों का मजबूर कर इमरजेंसी के दिनों में उस समय की सरकार ने किया। जब हमारे देश के संविधान की प्रिएंबल बदली, उस समय किया। उसके कारण ये सब कुछ बवाल खड़े हो रहे हैं। उसके लिए हमें सोचना होगा। यहां इन्होंने एक और बात कह दी, मेरे ख्याल है कि ये अपनी बात को वापस ले लेंगे और लेनी चाहिए, इन्होंने हाऊस में तेज़ी से कह दिया इन्होंने कह दिया कि संविधान ही ग्रंथ है। देखिए मैं भी सांसद हूँ, यहां सब लोग सांसद हैं, हम अपने संविधान को पवित्र मानते हैं, जहां तक देश के कानून की बात है, देश की मान्यताओं की बात है, मगर एक बात समझ लीजिए कि यहां कोई ऐसा व्यक्ति नहीं होगा जो अपने-अपने धर्म को नहीं मानता होगा, अपने धर्म ग्रंथ को नहीं मानता होगा। हमारे लिए अपना संविधान भी सुप्रीम है, मगर हमारे लिए श्री गुरू ग्रंथ साहब सुप्रीम है। किसी के लिए गीता सुप्रीम है, किसी के लिए कुरान शरीफ सुप्रीम है, किसी के लिए बाइबल सुप्रीम है। इन्होंने कह दिया कि संविधान ही ग्रंथ है और कोई ग्रंथ ही नहीं है। यह शब्द निकाल देना चाहिए। ...(व्यवधान)

श्री ज्योतिरादित्य माधवराव सिंधिया : महोदया, मैंने यह नहीं कहा है। ...(व्यवधान)

श्री प्रेम सिंह चन्दूमाजरा : मैंने सुना है, अगर नहीं कहा है तो अच्छी बात है। मैं आखिर में यही कहना चाहता हूँ कि इस देश को आगे ले जाने के लिए हमें अपने इतिहास से सीखना होगा। अपने ऋषियों, गुरूओं, पीर-पैगंबरों की शिक्षा पर चलना होगा। जो हमारे गुरूओं ने कहा है कि -

"मानस की जात, सब्बे एक ही पहचान बो"

इस पर चलने की जरूरत है। आपका बहुत-बहुत धन्यवाद।

SHRI E.T. MOHAMMAD BASHEER (PONNANI): Mr. Deputy-Speaker, Sir, thank you.

This country is having a glorious tradition of communal harmony, which is really founded by Mahatma Gandhi. Mahatma Gandhi once said: "Even if I am killed, I will not give up repeating Ram and Rahim, which means to me the same God. With these names on my lips, I will die cheerfully." Those were the words of Mahatma Gandhi. We are proud enough to have born in the birth place of Mahatma Gandhi.

As far as this Government is concerned, my only complaint is this. This Government is not discouraging communal hatred. On the other hand, they are encouraging communal hatred for achieving their political ends. Every day they are creating controversies and are adding fuel to the fire. Two or three days back, a junior Minister made such a statement. Yesterday it was the turn of a senior Minister, who made a statement on Bhagwat Gita. Today it is conversion row. Another row is coming, which is linked to Taj Mahal. The BJP leaders of U.P have made a statement that Taj Mahal was built in the place of a temple. Your cultural nationalism debate is also going on. … (*Interruptions*)

SHRI M. VENKAIAH NAIDU: Hon. Deputy-Speaker, Sir, when we had come to an agreement on the timing, that has to be adhered to. … (*Interruptions*) We had come to an agreement on the timing and it has to be adhered to. Unfortunately, many of the people are discussing about other issues. What is the topic today what are we discussing? … (*Interruptions*)

HON. DEPUTY-SPEAKER: Shri Basheer, you come to the topic about conversion. Do not take long time because already we were expected to complete the speeches at 5 of the clock. We are taking another 20 minutes. At least, at 5.30 p.m., the hon. Minister should be able to reply. So, please come to the topic about conversion.

SHRI E.T. MOHAMMAD BASHEER : Yes, Sir, please allow me just a minute because I have just started speaking.

There is a new controversy about the Taj Mahal; introducing Sanskrit in place of German in the CBSC Schools, Love Jihad, was the trump card for the UPA in the Uttar Pradesh elections. So, these kinds of controversies are cropping up now. We have to put an end to these controversies.

Sir, my friends were saying about conversion to Islam and something like that. I would like to tell you that as far as the Islamic ideology is concerned, compulsion for conversion or giving some offer for conversion is anti-Islam. Islam does not permit this kind of conversion. I would abundantly like to make it very clear. We will have to think loudly. People may have their own faith and ideology. As far as India is concerned, it is a multi-religious, multi-cultural nation. As far as we are concerned, we are duty-bound to keep it up. Conversion may take place from one religion to another religion but if you make a programme of action for conversion, that is a kind of criminal offence. That is what is happening in the country now. I wish to say that we, the people of India, who are having a commitment to this value, should work together to put an end to this kind of an agenda.

With these words, I hope that wisdom will prevail upon everybody and maintain communal harmony in this country. With these words, I conclude.

श्री कौशलेन्द्र कुमार (नालंदा) : महोदय, आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। विश्व में सबसे बड़े लोकतन्त्र को मानने वाले देश के हम लोग निवासी हैं। इस देश में एक संवैधानिक व्यवस्था है। जो हमारा संविधान है, वह सभी जातियों और धर्मों को साथ लेकर चलने वाला है, चाहे हिन्दू हों, मुसलमान हों, सिख हों, ईसाई हों। हम तमाम लोग आज इस लोकतन्त्र की सबसे बड़ी पंचायत में बैठे हैं। हम सब लोगों की जिम्मेदारी बनती है कि उत्तर प्रदेश के आगरा में जो घटना घटी, 57 परिवारों के लगभग 200 लोगों का जो धर्म परिवर्तन कराया गया है, निश्चित रूप से हम तमाम लोगों की जिम्मेदारी बनती है कि अगर इस तरह की घटना लोभ और लालच देकर करायी गयी है कि हम आपका बीपीएल कार्ड बना देंगे, राशन कार्ड बना देंगे, यह दुर्भाग्यपूर्ण है। मैं माननीय मंत्री जी से चाहूँगा कि इसके बारे में वह जानकारी लें और सदन व देश को बताने का काम करें।

महोदय, जाति और धर्म के नाम पर हम तमाम लोग आपस में टकरा रहे हैं, यह दुर्भाग्यूपर्ण है। यह सदन चर्चा के लिए है, लेकिन इस सदन से कोई ऐसा सन्देश न चला जाए कि हमारा देश खंडित होने लगे। हम आपसे विनती करेंगे कि चाहे उधर के साथी हों या इधर के साथी हों, सब इस देश की एकता में विश्वास रखें। यह देश हमारा है। यह सब लोगों का देश है। हम तमाम लोगों की जिम्मेदारी बनती है कि इस देश को टूटने न दें।

श्री भगवंत मान (संगरूर): महोदय, हमारा देश एक माला की तरह है। इसमें अलग-अलग रंग के मनके हैं। होना यह चाहिए था कि राजनीति धर्म से शिक्षा लेती, लेकिन हो यह रहा है कि राजनीति धर्म को शिक्षा देने लगी है। मैं किसी पार्टी के खिलाफ नहीं बोलूँगा, मैं कोई आरोप-प्रत्यारोप नहीं लगाऊंगा। मैं तो यह कहूँगा कि हमारे देश के नौजवान आज क्या चाहते हैं? लाखों की गिनती में नौजवान बेरोजगार हैं। वे उच्च शिक्षा चाहते हैं और शिक्षा के बाद वे यहीं पर रोजगार चाहते हैं। जनता बिजली, पानी के लिए तरस रही है, लोग इलाज के बिना मर रहे हैं, महिलाओं पर अत्याचार हो रहे हैं और हम राजनीतिक लोग यहाँ धर्म की बातें कर रहे हैं। एक तरफ तो मंगल की तरफ हमारे रॉकेट चले हुए हैं और दूसरी तरफ हम ये बातें कर रहे हैं कि हम आपका राशन कार्ड बना देंगे, आप इस धर्म में आ जाओ और कह रहे हैं कि आपकी घर वापसी हो रही है। पहले गरीबों के लिए घर तो बना दो, उनकी वापसी कहाँ करवाओगे? उनके पास तो घर ही नहीं है, उनके पास खाने के लिए रोटी नहीं है, चावल नहीं हैं, वे सब चीजों के लिए तरस रहे हैं।

उपाध्यक्ष महोदय, मैं यह कहना चाहूँगा कि हमारे गुरुओं ने, हमारे देशभक्तों ने इंसानियत के नाते कुर्बानी दी थी, अपने किसी खास स्वार्थ के लिए या किसी मज़हब के लिए कुर्बानी नहीं दी थी। हमारे श्री गुरु ग्रंथ साहिब जी में हर रोज़ हर गाँव में सरबत की भलाई की बात होती है -

"नानक नाम चढ़दी कला, तेरे भाणे सरबत दा भला।"

पूरी दुनिया की भलाई की बात होती है। हम यह कहते हैं कि लोग उनको कभी याद नहीं रखते जो बैंकों में खाते खुलवाकर जाते हैं लेकिन लोग उनको कभी नहीं भूलते जो दिलों में खाते खुलवाते हैं। हमारे शहीदों ने, हमारे गुरुओं ने दिलों में खाते खुलवाए हैं। लोग हर दीवाली को भगवान राम की एक फोटो वाला कैलेन्डर ले आते हैं, श्री गुरु नानक देव जी की फोटो वाला कैलेन्डर आ जाता है, हनुमान जी की फोटो वाला कैलेन्डर आ जाता है। इसलिए नहीं आता है कि कोई कानून है कि यह कैलेन्डर लाना है। वह गुरुओं और देशभक्तों तथा शहीदों की फोटो वाला कैलेन्डर हम नए साल पर इसलिए लाते हैं कि उन्होंने हमारे दिलों में खाते खुलवाए हैं। आखिर में मैं कहूँगा-

"अल्लाह वालो, राम वालो, अपने मज़हब को सियासत से बचा लो।
एक ही रहने दो शहीदों का तिरंगा झंडा, हर रोज़ नए झंडे में डंडे फँसाने वालो।"

श्री असादुद्दीन ओवैसी (हैदराबाद) : सर, मैं आपका शुक्रिया अदा करता हूँ। इस बहस का जवाब हमारे वज़ीरे पार्लियामानी देंगे। मैं उनके ज़रिये पूछना चाह रहा हूँ कि क्या यह बात सच नहीं है कि हमारे वज़ीरे आज़म ने कहा, जब उनसे पूछा गया कि आपका मज़हब क्या है, तो वज़ीरे आज़म ने कहा - इंडिया फर्स्ट। जब वज़ीरे आज़म से पूछा गया कि आपकी किताब कौन सी है, तो उन्होंने कहा - हिन्दुस्तान का आईन, कांस्टीट्यूशन। अब इन दो चीज़ों को सामने रखकर मैं हमारी हुकूमत के ट्रैज़री बैंचेज़ से सवाल करना चाहूँगा कि क्या यह बात गलत है कि जो लोग आज मज़हब की तब्दीली की बात कर रहे हैं, वे हिन्दुस्तान के मुसलमान को, हिन्दुस्तान के ईसाई को पहले दर्जे का शहरी उस वक्त तक नहीं मानेंगे, जब तक कि हम अपना मज़हब तब्दील नहीं कर लेते? क्या यह बात गलत है या सही है?

जो लोग आज घर वापसी की बात कर रहे हैं, मैं बड़ी ही इज़्ज़त के साथ हुकूमत के सामने बात रखना चाह रहा हूँ कि आपके कैबिनेट में दो मुस्लिम वज़ीर हैं। अगर कोई उनके पास जाकर कहे कि भई! आप मुसलमान हैं, दोनों छोड़ दो और घर वापसी आ जाओ, तो आप कैसा महसूस करेंगे?

तीसरी बात मैं हुकूमत से पूछना चाहूँगा कि हमारे वज़ीर यह कह रहे हैं, यहाँ पर जो बहस हुई, हिन्दुस्तान के दस्तूर में आर्टिकल 341 क्या है? क्या वह मज़हब के ऊपर नहीं है? आप उसको तरमीम क्यों नहीं करते? हमारे वज़ीरे पार्लियामानी जवाब देते हैं कि कानून बनाया जाए। मैं वेंकैय्या नायडू साहब से कहना चाहूँगा कि बराए मेहरबानी आप काबिल हैं, आप बहुत पढ़े लिखे हैं। मैं आपको रिक्वैस्ट करूँगा, दर्ख्वास्त करूँगा कि हिन्दुस्तान के कांस्टीट्युएंट असैम्बली के जो डीबेट्स हैं, खास तौर से टी.टी.कृष्णामचारी और के.एम.मुंशी ने क्या कहा था आर्टिकल 25 पर जब बहस हो रही थी, कि आप इस तरह का कानून नहीं बना सकते कि कोई अपना मज़हब तब्दील न करे। एक और बात जो अहम बात है, वह यह है कि तमाम तंज़ीमें, जो इस तरह की हरकत कर रहे हैं, क्या इनका ताल्लुक बीजेपी से नहीं है? इनका अंबिलिकल कॉर्ड है बीजेपी से। वह रद्द कर दें कि इनका ताल्लुक नहीं हैं और इनके खिलाफ एक्शन लें। प्राइम मिनिस्टर एक बात कहते हैं, वज़ीरे खारजा एक बात कहते हैं। आप हिन्दुस्तान में एफडीआई लाना चाहते हैं। क्या इस तरह की बातों से एफडीआई आएगा? क्या इस तरह की दहशतगर्दी की बातों से, फसाद कराने से क्या हिन्दुस्तान में ग्रोथ होगी, क्या हिन्दुस्तान मज़बूत होगा? यह हुकूमत पर मुनस्सर है कि हुकूमत क्या चाह रही है। हुकूमत कहती है कि कानून लेकर आएँगे। मैं वेंकैय्या जी से पूछना चाह रहा हूँ कि हिन्दू माइनारिटी गार्जियनशिप एक्ट, 1956 क्या तरमीम करेंगे? हिन्दू एडाप्शन एंड मेनटेनेन्स एक्ट,

1956 सैक्शन 7, 8, 9, 11 क्या तरमीम करेंगे? हिन्दू मैरिज एक्ट, 1955 सैक्शन 13 क्या बर्खास्त करेंगे? हिन्दू सक्सैशन एक्ट सैक्शन 26 क्या आप उसको निकालेंगे? ऐसा नहीं हो सकता।

आखिर में, मुझे अफसोस है कि हमारे हिन्दुस्तान के उत्तर प्रदेश के एक बहुत कायदे अपनी तकरीर में कहते हैं कि उत्तर प्रदेश कुछ भी नहीं है, उत्तर प्रदेश में कुछ भी नहीं हो रहा है। क्या नहीं हो रहा है? उत्तर प्रदेश में ही तो यह हो रहा है। अगर आप और बीजेपी मिले हुए नहीं होते तो आप वहाँ एक्शन न लेते आर.एस.एस. और बजरंग दल के खिलाफ? दो दिन के बाद भी एक्शन नहीं लिया। 200 लोग कोशिश कर रहे हैं।...(व्यवधान) अलीगढ़ में इतनी गड़बड़ हो रही है। अरे, आप नूरा कुश्ती करना छोड़ दीजिए। इसीलिए हम हुकूमत से मुतालबा करते हैं कि अगर आपका मज़हब हिन्दुस्तान फर्स्ट है, आपकी किताब कांस्टीट्यूशन है तो बंद करिये आपके लोगों को। ये बजरंग दल और आर.एस.एस. के लोग आपके लोग हैं। हम डरने वाले नहीं हैं, हम अपने मज़हब पर चलेंगे। मुझे जितना फख्र हिन्दुस्तानी पर है, उतना फख्र मुसलमान होने पर है। न ईसाई डरेंगे, न मुसलमान डरेंगे, आप लाख कोशिश कर लीजिए, हम मज़हब तब्दील करने वाले नहीं हैं। अगर मुल्क को बचाना है, अगर मुल्क को मजबूत करना है तो अपने ...* को रोको, अपने ... * को रोको, अपने चाहने वालों को रोको, तभी ये मुल्क बचेगा।

* Not recorded

SHRI N.K. PREMACHANDRAN (KOLLAM): Mr. Deputy Speaker, Sir, I thank you very much for giving me this opportunity to take part in this discussion. I would like to highlight two or three things regarding conversion. We are all eagerly hearing the debate during the last 2 ½ hours.

17.31 hrs (Hon. Speaker *in the Chair*)

My main point is, the BJP and the NDA are playing a dual role in Indian politics. The hon. Prime Minister Shri Narendra Damodardas Modi is traveling throughout the world and speaking – so far he has addressed six Parliaments in the world – about our country, our Constitution, fraternity and friendship. He is speaking about 'Make in India', he is speaking about digital India etc. On the one hand the hon. Prime Minister is making all these diplomatic observations and statements throughout the globe and on the other hand, what the BJP, NDA and those parties being supported by the *Sangh Parivar* are propagating in the country, that is the contradiction which is taking place in this country.

I would like to highlight one thing here. If you examine the controversial statements made so far within the six months tenure of this Government in power, we can clearly see the divisive politics is the strategy which is being played out by the BJP Government at the Centre. Not only the junior Ministers and the *Bajrang Dal* leaders, even if we go through the statements of Shrimati Sushma Swaraj, she is also competing with other Ministers so that they are all in the same line so as to have saffronisation of Indian politics which is being played out now.

You may be aware that the World Hindu Summit took place in Delhi very recently. At the inaugural speech one of the eminent leaders of the *Sangh Parivar* stated that after so many centuries, after 600 or 700 years, a Hindu rule has come to this country? What is the message which is being given to the world? When we talk about investment in the country, technological upgradation in the country, technology unifies the whole world and the people irrespective of religion or caste.

So, in such a situation, the divisive politics and the communal politics will definitely affect the tenets and the basic structure of the Constitution of India.

Madam, conversion, in any form – whether it is conversion or re-conversion – is nothing but exploitation of the social backwardness of the people and it is really a crime. Definitely it has to be stopped. If it is done with undue influence, coercion and force, definitely it is a crime. Therefore, stringent action has to be taken.

With these words, I conclude. Thank you very much.

[*] **SHRI C.N. JAYADEVAN (THRISSUR):** At this juncture, when we are seriously discussing, the issue of religious conversion; I would request this august House to remember Shri Narayana Guru, who said, what even be one's religion; the important thing is to become a better human being. Last year, our Prime Minister Shri Narendra Modi, who was then the Chief Minister of Gujarat, visited Kerala. He also visited Varkkala, which is the ashram of Shri Narayana Guru.

This year, many Congress leaders too visited Varkkala. Day before yesterday, when Rahul Gandhi came to Thiruvananthapuram, he also quoted Shri Narayana Guru's words.

Shri Narayana Guru said, "One caste, one religion, one god, for man". That is his message. He constructed a temple, and I don't want to go to it's history now. But on the walls of the temple, he wrote,

"With no caste discrimination,
Nor religious hatred;
This is an ideal place
Where all live in harmony!!

By quoting Shri Narayana Guru, I want to make a request to all the members present in the House and all citizens of India, who belongs to various religious faiths, "The problem is not which religion. or God, you believe in. The problem is to think that the existence of other religions is going to hamper the growth of your own faith; and to engage in hate propaganda. As a member of the communist party, I oppose, all attempts to mix religion with politics with the aim of grabbing power.

---

[*] English translation of the speech originally delivered in Malayalam.

We, see religion and faith as a support system, on which those who are struggling in life can unload their burden.

To those who are bowed down by the burden of life, and cannot walk erect; religion becomes a crutch to lean on.

That religion and faith in God, should not be mixed with politics.

HON. SPEAKER: Please conclude.

SHRI C.N. JAYADEVAN : Attempts to use religion for a hidden agenda, and play politics, is leading to such incidents. I express my strong protest against all such attempts and would like to add that religious conversion will never lead to the growth of any religion. With these words I conclude.

Thank you.

श्रीमती रंजीत रंजन (सुपौल) : अध्यक्ष जी, आज हम लोग एक गंभीर विषय पर बात कर रहे हैं। मेरे ख्याल से सोलहवीं लोक सभा में तो बहुत सारे नए सदस्य हैं, लेकिन हमारे सामने जो फ्रंट बेंच पर बैठे हुए हैं, उनमें बहुत सारे सीनियर सदस्य हैं जो बीस साल, तीस साल, चालीस सालों से यहां हैं। अध्यक्ष जी भी इस लोक सभा और राजनीति में बहुत ही सीनियर हैं।

अध्यक्ष जी, कल मैं टीवी पर मलाला और सत्यार्थी जी की स्पीच देख रही थी जब उन्हें नोबल पुरस्कार मिल रहा था। दूसरी तरफ न्यूज़ में लगा हुआ था कि हम धर्मांतरण की बात कर रहे हैं। कुछ अजीब-अजीब सी स्टेटमेंट, जिन्हें किसी धर्म के ठेकेदार या महंत कह सकते हैं, उनके आ रहे थे। बहुत ग्लानि महसूस हो रही थी कि आखिर हमारी राजनीति और हमारी राजनीतिक सीमा कहां तक पहुंच गयी है। कौन-से पुरूषार्थ की बात हम इस सदन में बैठ कर करते हैं? चुनाव के वक्त बहुत सारी बड़ी-बड़ी बातें कही गयीं, बहुत सारे पुरूषार्थ की बातें कही गयीं, गरीबों की बात कही गयी, बिजली की बात कही गयी, शोषित की बात कही गयी, सड़कों की बात कही गयी। लेकिन, आज जिस तरह से सत्ता पक्ष ने यू-टर्न लिया है, आप यह मत कहिएगा कि मैं राजनीति कर रही हूं, निश्चित तौर से, चाहे वह पक्ष हो या विपक्ष हो, लेकिन आने वाले भविष्य के राजनीतिक लोगों को हम बहुत अच्छा संदेश नहीं दे रहे हैं। क्या हम भी कल यही काम करेंगे कि जब हम सत्ता पक्ष में नहीं हैं तो हम इस तरह के मुद्दों को आगे ले कर चलेंगे, लेकिन जब सत्ता पक्ष में हैं तो हमारे चुनाव के भाषण कुछ और होंगे, लेकिन सत्ता में आने पर कुछ और होंगे? यह अज़ीब विडम्बना है कि मैंने आपकी सत्ता के दो रूप देखे हैं। एक रूप, जो विदेश में जाकर छोटे-छोटे लोगों को बड़े बनाने के सपने दिखाने की बात करता है। वहीं दूसरा रूप, ग्रास रूट पर जहां कार्यकर्ता गरीबों की बात करते हैं तो आपका दूसरा रूप कभी ग्रास रूट में लोगों का धर्मांतरण कराना है, तो कभी लव ज़िहाद की बात करना है, तो कभी किसी के धर्म में हस्तक्षेप करना है।

अभी स्वामी जी गुरु तेग बहादुर जी की बात कर रहे थे। गुरु गोविन्द सिंह जी उनके बेटे थे। गुरु गोविन्द सिंह जी के चार बेटे थे, जिनमें से दो ने युद्ध में शहीदी दी, दो को चिनवा दिया गया और उन्हें किसलिए चिनवा दिया गया, क्या यह आप सबको मालूम है? हिन्दू राष्ट्र की रक्षा करने के लिए, जो हमारे अकाली दल के सदस्य नहीं बोले। ...(व्यवधान) औरंगजेब की बात तो आपने कह दी, औरंगजेब मुसलमान नहीं था, औरंगजेब एक अन्यायी था। आप बुजुर्ग हैं, लेकिन शायद हमें आपसे ज्यादा समझ हो गयी। ...(व्यवधान) औरंगजेब अन्यायी था। गुरू गोविन्द सिंह जी से प्रश्न किया गया कि क्या आप मुसलमानों के खिलाफ हैं? उन्होंने कहा कि नहीं। जो भी कोई जबरदस्ती किसी का धर्म बदलने की कोशिश करता है, मैं उस अन्याय के खिलाफ लड़ाई कर रहा हूँ।

गुरू नानक देव जी ने जनेऊ का खंडन किया था, क्योंकि आज हिन्दू धर्म में बहुत ज्यादा प्रोपेगेंडा (पाखंड)है और दूसरी तरफ उसी जनेऊ का पालन, उसकी रक्षा गुरू तेग बहादुर जी, गुरू गोविन्द सिंह जी और उनके बच्चों ने की थी। आप कैसे हिन्दू हैं? ...(व्यवधान) आप उन लोगों को भूल गए। यदि वे न होते तो आज पूरा हिन्दुस्तान मुसलमान होता। ...(व्यवधान) मैं मुसलमान या हिन्दू के खिलाफ नहीं हूँ, लेकिन आप कैसे कृतघ्न हैं, ...(व्यवधान) जो उस व्यक्ति को भूल गए, वे इस हिन्दुस्तान राष्ट्र की क्या रक्षा करेंगे, जो अपनी रक्षा करने वालों को भूल जाते हैं?...(व्यवधान)

महोदया, मैं एक बात कहकर अपनी बात समाप्त करूँगी। गुरू गोविन्द सिंह जी ने कहा था कि जिन्होंने अन्याय किया, हिन्दुस्तान से उनकी जड़ उखड़ जाएगी और बन्दा बहादुर के रूप में तीन साल में मुगलों का यहाँ से सत्यानाश हो गया और वे हिन्दुस्तान छोड़कर चले गए। आप जिस तरह की राजनीति को पनपा रहे हैं, मुझे विश्वास है कि हिन्दुस्तान में 65 प्रतिशत युवा हैं और वे इस तरह से धर्म की राजनीति पर गुमराह होने वाले नहीं हैं। हम आपको आगाह करते हैं कि बहुत जल्द अगर आपकी राजनीति की मंशा और आपका बाईलॉज यही रहा तो बहुत जल्द आपकी जड़ें उखड़ने वाली हैं। एक हिन्दुस्तान का नागरिक होने के नाते मैं आपसे यह कहना चाहूँगी।

माननीय अध्यक्ष : ठीक है, आपकी बात हो गई है।

श्रीमती रंजीत रंजन : मैं इसे पढ़कर अपनी बात समाप्त करती हूँ। मुल्ला कहो, नियाओ सदा, मेरे मन का भ्रम न जाए, सबमें एक खुदा कहत हो, तो क्यों मुर्गी मारत। चाहे ईश्वर ने, मुल्ला ने, अल्लाह ने, खुदा ने, राम ने यह कहा था कि अगर एक मुर्गी भी मारते हो तो उसमें ईश्वर है। आप तो लोगों को मारने की बात कर रहे हो। ...(व्यवधान) जिस गुरू तेग बहादुर जी की बात कर रहे हैं, उन्होंने शीश दिया पर शिरिर नहीं दिया, उन्होंने शीश दे दिया पर हिन्दुस्तान के धर्म को जबरदस्ती बदलने वालों को अपना धर्म नहीं दिया। आप तो राम के नहीं हुए तो आप रहीम के किस तरह से होगे, गुरू तेग बहादुर जी के नहीं हुए, यह वह वर्ग है, जो न राम की हुई, न रहीम की हुई, सिर्फ राजनीति की है।...(व्यवधान)

माननीय अध्यक्ष : आपस में बात नहीं करें।

...(व्यवधान)

HON. SPEAKER: Nothing will go on record.

*(Interruptions) ...**

---

* Not recorded.

श्री एम. वैंकैय्या नायडू : अध्यक्ष महोदया, आज दो बजे जो प्रस्ताव दिया, देश में धर्म परिवर्तन, मजहब परिवर्तन के संदर्भ में कुछ लोगों ने आंदोलन व्यक्त करते हुए उसी के बारे में सदन में चर्चा करनी चाही। आपने उनको इसकी अनुमति दी। आज गृह मंत्री के उपस्थित नहीं होने के कारण इसका जवाब मुझे देना पड़ रहा है।

मित्रो, मैं सभी महानुभावों का आभार करता हूं। श्री ज्योतिरादित्व माधवराव सिंधिया, श्री सुमेधानन्द सरस्वती, श्री पी. कुमार, प्रो. सौगत राय, श्री भर्तृहरि महताब, श्री अरविंद सावंत, श्री मुलायम सिंह यादव, श्री कुण्डा विश्वेश्वर रेड्डी, श्री एच.डी.देवगौडा, श्री मोहम्मद सलीम, श्री मेकापति राज मोहन रेड्डी, श्री तारिक अनवर, श्री एम. मुरली मोहन, श्री राजेश रंजन, श्री ई. टी. मोहम्मद बशीर, श्री कौशलेन्द्र कुमार, श्री भगवंत मान, श्री प्रेम सिंह चन्दूमाजरा, श्री असादुद्दीन ओवैसी, श्री एन. के. प्रेमचन्द्रन, श्री सी.एन.जयदेवन, श्री राजेन्द्र अग्रवाल, श्रीमती रंजीत रंजन ने इस चर्चा में भाग लिया है। हमारे मित्र पप्पू जी कब कहां दर्शन देते हैं, मालूम नहीं, कभी यहां, कभी वहां।...(व्यवधान)

Madam, I must tell you that this is an important issue. This is an issue which is agitating the entire country. Some people are seeing it from the narrow angle. Personally, right from my student days I am looking at it from a different angle.

This conversion or re-conversion is a national challenge. This is a very serious issue. It cannot be used for the sake of politics and it also cannot be used just to criticize this Government or that Government, accuse this Government or that Government. It is not happening today. It has not happened yesterday. It is not happening only in Shri Mulayam ji's State or in some other State. In different parts of the country at different times, there were certain incidents. So, the entire country has to seriously introspect, look into this issue and come out with some sort of meaningful solutions.

Madam, when a notice for this debate was given, I thought it was a good opportunity where many people would introspect and give valuable, meaningful and constructive suggestions. I must tell you, hon. Speaker, that I am partly disappointed but, at the same time, elated by hearing the speeches of Shri

Bhartruhari Mahtab, even Shri Deve Gowda ji, Shri Mulayam Singh ji, and Shrimati Ranjeet Ranjan.

मैं सभी का नाम नहीं ले रहा हूं। कुछ लोगों ने अपने अनुभव के आधार पर रचनात्मक सुझाव दिए हैं और उसका विश्लेषण करने की कोशिश की है। पप्पू यादव जी ने भी अपना नॉर्मल स्वभाव छोड़ कर, कुछ मात्रा में उन्होंने भी हिन्दू समाज में क्या-क्या कमजोरियां हैं, को फ्लैग किया है। उसके बारे में हिन्दू समाज एक पार्टी का नहीं है, वह भी सबको मालूम होना चाहिए। समाज में सभी लोगों को उसके बारे में चर्चा करना चाहिए। वह कह रहे हैं कि जूता पहनने नहीं देते हैं, मंदिर में नहीं जाने देते हैं, इसलिए कुछ लोगों ने धर्म परिवर्तन किया है, ऐसा कह रहे हैं। धर्म परिवर्तन के बाद भी, वहां जाने के बाद भी उनकी यही स्थिति है, इसलिए उनको आरक्षण मिलना चाहिए, ऐसा कुछ लोग बोल रहे हैं। उसके बारे में हम लोगों को गंभीरता से सोचना चाहिए। The entire country should think on these lines. … (*Interruptions*) Some religions say that they do not believe in caste system and they do not believe in discrimination. That is their stand. I am not quarrelling with them. I hope that they live up to that stand and then uphold that sort of a thing, that there is no practice of untouchability.

Secondly, about the issues raised, some people have tried to utilize this opportunity just to accuse our Government as if the Government has done all these things and we are responsible for vitiating the entire atmosphere in the country. We have just come to power, hon. Speaker, only six months back. Some people started saying that the entire atmosphere and the mindset of the people have recently changed, and some people started giving curse. … (*Interruptions*) आप थोड़ा संयम बरतें, थोड़ा वेट करें, आपको जब मौका मिलेगा तब कहिएगा। हम अभी-अभी सत्ता में आए हैं। पूरी दुनिया में हमारे प्रधानमंत्री जी की प्रशंसा हो रही है। ...(व्यवधान) चुनाव के बाद चुनाव, वह जीत रहे हैं। मैं राजनीति में नहीं पड़ना चाहता हूं, लेकिन आप लोगों ने जिक्र किया है, इसलिए मैं बता रहा हूं। यहां भाषण सुनकर किसी के मन में तुरंत परिवर्तन आएगा, ऐसा नहीं है। ...(व्यवधान) देश में परिवर्तन का प्रवाह चल रहा है। आपने देखा होगा कि भारत के इतिहास में पहली बार, श्रीनगर के शेरे-ए-कश्मीर, स्टेडियम में, अलग-अलग समूह और मजहब के लोग काफी संख्या में आए और प्रधानमंत्री जी का भाषण सुना।...(व्यवधान) It is not palatable to you. What can I do? … (*Interruptions*) रिजल्ट देखो।...(व्यवधान) मित्र सुरेश जी 23 दिसम्बर के बाद छुट्टी होगी, बाद में काउंटिंग होगा, उसके बाद

रिजल्ट आएगा, रिजल्ट के बाद हम दोबारा हाउस में बजट सैशन में मिलेंगे।...(व्यवधान) झारखंड और जम्मू-कश्मीर में क्या होगा, यह इश्यू नहीं है।...(व्यवधान)

So, my point is this. The Prime Minister has rightly said, as has been mentioned by some of our hon. Members, about the agenda on which we fought the election. Our agenda were development and good governance. This was the agenda on which the people gave us mandate… (*Interruptions*)

SHRI KODIKUNNIL SURESH (MAVELIKKARA): But there is no development.

SHRI M. VENKAIAH NAIDU: There is no development for the Congress party. What can I do? In spite of your best efforts, you are dwindling. You have dwindled also. It is really unfortunate for the country. I do not want the Congress party, which is supposed to be the senior-most party, to dwindle further.… (*Interruptions*) पांच साल के बाद देखेंगे। … (*Interruptions*)

Have patience, please, baba! We have been in the Opposition for 50 years. We have patience. You must have patience. Accept the reality. You have been rejected; we have been elected and selected. Try to understand this. This is the message of the people. Please have some patience… (*Interruptions*)

Madam Speaker, my friend Prof. Saugata Royji, whom I respect a lot, was particularly mentioning, time and again, about one Minister going to astrologer. What is the problem? I am not able to understand it. I have a cutting with me, I will send it to him. I do not want to mention the name of the Minister because he is a friend of mine and I respect him also. 'Vaastu-follower Minister's Office purified by priest' is the heading in the *Sunday-guardian.* Then, there is a paper cutting showing 'The Minister sent people to Tirupati to get his office room purified and furniture reset according to befitting Vaastu position'… (*Interruptions*)

What is the subject, I know better than you. You need not teach me. When you were in school, I was in high school. Please try to understand… (*Interruptions*)

HON. SPEAKER: Every now and then, you are interrupting. Please do not do that.

… (*Interruptions*)

SHRI M. VENKAIAH NAIDU: Madam, there is nothing wrong. Some people believe Vaastu; some people believe in astrology; some people believe in something else; some people believe in *Rahu Kalam.* I believe in every *Kalam*… (*Interruptions*)

I do not follow *Rahu Kalam.* My grandfather told me: "As long as you are alive, every *Kalam* is good for you. The moment you are not there, it is good for others.'… (*Interruptions*) So, I am not on that. There are many paper cuttings with me. I can place them on the Table of the House also.

Secondly, my friend Shri Bashirji, whom I respect and who has worked with me in the Standing Committee also for a long, and some other hon. Members were trying to again pinpoint as if the Government is going back and taking the country to age-old, Sanskrit and all. Madam, a Conference was held from 13th to 15th September, 2013, wherein it was resolved that all the secondary schools in the country should introduce Sanskrit as a compulsory subject up to Class X. This 3-day Conference was inaugurated by the then HRD Minister -- I do not want to mention his name – in the presence of the then Minister of State, Shri Jitin Prasada and a very senior Congress leader, a very senior and respectable Member of Parliament whom everybody respects -- Dr. Karan Singh. We were also present on the closing ceremony of the function. In a letter dated 7th January, the HRD Minister asked the Vice-Chancellors of the Central Universities to explore the possibilities of opening Sanskrit Department and to furnish action taken in this regard. One is, in school, make it mandatory. The other is, asking Vice-Chancellors to explore the possibilities of having Sanskrit. It was said by them to first make it compulsory to students and then explore the possibilities of doing it in universities… (*Interruptions*)

HON. SPEAKER: Hon. Members, please do not disturb.

… (*Interruptions*)

HON. SPEAKER: Nothing will go on record except the speech of the hon. Minister.

(Interruptions) … [*]

श्री एम. वैंकैय्या नायडू : यह क्या रनिंग कमैंट्री है?...(व्यवधान)

माननीय अध्यक्ष : ऐसा नहीं होता है।

…(व्यवधान)

SHRI M. VENKAIAH NAIDU: Have some patience. You have to be patient for five years. Each year, 365 days; each day, 24 hours; every hour, 60 minutes; and every minute, 60 seconds, you have to have this patience. There is no way… (*Interruptions*)

Madam, some Members said that the non-vegetarian meals are stopped. Non-vegetarian meals were stopped during the earlier regime. In this connection also, I can give the cuttings of the papers. My only request is, please do not spread misinformation, disinformation. You argue with us. Yes, some of us respect Sanskrit and some of you respect more German. It is okay. Your affection is there; my affection is here. What is wrong in that? Sanskrit is a great language; it is an ancient language. So, that being the case, there is nothing wrong… (*Interruptions*)

SHRI JYOTIRADITYA M. SCINDIA : It is not the imposition of the Sanskrit language… (*Interruptions*) You are compromising… (*Interruptions*)

SHRI M. VENKAIAH NAIDU: There is no question of compromising anything… (*Interruptions*)

[*] Not recorded.

HON. SPEAKER: This is not the way, please.

SHRI M. VENKAIAH NAIDU: Have patience, please. You introduced it. You are always having self-goals. Please sit down. I do not want to goal further.

माननीय अध्यक्ष : प्लीज, सुरेश जी, आज आपको क्या हो गया, इतने क्यों परेशान हो रहे हैं, ठीक है, सुनिए।

SHRI M. VENKAIAH NAIDU: Truth is sometimes unpalatable. What can I do, Suresh? I cannot change the truth. There is another propaganda. After this Government came, communal tension temperatures have risen across the country. This is the propaganda which you are doing. On this propaganda, you see this, 'Communal violence down'. This is the data. I can give you all these details also. This is not my figure. This is the figure collected from different States by the Home Ministry. So, you can get that.

This is also another thing.… (*Interruptions*)

माननीय अध्यक्ष : आप कमेंटेटर बॉक्स में बैठे हैं क्या?

श्री एम. वैंकैय्या नायडू : टाइम्स ऑफ इंडिया है न, खलिज टाइम्स नहीं है, इंडिया टाइम्स है।

Then, my friend, Kharge Ji, who is not here, has quoted the earlier charge that incidents of communal violence have increased after the NDA took over and all that. They are not increasing. You may be disappointed. You may be increasing the number but they are not increasing on the field because they know that there is a Government which means business.

Then, I am coming to the present issue which is another issue. Just now I have spoken to the Collector, Agra. They call him DM. The Collector, Agra told me that there is total peace. There is no problem with regard to public order. Even Mulayam Singh Ji said it. He is a senior man. He is former Chief Minister of the State. Irrespective of Parties and all, we respect his experience. Though he himself is not happy with the general law and order situation there and all that, he has been giving suggestions. That is how the statesman should be. The statesman should

really advise and guide people. That is what he is doing. I am happy about it. So, I spoke to him.

Then, I just had a discussion with the officials of the Home Ministry. The Home Ministry officials told me that they are in touch with the State Government. After this incident took place, an FIR was lodged and it is registered. The inquiry is on. As if Heavens are falling on earth, you try to say, no, you should be held responsible and all that. How can I be held responsible? Law and order is a State subject. Action or no action is to be decided by the State Government. I am not here to criticize the State Government also. It happened in Uttar Pradesh. It may happen in some other State also.… (*Interruptions*)

Fortunately, different States of the country are ruled by different Parties. At the Centre, we are in power. In some States, you are in power. You were in power till yesterday. You are not in power today. You may not be in power in other States also. That is a different matter. So, keeping that in mind, what I suggest is that on UP, you proved to be wrong; on increase of communal violence, you proved to be wrong; on Sanskrit, you proved to be wrong; on non-vegetarian, you proved to be wrong; and on going to astrologer, you proved to be wrong.… (*Interruptions*)

Now, let us come to another basic issue. We respect the freedom of faith. ऐसे नहीं चलेगा। मैं एस्केप नहीं करूंगा, रात 12 बजे तक बोलता रहूंगा। आप चिन्ता मत करिए, बैठ जाइए।

श्री मुलायम सिंह यादव : बदायूं में गए थे, बेनकाब हो गए। सीबीआई की रिपोर्ट आने के बाद बदायूं में जाकर बोलने जितने लोग थे, बेनकाब हो गए। उनको चाहिए कि माफी मांगें।...(व्यवधान)

SHRI M. VENKAIAH NAIDU: We respect the freedom of faith as a fundamental right of every citizen. This is not a courtesy by this Government or that Government. It is enshrined in the Indian Constitution. So, everybody has to respect that. Then, I have respect for other religions. In my own village I go to Dargah sometimes. The Dargah's name is Mastan Vali Dargah. My father-in-law's name is Mastan Ayya Naidu.… (*Interruptions*) Yes, that is the Indian culture. I am

18.00 hrs

not going to Dargah for the sake of votes. I am not revealing the secret because I want to have some support from any community. We believe that going to that Dargah will do good. That is the confidence. आपके साथ कौन है? मुस्लिम लीग आपके साथ है, मजलिस आपके साथ है और आप हमें प्रवचन दे रहे हैं। ...(व्यवधान)

However, freedom of faith cannot be allowed to become a licence for sustained foreign funded campaign for proselytisation, which has gained momentum in various States in the country in recent years. Tribals, Scheduled Castes and the poor belonging to other communities or classes seem to be the target of this proselytisation.

HON. SPEAKER: It is 6 o'clock. सभा की सहमति से हम काम पूरा होने तक समय को आगे बढ़ाते हैं।

SEVERAL HON. MEMBERS: Yes.

SHRI M. VENKAIAH NAIDU: I want to quote what Mahatma Gandhi ji said. He said, "I disbelieve in the conversion of one person by another. My effort should never be to undermine another's faith. This implies belief in the truth of all religions and, therefore, respect for them. It implies true humility". It is mentioned in *Young India* magazine on April 23, 1931.

He further said, it is Mahatma Gandhi and not me, "If I had the power and could legislate, I should stop all proselytizing. In Hindu households the advent of a missionary has meant the disruption of the family coming in the wake of change of dress, manners, language, food and drink." It is mentioned in *Harijan* magazine dated November 5, 1935.

What is proselytisation? It is conversion. This is what Mahatma Gandhi said. You never bothered what Mahatma Gandhi said. You never followed Mahatma Gandhi. … (*Interruptions*)

माननीय अध्यक्ष : यह क्या हो रहा है? ठीक है, महात्मा गांधी का नाम सब लोग ले सकते हैं।

…(व्यवधान)

श्री एम. वैंकैय्या नायडू : ऐसा गलत प्रचार करके आप लोग यहां से वहां गये और हमें वहां से यहां भेजा। ...(व्यवधान) अगर आप ऐसे ही गलत प्रचार कन्टीन्यू करते रहेंगे तो एक-दो दशक तक यही स्थिति बनी रहेगी और आपको ऐसे ही बैठना पड़ेगा। यह मैं आपको बताना चाहता हूं। ...(व्यवधान)

The entire country is watching how I patiently heard you and how you are hearing me. Though there may not be visitors in the Gallery, the entire country is watching all of us. They will be the best judges. They have given their judgement six months back. They will give judgement as and when the time comes.

Mahatma Gandhi further said, "The deadliest poison that ever sapped the fountain of truth is conversion." He used such a strong word. After Independence he gave two pieces of advice to my Congress friends, the original Congress friends. His first advice was, 'Disband the Congress Party'. But they did not bother. The second advice he gave was, 'Back to Villages'. They have moved to towns and even ignored the Mahatma Gandhi's advice. That is why today urbanisation has become a reality and I have to take care of the Urban Development Ministry. … (*Interruptions*)

HON. SPEAKER: He is not advising you. Do not get up every now and then.

… (*Interruptions*)

SHRI M. VENKAIAH NAIDU: I am not giving any *paap parihar patra*. I am not giving any certificate to anybody, how can I give certificate to Congress Party? Can anybody give a certificate? If people have rejected it, then how can I give you certificate? … (*Interruptions*) Madam, they have criticized RSS. … (*Interruptions*)

माननीय अध्यक्ष : सब एक साथ नहीं बोलेंगे।

...(व्यवधान)

श्री एम. वैंकैय्या नायडू : अध्यक्ष महोदया, उन लोगों ने मेरी पार्टी, मेरी सरकार और जिस संगठन का हम बहुत आदर करते हैं, उसके बारे में ...(व्यवधान)

माननीय अध्यक्ष : आप क्यों टोक रहे हैं ?

...(व्यवधान)

श्री एम. वेंकैय्या नायडू : ऐसे संगठन के बारे में इन लोगों ने क्या-क्या कहा? राष्ट्रीय स्वयं सेवक संघ के बारे में क्या-क्या कहा? उसका क्या संबंध है? ...(व्यवधान) हाउस में जो बहस चल रही है, उसका राष्ट्रीय स्वयं सेवक संघ से क्या संबंध है, यह हमें समझ में नहीं आया। जब मैं बोलूंगा तो उन्हें आपत्ति होगी। ...(व्यवधान) जब मैं कांग्रेस पार्टी का नाम लेता हूं तो उन्हें आपत्ति होती है। ...(व्यवधान)

RSS is a great organisation in the country. RSS means 'Ready for Selfless Service'. That is RSS. I feel proud that I have the RSS background. It is because of RSS background, discipline, character, calibre, capacity that I have come to this level. We feel proud. … (*Interruptions*) Many of us have this background. … (*Interruptions*) Their background is also known. … (*Interruptions*)

Madam, Swamy Vivekananda on 28 November 1893 is reported to have said that : "I have often been asked … (*Interruptions*) What is this? … (*Interruptions*)

HON. SPEAKER: No, please sit down.

… (*Interruptions*)

HON. SPEAKER: This is not the way.

… (*Interruptions*)

माननीय अध्यक्ष : यह क्या तरीका है? क्या हो गया है?

…(व्यवधान)

माननीय अध्यक्ष : रिप्लाई सुनना पड़ेगा।

…(व्यवधान)

HON. SPEAKER: Shri Rajesh, please go to your seat.

… (*Interruptions*)

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI ANANTHKUMAR): Madam, we are definitely proud of RSS. … (*Interruptions*)

माननीय अध्यक्ष : आप बैठिए।

…(व्यवधान)

माननीय अध्यक्ष : यह क्या हो रहा है?

…(व्यवधान)

HON. SPEAKER: Your own Minister is speaking. Please sit down. Let him speak.

… (*Interruptions*)

SHRI M. VENKAIAH NAIDU : Madam, Swami Vivekananda … (*Interruptions*)

18.07 hrs

At this stage, Shri Kodikunnil Suresh and some other hon. Members left the House.

श्री एम. वैंकैय्या नायडू : जब नोटिस दिया था, तब मैंने आपको बताया था कि यही होने वाला है। वे लोग जो नोटिस देंगे, वही हंगामा करेंगे, आलोचना करेंगे, टॉक आउट करेंगे और वॉक आउट करेंगे। यह उनकी पद्धति है।…(व्यवधान) They do not follow democratic principles; they do not have respect towards their political opponents; they do not give … (*Interruptions*)

HON. SPEAKER: Nothing will go on record.

*(Interruptions) …**

श्री एम. वैंकैय्या नायडू: आपकी विचारधारा अलग है, हमारी विचारधारा अलग है।…(व्यवधान)

18.08 hrs

At this stage, Shri Mulayam Singh Yadav and some other hon. Members left the House.

SHRI M. VENKAIAH NAIDU : Madam Speaker, I would not have gone one line or one word this way or that way, but if they accuse and abuse the mother organization, from where we have taken inspiration, then I cannot be a silent spectator for all the abuses that are made.

Shri Dinanath Batra is one of the great educationists. You may differ with him and you can criticise him, but how do you abuse and condemn him? This is another point. So, we have to put the record straight. This Parliament is there for ever. The Parliament records are there for future generations also. So, I am not

* Not recorded.

only talking for the Members of Parliament here, but I am talking for the people of the country because we have been elected for that purpose.

Madam, Swamy Vivekananda said on 28 November 1893 that : "I have often been asked in this country, USA, if I am going to try to convert the people here in America. I take this for an insult. If somebody says that I have come to America to convert people, then I take this for an insult. I do not believe in this idea of conversion. Today, we have a sinful man; tomorrow according to your idea he is converted and by and by attains unto holiness. Whence comes this change?"

As for Dr. Sarvapalli Radhakrishnan, it is a very important debate and you should go in the history of the Parliament. Dr. Gopal, who wrote biography of Dr. Sarvapalli Radhakrishnan said that : "Dr. Radhakrishnan was particularly critical of the missionaries in India and did not hesitate to describe the Anglican people as linked up with British imperialism". These are not my words, but that of Dr. Sarvapalli Radhakrishnan. He further said that : "…intelligent understanding of the deeper unity of principles among all religions is the need of the hour."

What Quran says; what Bible says; what Bhagvat Gita says; and what Guru Granth Saheb says is that we must try to understand the deeper meaning; then do soul-searching; and then try to live up to the expectations of that religion that we are professing. Madam, according to me, 'religion' is a personal matter. I am coming to that.

Shri Purushottam Das Tandon, many of these people may not remember his name, said:

> "We Congressmen deem it very improper to convert from one to another religion or to take part in such activities and we are not in favour of this."

This is what Shri M. Ananthasayanam Ayyangar said in the Constituent Assembly:

> "It is unfortunate that religion is being utilized not for the purpose of saving one's soul but for disintegrating society. Recently after the

> announcement by the Cabinet Mission and later on by the British Government, a number of conversions have taken place. This is dangerous. What has religion to do with a secular State?"

The Iron Man of India, who is the unifier of India, and my favourite leader and the favourite leader of many in this country, Sardar Patel Ji said:

> "This is not a matter free from difficulties. It is well known in this country that there are mass conversions, conversions by force, conversions by coercion and undue influence, and we cannot disguise the fact that children also have been converted, that children with parents have been converted…"

Another senior Member, Shri R.V. Dhulekar said:

> "In the present environment, all sorts of efforts are being made to increase the population of a particular section in this country. I think that this clause prohibiting conversion should be retained. I submit that we cannot now tolerate things of this nature. We are being attacked, and we do not want that India's population, the numerical strength of the Hindus and others communities should gradually diminish and after ten years the other people may again say that we constitute a separate nation. These separatist tendencies should be crushed."

Madam, coming back to the main issue, when you yourself have told me that this was the notice that you had received, I had no hesitation in accepting it because this is a matter that should be discussed and debated.

We have a legislation, which was moved earlier -- Shri Tathagata Satpathy can correct me -- but it was approved during Shri R.N. Singh Deo's period, after Niyogi Committee made some recommendations. Then, in Madhya Pradesh, a law was brought in during the Congress regime. In Himachal Pradesh, a law was brought in during the Congress regime. In Arunachal Pradesh, a law was brought in. They were brought not because of Shri Narendra Modi, not because of BJP and not because of RSS. It is because they have realized that fraudulent conversions were taking place and those conversions were creating social tensions. साम्प्रदायिक तनाव हो रहा है। आप अपने भगवान की पूजा करें और मैं अपने भगवान की पूजा करूँ। इसमें क्या प्रोब्लम

है? इसमें किसी को कोई प्रोब्लम नहीं होनी चाहिए। इस देश में, जिसे हिन्दू कहते हैं, ये सब एक ही मज़हब के नहीं हैं। इसमें आर्य समाजी हैं, वैदिक हैं, शैव हैं, जैन हैं, साईं बाबा के भक्त हैं और इसके साथ ही साथ कुछ लोग आइडल वरशिपर्स हैं, कुछ लोग बिना आइडल के वरशिप करते हैं, इस देश में सिख धर्म को फौलो करने वाले लोग हैं। यदि आप मुस्लिम हैं तो मुझे क्या प्रोब्लम है, आप क्रिश्चियन हैं तो मुझे क्या प्रोब्लम है, हम सब लोग एक हैं।" अलग भाषा, अलग वेश फिर भी अपना एक देश, विविधता में एकता भारत की विशेषता", यही इस देश की भावना है।

Friends, I am coming to another point. Some people have the problem of having some allergy to the word 'Hindu'. I would like to take the House into confidence and say that this word 'Hindu' was not given by Shri Narendra Modi, Venkaiah Naidu, Shri Atal Behari Vajpayee or Shri Advani, and not even by the RSS. When you say 'RSS', it is not a 'Hindu' name; it is 'Rashtriya Swayamsevak Sangh'. There is a newspaper in this country which is known for its views and its name is *The Hindu*. There is a newspaper in Delhi which is called *The Hindustan Times*. That name was not given by me. हिन्दुस्तान एक हिन्दी अख़बार है। हिन्दुस्तान एयरोनॉटिकल लिमिटेड कंपनी है, हिन्दुस्तान मशीन टूल्स, एच.एम.टी. वाच कंपनी है, हिन्दुस्तान शिपयार्ड लिमिटेड विशाखापत्तनम में है, ये सारे नाम कहाँ से आए, ये नाम हमने नहीं दिये, ये राजनीतिक कारणों से नहीं दिये गये, ये शुरू से ही आते रहे हैं। यह हिन्दुस्तान है, वह पाकिस्तान है, ऐसा उन लोगों ने कहा है।

महोदया, आपको भी याद होगा 15 अगस्त और 26 जनवरी को जब हम तिरंगा झण्डा फहराते हैं तो हम क्या कहते हैं? हम कहते हैं-" जय हिन्द", क्या इसका अर्थ यह है कि हिन्दुओं की जय और बाकी लोगों की नहीं, ऐसा है क्या? नहीं, ऐसा नहीं है। हिन्दुस्तान की जय हो। What is 'Hindustan'? "Hindustan" means "all people irrespective of caste, creed, sex or religion." India is one. We are all one people, one country. That is the point. We are a Party that believes in such a philosophy. We believe in such a philosophy. Then, how can we be accused? Who are the people who are responsible for the partition of the country? Whose Party is responsible for that? That Party joins the Government and teaches and preaches to my Government. Then, my friend from Hyderabad was giving me a lecture. What his brother has said, I cannot quote because he is a Member of the Legislative Assembly.

What has he said about Hindu Gods? I do not want to repeat it because we should not use this forum to rouse passions outside and create tensions which are not there. What is required is not tension – what is required is attention towards the development. That is the agenda of this Government. So, keeping that in mind, what I appeal to all parties in the country is to seriously introspect on this. Let there be anti-conversion laws in all the States. Let there be anti-conversion law at the Centre also. Let us all seriously work towards the progress. We preserve our culture. You feel proud. If you feel proud that you want to be a Hindu, no problem or a Muslim, no problem or a Christian, no problem. मजहब अलग है, लेकिन सबकी संस्कृति, सबकी जीवन पद्धति एक ही है। पूजा पद्धति अलग है, मजहब पूजा पद्धति होता है। संस्कृति जीवन पद्धति होती है। आदि काल से, वेद काल से, पुण्य काल से, पुराने काल से जो पूर्वजों ने दिया, हमको जो विरासत में मिला, वही भारतीयता है। कुछ लोग उसको हिन्दुत्व कहते हैं। आप हिन्दुत्व नहीं कहना चाहते तो उसे भारतीयता कहिए, इंग्लिश में इंडियननेस कहिए, हमको कोई आपत्ति नहीं है। मगर, बाकी लोगों का मजाक उड़ाना ठीक नहीं है। कहते हैं सैफ्रनाइजेशन हो रहा है, कहां सैफ्रनाइजेशन हो रहा है? क्या सैफ्रन कोई गलत शब्द है इस देश में? कहते हैं संस्कृताइजेशन हो रहा है, यह हो रहा है, वह हो रहा है, ऐसा एजेंडा ला रहे हैं। We are very clear of what we have promised to the people. We will be working hard only to fulfil that agenda and our leader, Pandit Deendayal Upadhyay said Antyodaya – upliftment of the poorest of the poor दरिद्र नारायण की सेवा, स्वामी विवेकानन्द जी ने कहा, पंडित दीन दयाल जी ने कहा, नरेन्द्र भाई मोदी जी भी वही कह रहे हैं। इसलिए मित्रो, बाकी लोगों के मन में कोई गलत फीलिंग नहीं होनी चाहिए। विपक्ष के लोगों से मेरी इतनी ही आपत्ति है। मैडम, रूल्स आपको भी मालूम है। अगर मंत्री नहीं हैं तो डिबेट को स्वीकार करने की कोई जरूरत नहीं थी। The Minister has to be there. But still I have agreed to accommodate them because they are thinking that something is going to happen. They may raise such issues any number of times, there would not be any increase in tension outside. There will be only focus on development. That much I can assure them. If there are specific complaints or if something is happening in Uttar Pradesh, the District Magistrate, the Superintendent of Police, the State Government will have to take the action. If

something is happening in some other State, that State Government has to take action. If you want an advisory from the Central Government, the Centre is ready to help the States in maintaining law and order and in maintaining communal harmony. Within six months of coming to power, you want to tear us, no, it is not acceptable. You want to use this forum of Parliament to defame my Government, to defame my Prime Minister and you give slogans against my Prime Minister, that is not acceptable. People's mandate is for BJP for this period

Madam, I am sorry, I have to speak this because as I told you that each person brought different things into picture in their own way. My Minister who is one of the able Ministers, Smriti Irani has been performing her responsibilities in a nice and effective manner. People who heard in this House, they are all very much impressed by her. You are trying to brand her. What is wrong if she goes to an astrologer? You do not go. Who asked you to go to astrologer? This Government has not issued circular to all that everybody should go to an astrologer. I will not go. My point is very simple. Why do you insult others' belief? As long as the belief not come in the way of public order, as long as the belief not come in the way of the progress of the country, you should allow that much freedom to the people. You are saying that तानाशाही नहीं चलेगी। लास्ट टाइम भी कहा, अभी भी कह रहा हूं, उनकी संख्या कितनी है? I think four-fifth of the Parliament is sitting here. You, one-fifth people are accusing us. You want to speak, you want to disturb, you do not want anybody else to say anything, only your things should go on record and you go on using the same gramophone record everytime, it is not acceptable. There is a saying Madam. मैं नहीं जानता कि आपका ऐसा अनुभव है या नहीं, बचपन में हम लोग ग्रामोफोन रिकॉर्ड सुनते थे, एचएमवी ग्रामोफोन रिकॉर्ड जब कुछ दिन में स्ट्रक होता है तो उसी जगह पर रुककर वही गीत दोहराता रहता है - ओ चन्दा मामा...ओ चन्दा मामा...ओ चन्दा मामा...यह क्या तरीका है।...(व्यवधान) I am not joking Madam. This is what people talk about in villages. You can talk to anybody about HMV Gramophone record. That gramophone record has gone now and other records have come. If they want to

raise the issue, they must have the patience to hear the response, they must have the patience to hear the criticism from the other side also. अदरवाइज वन-वे ट्रैफिक नहीं चलेगा। यह तो उन्हें समझना चाहिए। I only hope that in future whenever they give notice, we are ready to discuss and debate on each and every issue. My Prime Minister told me that let us discuss any issue, every issue, any time provided the Chair admits.

Lastly, I want to submit to the entire House that I have been seeing from the day one, every day, there is Adjournment Motion; every day, there is notice for suspension of Question Hour. If it is their policy not to have Question Hour, try to convince others. The Ministers will not have any work because when there are no questions, there will not be any answer also. But if they put the question and then do not allow it and then say नहीं, नहीं, आपने भी विपक्ष में किया है, कुछ किया है, तो फिर क्या शुरु से ऐसा करते रहेंगे? पांच साल वेट करो, कुछ स्कैम-स्कैंडल होने दो। ऐसा कुछ हुआ नहीं, 2जी हुआ नहीं, सी.डब्ल्यू.जी. हुआ नहीं, कोल-स्कैम हुआ नहीं, आदर्श स्कैम हुआ नहीं। कुछ हो, तब आप आंदोलन करें, तो मैं समझ सकता हूं। बिना आवश्यकता के क्यों आप विचलित होकर डिस्टर्ब करते हो। मेरी प्रार्थना विपक्ष से केवल इतनी है कि Please have patience. The country is watching all of us. The other day one youngster from the BJD, maybe Shri Tamradhwaj Sahu – I do not remember his name – spoke on IITs and education. I was really thrilled. The next day I saw another boy from Telugu Desam Shri Ram Mohan speaking in English. I was thrilled. I found a Member from TRS Madam Kavitha, first-timer to the Parliament. She was explaining her point of view. I always feel proud because they are outsiders and they are the future of the country, whatever party they may belong to.

The other day, you have complimented Madam Poonam Mahajan. हमारे मित्र प्रमोद जी की सुपुत्री है। प्रमोद जी ने संसदीय कार्य मंत्री के रूप में कार्य किया है, We have all worked together for years. I cherish his memories because both of us were General Secretaries in the Party and also have taken many decisions and always used to be helpful to the Prime Minister and the Deputy Prime Minister in those days. His

daughter has lived up to the expectations. There are a lot of other examples from different parties. The way they are speaking, the way they are articulating and the way they are projecting different issues, we should all feel proud. We must allow such debates. The country is watching the Parliament. Moreover, they have a greater responsibility comparatively. They say that we are a new Party and we were not born before Independence. They only brought Independence. They are saying that. That being the case, they are expected to behave in a more matured manner. This is only my advice to the Congress Party friends. Let them have some patience and wait for five years. I can assure you and the House that the Government will do whatever is required to maintain communal harmony in the country, maintain social tranquillity in the country. The Centre is ready to extend any help to any State. I have consulted my Home Ministry officials also. I have consulted my colleague Home Minister also. If there was a proper notice before hand, he would have been here. He would have been more effective in responding to this. But this responsibility is given to me because our friends said that it should be discussed today itself. So, I had to take that responsibility. I think, I have tried to convey the thinking of the Government and also the expectations of the people to the extent possible.

18.23 hrs

STATUTORY RESOLUTION RE: DISAPPROVAL OF COAL MINES (SPECIAL PROVISIONS) ORDINANCE, 2014 AND COAL MINES (SPECIAL PROVISIONS) BILL, 2014---Contd.

HON. SPEAKER: Now, if the House agrees, we will take the legislative business relating to the Coal Mines Bill. Should we start it because the person who is supposed to speak Shri C.N. Jayadevan, he is not present?

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): The others will speak. We may continue this.

HON. SPEAKER: So, then Shri Varun Gandhi to speak.

SHRI FEROZE VARUN GANDHI (SULTANPUR): Madam, before I start speaking about the promulgation of the said Ordinance which has now become a Bill, it is important to understand why coal reforms are so significant and so intrinsic to our nation's economic growth index moving forward.

Coal shortfall in India is beginning to have macro economic implications with nearly 37 power plants almost out of coal and practically shutting down, exhausting their coal supply. There is a large scale power rationing both for industries and for consumers all across the country. I was reading an article yesterday which said that the smaller States, States like Telangana are cutting supplies for almost two days a week particularly for small scale industries.Particularly for small-scale industries, they are almost facing an economic debt spiral. According to the International Energy Agency, coal's share of India's total energy supply is about 43 per cent, which will rise to about 46 per cent in 2020, while comprising 68 per cent of electricity production fuel. When we talk about renewables, which is wind and solar, together they are just eight per cent of India's electricity in 2020.

According to the Working Group of Coal and Lignite for the 12th Five Year Plan, the coal demand in India is expected to grow at a compound annual growth rate of approximately seven per cent, and reach almost a thousand metric tonnes annually under realistic demand. It shows that the demand for coal is only increasing year on year and the demand is getting more and more urgent.

Madam, India's urbanisation lacks steel. While in China we have almost 52 per cent urbanisation, in India we stand at approximately 32 per cent. We are looking at 15 million people swelling into cities every year. Madam, cities are built on the back of coal through cement, power, electricity and steel. Without coal it is simply not possible.

Indian steel makers used 40 million tonnes of Metallurgical Coal, which is high quality coal used for steel and iron making, and the amount will swell up to

110 million tonnes by 2025. It shows that not only are declining supplies going to turn critical, but when we look at things like massive coal-fired Ultra Mega Power Projects (UMPPs) we look at the expansion reaching up to 4,000 MW.

But what do we have, Madam? We do not have cheap, reliable base load power at the moment. We have brownouts, which are intentional or unintentional load shedding to keep the grid going. And this is reducing our GDP, Madam, by 65 billion dollars a year. The UMPPs now need higher quality coal imports to achieve full loads.

Madam, coal supply is our biggest economic constraint to faster growth. We have the fifth highest reserves in the world but nearly 88 per cent of non-coking coal reserves mostly characterised by high ash content and a low sulphur content, which in layman's terms means you need much more to burn than if you had good quality coal. The growth in coal mining has stagnated from a focus on cheap opencast mining. Nearly 60 per cent of India's coal mines are underground, but they account for just 10 per cent of total production. There are institutional legacies and technical problems which have limited the use of mechanised long wall technology for improving productivity.

The size of India's coal reserves remain largely unknown because they remain under forests and under fields, which means we do not exactly know how much we have until we cut all these down which again leaves us with woeful choices.

Coal India remains the Sword of Damocles for the Indian economy. Whereas it is the world's largest producer with 465 million tonnes a year, its production shortfalls have made India the world's third largest coal importer despite having these fifty largest reserves.

We are looking at productivity which is characterised by low mechanisation. I agree that capital expenditure is much less, about 800 million, whereas if you look at China you have billion dollar investments for most

domestic Chinese firms. And you look at the output per employee per year which is about 1200 tonnes compared to 10,000 tonnes in places like Australia.

I would like to go into a bit about why the situation emerged which led to the court quashing 204 out of 218 coal blocks. Madam, with the coutnry's economic future looking imperilled, the previous Government tried to look at the 24-hour electricity problem by allocating 44 million metric tonnes of coal across 142 blocks. Even accounting for the coal reserves' inaccessibility in marginal economics, this led to private firms having hundreds of years of coal supply at a very nominal fee. The scam which is now talked about by everybody and which is one of the reasons for the dramatic loss of election was essentially the discretionary opaqueness. It had these subjective overlapping guidelines providing favoured firms potentially large amounts of coal reserves under subjective criteria without any sort of competitive bidding at all. The windfall gains looked at almost $ 170 billion. Even after present value discounting and looking at smaller reserves, it is a huge sum.

As noted by the CAG, the Government had the legal authority to auction these coal blocks through a simple administrative action. Despite enough economic evidence to the contrary, the captive mine route was taken over an auction mechanism. The Government claimed at that point that the reason that the auction process is better is that it would lead to lower input cost which would render these industries like cement, steel etc. commercially viable. But if we actually look at this reasoning, this was the exact reasoning given for tele-density being given at cheaper price for spectrum to be distributed to telecom companies at rock bottom prices. We saw what happened with that.

Let us see what actually happened in the coal issue. The discretionary allocation of coal blocks to a handful of companies encouraged crony capitalism. It led to no significant increase in coal production, consequently starving the power plants of fuel, reducing the output and indirectly causing huge stresses to Nationalized Banks balance sheets. You look at the windfall gains which resulted

with these coal blocks. All it did was create disparities between intentions and outcome because where producers were incentivized to maintain *status quo* on an official front, they were also encouraged for clandestine mining which led to disastrous consequences.

Because of these legal wrangles that happened, when the Government finally did have the first coal block auction in February, it was an absolute disaster. If done correctly, coal market reform and liberalisation would have resulted in marked improvement in coal production efficiencies. In the end-user segment, they would have unleashed a manufacturing fuel-saving gadgets and a lot of efficiencies leading to better long-term results. Coal blocks auction would have incentivized entities to fast-track production.

I just want to talk about what the NDA Government have done since they came in. The hon. Minister is sitting here. I think he has done an extremely commendable job. I would like to talk about three or four things in short. One is, opening up the industry to commercial mining. We had a 42-year policy of maintaining State monopoly via Coal India Limited. All of us know how well State-run monopoly is panned out. The fact that we allowed private players into the competition, signals a paradigm shift and a shift towards efficiency and accountability. The Government has been proactive enough to plan for enhancing the efficiency of its largest coal miner and double production to one billion tonne by 2019 and all India coal output by 2019 to feed the coal-hungry power plants. A Coal India Limited stake sale will rise between three and four billion dollars which will not only help in disinvestment targets but what it will do is it will improve the accountability and also improve add market exposure to these plants.

A potentially ruinous miner's strike was averted with the good grace of the Minister giving a sound labour management practice and open channels for communication in place. If you remember, a similar strike had thwarted a stake sale plan by previous Government. To resolve logistics issues, the Government is planning to spend $ 1 billion by 2019 to buy railway wagons and transport coal

from remote mines. The Bill in question looks to ensure smooth transfer of rights in interest and title in mines alongwith their land and assorted mining infrastructure to the new allottees to be settled through an auction or an allocation.

It also looks to amend two Acts – the Coal Mine Nationalization Act, 1973 and the Mines and Minerals (Development and Regulation) Act, 1957, which removes the restriction of end-use from the eligibility to undertake coal mining in the national interest and it will be carried out in e-auction mode. That means, it is entirely transparent and completely open.

I would like to say that the prior coal block allottees, which is the major concern that the Opposition had, have been asked to declare the details of permits and licenses that they had obtained; they have been asked to disclose the bank-wise credit facilities with respect to coal blocks that they already have. It is a competitive bidding event, which means that it will eliminate corrupt forces to favour group of bidders and ensure transparency at every step.

This Bill is a step in the right direction because it will ensure that the coal supply is not interrupted after March 2015.

There are certain concerns with this Bill, which have been looked into. One of them is whether we are replacing a monopoly with an oligopoly which basically means that you replace the control by one party with maybe 3-4 parties which act in consonance with each other, but the Government is proposing rejection criteria to separate good and bad companies. It will limit a company's ownership in the number of block and geological reserves while catering to breaches made by concealing and false submission of information about partially and subsidiary ownership, which is a big scam earlier on.

The Government, most importantly, is promoting a market based regime for natural resources which will attract private investment in both capital and technology. Continuing captive production has drawn concerns from some. However related issues can be mitigated by giving the responsibility of mining operations to a company of the same parent group and ensuring arms length

pricing between the concerned entities. Of course, all this assumes that the wheels of our regulatory framework moves swiftly. We would like to congratulate the Prime Minister and the Environment Minister with the speed and alacrity with which environment and forest clearances are being fast-tracked and are being put on the Internet so that entire transparency is taking place. This assumes that the wheels move more swiftly and it avoids the multitude of clearances, which is a huge stumbling block particularly in UPA-II.

The challenges remain – how do you attract private investors, given the track record of litigation in coal mining, the regulatory barriers that might make captive coal production uneconomic by genuine means. However, this is a major step towards what was seen as a huge crisis and now what is being seen as an opportunity.

I just want to say that this is an attempt to fix the very dangerous situation where the Government and the country can look forward to energy security, accountability and transparency. It has been done; it is an incremental step; it is one step; it is not a final solution; but it is a major step in the right direction. I want to compliment the Minister and congratulate the Government for doing so. Thank you.

HON. SPEAKER: The discussion will continue tomorrow.

The House stands adjourned to meet again tomorrow, the 12th December, 2014 at 11. a.m.

18.39 hrs

The Lok Sabha then adjourned till Eleven of the Clock
on Friday, December 12, 2014 / Agrahayana 21, 1936 (Saka)